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नाम पर ग्रभी जो समय का तकार्जा है, उसके मुताबिक बनारस हिन्दू यूनिवर्सिटी से हिन्दू वर्ड हटा दिया जाये और म्रलीगढ़ मुस्लिम यूनिवर्सिटी से मुस्लिम वर्ड । उपसभापति जी, इन सब बातों से . . . (ब्दबधान)

श्री उपसभापति । जब बिल ग्राएगा, तब कहियेगा । ग्रव छोड़िये ।

श्री शिव चम्द्र झा : इसलिए यह रूल्स एण्ड रेगूलेशन्स के प्रलावा एक कम्प्रीहेंसिव विधेयक लायें ताकि इस पर . . (ब्यव-धाल) जैसे ग्राप ग्रलग से मिजोराम में कैम्पस बना रहे हैं, तो यह गलत वात हो गई । यह जो दोनों नाम साम्प्रदायिक हैं, इससे साम्प्रदायिकता की बू ग्राती है, इसको हटाने पर ग्राप विचार करें । ग्राप भले ही मदनमोहन मालवीया यूनिवर्सिटी रख दें . . (ब्यवधान)

श्वी उपलभापति ठीक है यह प्वाइंट . . .(ब्यवधान)

श्री शिव जन्द्र झा । यह मेरी आपत्ति है।

MR. DEPUTY CHAIRMAN: Dr. Adiseshiah, do you want to oppose it?

DR. MALCOLM S. ADISESHIAH (Nominated): No. I want to support the Bill.

MR. DEPUTY CHAIRMAN: The Bill is not coming up today. It is just introduction. Now the question is:

"That leave be granted to introduce a Bill further to amend the Banaras Hindu University Act, 1915 the Aligarh Muslim University Act, 1920, the Delhi University Act, 1922, the Visva-Bharati Act, 1951, the Jawaharlal Nehru University Act, 1966, th_e North-Eastern Hill University Act, 1973 and the University of Hyderabad Act, 1974."

The motion was adopted.

SHRIMATI SHEILA KAUL: Sir, I introduce the Bill.

THE INDUSTRIAL DISPUTES (AMENDMENT) BILL, 1982

MR. DEPUTY CHAIRMAN: Now Bills for consideration and passing. Shri Bhagwat Jha Azad.

SHRI SHRIDHAR WASUDEO DHABE (Maharashtra): Sir, we hav_e given notice. We want to oppose it.

MR. DEPUTY CHAIRMAN: You oppose it, but not at this stage. After the Minister, you can do it.

SHRI SHRIDHAR WASUDEO DHABE: No, after that how can we oppose it?

SHRI M. KALYANASUNDA-RAM (Tamil Nadu): Sir, on a point of order.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI BHAGWAT JHA AZAD): Sir, I move:

"That the Bill further to amend the Industrial Disputes Act, 1977. . ."

SHRI SADASHIV BAGAIT-AR (Maharashtra): Sir, we have to oppose it just now.

SHRI M. KALANASUNDA-RAM: Sir, I am on a point of order. The Chair must protect our right when a Member stands on a point of order.

MR. DEPUTY CHAIRMAN: But so many Members stand up.

[Mr. Deputy Chairman]

This is the difficulty here. I do not know what you are saying or what they are saying. You appreciate my difficulty also.

SHRI M. KALYANASUNDA-RAM: Sir, the Bill is supposed to have been passed by the Lok Sabha and placed on the Table of this House day before^yester-day and the Bill was actually circulated to the Members only yesterday morning. At least two days' notice is necessary for taking up the Bill for consideration. (*Interruptions*). Let me complete my point. From the press reports, it is clear that even in the Lok Sabha it was not passed properly.

MR, DEPUTY CHAIRMAN: That is a different thing.

SHRI M. KALYANASUNDA-RAM: A Bill has to be properly passed by the Lok Sabha and after giving two days' notice, it can be taken up for consideration here. Now the Minister is in a hurry to take the Bill in to consideration. Permission to take the Bill into consideration today cannot be given because two days*"notice is not given. You cannot do it.

SHRI SHRIDHAR WASUDEO DHABE: Sir,...

MR. DEPUTY CHAIRMAN: Are you saying on this point of order or something else? ... (IuterruptiO'n.s) ...

SHRI SHRIDHAR WASUDEO DHABE: I am saying in addition to this point of order—something different.

MR. DEPUTY CHAIRMAN: No, not in addition. Now let me dispose of it. (*Interruptions*) ... So far as the point of order raised by Shri Kalyanasundaram is concerned, here is before me a letter from the Minister addressed to the Chairman and the Chairman was pleased to waive the requirement of 48 hours' prior notice under Rule 123. .. (*Interruptions*)... Therefore, it is in order and he **can** move the Bill... (*Interruptions*).. No, that has been done with.

SHRI SADASHIV BAGAIT-KAR: What is the urgency? There are the normal Rules of Procedure.

MR. DEPUTY CHAIRMAN: Now that point is over. Next point.

SHRI SHRIDHAR WASUDEO DHABE: Mr. Deputy Chairman. Sir. with due respect to what you have pointed out, that it is a very urgent matter, it does not carry any conviction with that point of order because the Labour Minister has made a statement here and given a solemn assurance that he was calling a tripartite labour conference in the first week of Sep. tember. Today the press has given the dates also-6th 7th and 8th, This is a very important but a controversial Bill. >He may have his own point of view but there are the other points of view of those who are opposing the Bill- may be right or wrong or correct or incorrect. But when the forum is available and when he himself says it requires consultation and when it is a major Bill which is going to be a departure from the ordinary procedure under the Industrial Disputes Act: I fail to understand the hurry.

MR. DEPUTY CHAIRMAN; **That** point he will reply during the debate. This is a point for debate.

SHRI SHRIDHAR WASUDEO DHABE: •[fail to understand wiry there should be hurry about it.

MR. DEPUTY CHAIRMAN; That he will reply to.

SHRI SHRIDHAR WASUDEO DHABE: I would request you to reconsider your decision on the point of order. What is the hurry? **You** 257 The Industrial Disputes

must protect the House. There is no ' urgency.

SHRI N. K. P. SALVE (Maharashtra): Would the Bin cea.sa to be controversial if it come_s after 48 hours? . . . (*Interruptions*)

SHRI SADASHIV BAGAITKAR: This is no argument.

SHRI N. K. P. SALVE: What is the rationale? That shows the hollowness >f your contention. The whole ques-ion is, they are entitled to their views, ve are entitled to our views. The Bill is controversial; that is a fact. But the whole procedural matter there thing is, on a appears to be a grievance-1hat on a this procedural matter like such а departure should not have been allowed because the matter is contr over sal. Mr. Dhahe said that some time in September the tripartite conference is to be called.

SHRI SHR5DHAR WASUDEO DHABE: It has already been called.

SHRI N. K. P. SALVE; The crucial question so far as the procedural matter is concerned is that even if it had been taken up tomorrow, the Bill would nonetheless have been as controversial a_s it today is. The disputes between us—the conceptual disputes, disputes a_s to details—would have continued even today. The tripartite conference i_s not being held before the expiry of 48 hours. Therefore, so far as the procedural wrangling is concerned, except waste °f time there is no other outcome. . . (*Interruptions*) . . . Therefore, I submit, let it proceed and save the time of the House.

SHRI P. RAMAMURTI (Tamil Nadu); Mr. Deputy Chairman, Sr, I would like to point out that the matter of procedure is not so simple as such. Yes, tomorrow it can be taken up—I hav_e no objection to it. Of course, on principle it was not considered, consultation had not taken place at the tripartita conference. That is a different matter: I am not arguing on that. The fact is that this

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Bill in the present form, after it has been passed by the Lok'sabha, came into our hands yesterday. You know that yesterday -we were all busy in this House till late. The Constitution (Amendment) Bill took a long time and it was finished only at about 4.30 p.m. Then there was something else and in the evening some of us were invited by the Leader of the House for dinner at eight o'clock and we were all there till ton o'clock. Therefore, where is the time for us? The 48-hour notice is provided only to enable us to study the Bill properly and see what changes have been made and in consonance with the changes made by the Lok Sabha to give amendments Now you are depriving Us of the opportunity to give amendmsnts. We could have given amendments for the original Bill, but that \$g not what is before us. The Bill brought before us is as passed by the Lok Sabha.' It \ is from that point of view that I am saying that it cannot b; brought today.

SHRI SADASHIV BAGAITKAR: Sir. I am really sorry that our.good ■ friend Mr. Salve has taken the procedure lightly. (*Interruptions*) It is not that question. You have a majority, you can pass it the very day. That is not the point.

SHRI N. K. P. SALVE: I never said that, Bagaitkarji.

SADASHIV BAGAITKAR: SHRI I What I am" saying ⁵_s IH'at there accept that. should be unanimity regarding" protecting the procedure. There can-. • not he a difference. have put your point of view and we You have our-own. Apart from the facts which * Shri Ramamurti has placed before the House, let me bring to your notice that I received the parliamentary papers today at 9.25 A.M. I do not know why" it Was so At 9:25 "-A.M. I received late. my parliamentary papers. Do you expect us to any justice? When can w_e go through the amendments that were moved when the amendments were circulated' only this morning? And ths parliament

[Shri Sadashiv Bagaitkar]

tary papers reached me at 9.25 A.M. today. (*Interruptions*).

MR. DEPUTY CHAIRMAN; The Bill was submitted yesterday.

SHRI SADASHIV BAGAITKAR: That is different.

AN HON. MEMBER; The parliamentary papers reached me at 9.25 today.

MR. DEPUTY CHAIRMAN: That will be looked into.

SHRI SADASHIV BAGAITKAR: You kindly look into it. I am not making it an issue. I am merely stating the facts to say that when there is a full day left for the Government business, what was the hurry in bringing this today by special per. mission of the Chair? You could have easily don_e it tomorrow and protected th_e procedure.

MR. DEPUTY CHAIRMAN; Only one more day is left. Tomorrow is a holiday.

SHRI SADASHIV BAGAITKAR: On Friday, it could have been done. (*Interruptions*). That tomorrow is a holiday, I never knew.

MR. DEPUTY CHAIRMAN; That is for the Private Members' Bills.

SHRI SADASHTV BAGAITKAR: Sir, what is the urgency? Is there any emergency that this Bill must be passed this very afternoon? I would request that this Bill be postponed for 48 hours and we could take it up On Friday, nothing will be lost.

MR DEPUTY CHAIRMAN: I do not think there is any reason to revise the permission granted by Mr. Chairman.

DR. BHAT MAHAVTR (Madhya Pradesh); Mr. Deputy Chairman, you have disposed of the objection as the Chairman has waived the requirement

of 48-hour notice. But isn't thf> House entitled to know how suddenly s^{om}e such emergency has arisen that, this particular thing is sought to be rushed through in the last two day₃ of the session?

MR. DEPUTY CHAIRMAN: He will reply to all these things that you arc raising jn his reply.

SHRI P. RAMAMURT5: If Mr. Chairman waives the requirement en the basis of urgency, it i_s for the Chairman to tell us what the urgency

MR. DEPUTY CHAIRMAN: Mr. Chairman was satisfied about the ur. gency.

SHRI P. RAMAMURTI; May be. But you must satisfy u_s also. He cannot take a unilateral decision.

DR. BHAI MAHAV5R: There is a large number of speakers and *he whole country is in a way affected. We should understand if there is any particular urgency which has suddenly erupted in an Unforeseen manner. The labour situation and the problems on the industrial front are all the^e and the Government has been handling or mishandling it in the way it thinks best. How is it that suddenly something has come up that this is sought to be waived?

MR. DEPUTY CHAIRMAN-. Shri Bhagwat Jha Azad.

SHRI M. KALYANASUNDARAM: Sir, I have no intention to question the ruling of th_e Chair. But, when the Chairman thought that the matte_r was so urgent as to waiv_e the rules and permit the Min'ster to move a motion, are we not entitled to know tho circumstances under which the Chairman has done it? The Bomba_v strike has been going on for seven months. Certainly ther_e is *no* hurry.

MR. DEPUTY CHAIRMAN: There is a hurry.

SHRI M. KALYANASUNDARAM: What is the harm if thi₃ Bill i_s not

passed in. this session and is taken up in the n«J£t session? Wny must the rules be treated so lightly?

MR. DEPUTY CHAIRMAN: You know th« urgency from the provisions.

SHRI M. KALYANASUNDARAM: There is no urgency.

SHRI P. RAMAMURTI: I would like to t.'onvey to the Chairman my sense of deep regret. If the Govern ment tells him that something is urgent, before he get_s convinced about the urgency, he should call the leaders of the Opposition and hear them before taking a decis'on. Ordinary justice requires that this can be done by him only after listening to us. He never gave u_s a hearing and suddenly he takes a decision. I am not reflect ing on the Chair, but a judicial per son like him should understand that the courr e of natural justice does re quire that we must \hat{b}_e heard. And we do not find any urgency simply because the Government says it is urgent.

SHRf 3HAGWAT JHA AZAD; Sir, I beg to move:

'Thit the Bill further to amend the Inlustria] Disputes Act. 1947. as passed by the Lok Sabha, be taken into consideration."

The Ii idustrial Disputes Act, 1947, is a procedural law which provides for a proceiure as well as a machinery for resolution of industrial conflicts. The hon. Members are aware that the National Labour Commission On had recommended a complete -evision of the existing procedure and system for resolving industrial conflicts. These recommendations w=re discussed in several forums, but there has been no consensus on soma of the orincipal re. commendations of the Commission, namely, the setting up of Industrial Relations Commissions for the resolution of industrial disp"te_s and the procedure and crite-'on to be followed for identifying а bargaining agen». Government is. bowve- of the view that there are certain ether aspect_s of

the industrial relations law which need immediate changes, particularly when some consensus has already been built up on many of those issues where immediate action is required.

You are all aware that my distinguished predecessor, Shri J. B. Pat_ najk, as Labour Minister, held detail. ed discussions in this regard with the representatives of central trade union organisations, employers' organisations and Members of Parliament during February-March, 1980. Thereafter, in June, 1980 the then Labour Minister, Shri T. Anjiah, held talks with 23 trade union leaders. In all those talks the need for bringing out legislative changes on certain aspects of law was recognised, and there was also a feeling that Government need not indefinitely wait for bringing out a comprehensive law on industrial relations and they may go ahead with certain immediate changes that are called for on aspects relating to coverage under the law, redefinition of the term 'Workman', providing for time-limits for adjudication of disputes by Labour Courts and Tribunals giving more nowers to Conciliation Officers for effective conciliation and other connected matters. Most of these things were brought before the Consultative Committee of the Ministry of Labour in August 1980 and thereafter on a few occasions these were discussed in that forum Government also took note of the views of the Members of the Consultative Com. mittee on the emendment proposals Government was considering.

During the course of discussion on the Rill in the Lok Sabha one hon. Member particularly wanted to know about the philosophy behind the Bill. A careful and objective nerusal of the provisions of the Rill would show that the main intention of the Government is to protect the interest of the workers.

SHRI M. KALVANASIINDARAM: It is an attack on the trade unions.

SHRI RHAGWAT IHA AZAD. That is your feeling. You are attacking the trade unions.

[Shri Bhagwat Jha Azad]

A careful and objective perusal of the provisions of the Bill would show that the main intention of the Government is . to protect the interest of the workers, by promoting labour Under the Induarial Dispute welfare. Mechanism by widening the definition of the term 'industry' we have covered a large sector of human activity, where employers and employees co-operate for rendering of services and production of goods. Activities like Dock Labour Board and sales promotion have now been specifically included in the amending Bill. Supervisors drawing wages up to Rs. 1,600/- have been brought within the definition. No doubt certain activities have been ex-eluded. Thesa categories have to be viewed in a different context, as there cannot be a comparison between an industrial activity carried on in factory, a mine, a plantation etc. with the activity carried on in a hospital, educational institution, research orza-nisatioh and the like. Further there are several small organisations which contribute towards voluntary efforts for giving necessary relief to the poor, disabled and the like. Government has t_0 make sure that the conditions i_n the country are favourable for promoting such voluntary efforts arid it is not proper for making them follow, the procedural. formalities under the scheme of the Industrial Disputes Act. Government is not averages to the redressal. of grievances of such employees and the hon. Members are aware that a' Bill entitled the Hospitals "and Other Institutions (Settlement of Deputes*) Bill. 1982, was introduced on the 6th May, 1982, in this House arid we expect to ' take up this Bill for further processing during the subsequent session.

In this Bill, there are a number of measures which would contribute. positively towards promotion of better labour welfare and industrial harmony. There is a proposal for introducing the concept of providing for ' Grievance Settlement Authorities in

all industrial establishments employing 50 or more workers, in accordance with the rules that would be framed by the Government and the rules would ensure that the workers have representation in that forum. Further, the proceedings pending before the Labour Courts and Tribunals would "ot lapse as a result of death of a workman. The Labour Courts and Tribunals would endeavour to give awards on all pending reference within the time limit specified in the order of reference, and in respect of disputes concerning individual workmen, this would not exceed a period of three months. One other measure which is very much in the interest of the workman is that whenever there is an award of a Labour Court or a Tribunal reinstating a workman, who was dismissed, discharged or whose services were terminated, then the workman will get 100 per cent wages, irrespective of whether the employer actually reinstates him in service or not. This means that if he goes in appeal in a higher court, still the workman will get 100 per cent wages.

After the Industrial Disputes (Amendment) Bill was introduced in the Lok Sabha, Government received a series of representations from different quarters and these were examined in detail,' and certain areas were identified and I have, in the course of processing this Bill in the other House, got clauses 2, 6, 7 and 21 amended. I would also like to mention on this occasion that the present Bill represents only the first instalment of legislative changes. . .

SOME HON. MEMBERS: Ohi

SHRI BHAGWAT JHA AZAD: What is "oh" in this? Should I say it is final?

SHRI N. K. P. SALVE: Their political bread and butter is being hit.

SHRI KALYAN ROY (West Ben-gall: It is the first stab in the back.

SHRI BHAGWAT JHA AZAD: And Government intends to convene the National Tripartite Conference and the major recommendations of the National Commission on Labour, which were referred to by me earlier, discussed in would be that Confe rence. Thereafter, Government would be taking a final decision on the machinery for resolving industrial disputes, procedure for recognition of unions and connected matters.

With these introductory remarks, 1 would earnestly commend this Bill for th_e consideration of this House.

The question was proposed. ..

MR. DEPUTY CHAIRMAN: There are five amendments for reference to a Select Committee. At this stage, I would request the Members only to move their amendments. Mr. Shiva Chandra Jha.

SHRI SHIVA CHANDRA JHA (Bihar): Sir, I move

"That the Bill further to amend the Industrial Disputes Act, 1947, be referred to a Select Committee of the Rajya Sabha consisting . of the following members, namely: —

- 1. Shri R. R. Morarka
- 2. Shri S. W. Dhabe
- 3. Shri G. C. Bhattacharya
- 4. Shri Biswa Goswami
- 5. Shri Shanti G. Patel
- 6. Shri Hari Shankar Bhabhra
- 7. Shri Kalraj Mishra
- 8. Shri Rameshwar Singh
- 9. Shri Hukmdeo Narayan Yadav
- 10. Shrimati Mohinder Kaur
- 11. Shri Shiva Chandra Jha.

with instructions to report by the first week of the next Session."

SHRI M. KALYANASUNDARAM: Sir, I move.

"That the Bill further to amend the. Industrial Disputes Act, 1947, he referred to a Select Committee of the Rajya Sabha consisting of the

following members, namely: —

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1. Shri Kalyan Roy '2.

Shri P. Ramamurti

- 3. Shri S. W. Dhabe
- 4. Shri V. Gopalsamy
- 5. Shri R. Ramakrishnan
- 6. Shri Ladli Mohan Nigam
- 7. Shri M. Kalyanasundaranv

with instructions to report before the last day of the next session."

MR. DEPUTY CHAIRMAN; Shri Bagaitkar. Not here. Shri Shanti Patel.

DR. SHANTI G. PATEL (Maharashtra) : Sir, I move:

"That the Bill further to amend the Industrial Disputes Act, 1947 be referred *to* a Select Committee <">f the Rajya Sabha consisting of the following members, namely: —

- 1. Shri Bhagwat Jha Azad
- 2. Shri P. Ramamurti
- 3. Shri Kalyan Roy
- 4. Shri Nand Kishore Bhatt
- 5. Shri P. N. Sukul
- 6. Shri Kalraj Mishra
- 7. Shri Sadashiv Bagaitkar
- 8. Shri S. W. Dhabe
- 9. Shri Shiva Chandra Jha •10. Dr,

Shanti G. Patel.

with instructions to report by the first day of the Winter Session, 1982."

SHRI SHRIDHAR WASUDEO DHABE: Sir, I move-

"That the Bill further to amend the Industrial Disputes Act, 1947, be referred to a Select Committee of the Rajya Sabha Consisting of the following members, namely: —

1. Shri Bhagwat Jha Azad

- 2. Dr. Shanti G. Patel
- 3. Shri Shiva Chandra Jha
- 4. Shri Indradeep Sinha

[Shri Shridhar Wasudeo Dhabe]

- 5. Shri P. Ramamurti
- 6. Dr. Bhai Mahavir
- 7. Shri Nand Kishore Bhatt
- 8. Shri Ramanand Yadav
- 9. Shri Sada:hiv Bagaitkar
- 10. Shri S. W. Dhabe.

with instructions to report by the last day of the Winter Session, 1982."

The questions were proposed.

MR. DEPUTY CHAIRMAN; Now, the Motion for consideration of the Bill and the amendments are opn for discussion. Mr. Ramamurthi, you just start the speech and you can continue after lunch.

SHRI P. RAMAMURTI: Mr. Deputy Chairman, despite the soothing words that the mover of the Bill, the Labour Minister, had sta'ed about thi_s and despite all the protestations of good intentions about the solicitude for the welfare of the working class and the poorer sections of the people of this country that he shares, I would like to point out that the Bill's real intention is exactly the oppo:ite of what he has staged.

As suggested by you, I shall explain my point later, after lunch.

रादत को कार्यवाहो 2 बजे तक के लिये स्थ*ित* हो जात-हैं।

The House then adjourned for lunch at one minule past one of the clock.

The House reassembled after lunch at two minutes past two of the clock, MR. DEPUTY CHAIRMAN in the Chair.

SHRI P. RAMAMURTI: Mr. Deputy Chairman, just before the lunch interval, I was stating that the real intent'ons of the Government are different from what the Minister of Labour has stated In this House. What are those real intentions? The Labour Minister, said that it is the first instalment. I would like to point out to him that this is not the first instalment. Already ESMA is there. Th₂ second instalment was the Trade Union (Amendment) Bill which had bee_n introduced in this House. The third instalment is the Hospital and other services Bill. Four instalments are already before this House out of which one has already been passed. The real intention of all these Bills i; to deprive the workers of their ultimate weapon, namely, their right to strike with which alone they can force an unwilling employer to come to some reasonable terms with them. In this country you cannot cite a single instance in the history of the working class ever since indu;tf\ialisation smarted here where the employer-whether in the private sector or in the public sector on his own accord, suo motu, came forward to improve the conditions of the working class. Inch by inch the workers had to fight for ;heir right even to start a union. They had to sacrifice everything. Even now the position that is prevailing in many parts of the country is, whenever there i3 a dispute between an employer and the union, immediately its members and activists are dismissed on some pretext or other. This is victimisation and this victimisa ion is the common order of the day. Now, under these conditions, I want to point out that as far as this Bill is concerned, when it is said that it is intended and it is framed for the purpose of shortening the time of settling a dispute, I say that it is not so and it is actually the other way about. Why? A new authority called the Grievances Settlement Authority is being created Despite my friend saying that that authority will consist not only of management's representatives, but also of the workers' respresentatives no. body knows who those workers' representatives =>re. Nobody knows anything about it Th» so-called workers' represen+a⁺ives would really be the representatives of th; management. And,

Sir, the method of nominating that person also is not known and nobody knows about it. Therefore, going by the way in which the Government has been going about this business, one can b_e sure that the so-called workers' representatives will be the stooges of the management only.

Now, first of all, you must go through the procedure of the Grievances Settlement Authority. The dispute must be referred to him and then, after that only, if the aggrieved party does not accept that, it goes for conciliation and afterwards, if the conciliation proceedings fail, it may go for adjudication by a tribunal and until the whole procedure is gone through, you cannot go On strike and the w>rkers are deprived of their right to go on strike. And, Sir, as far as the adjudication proceedings and the conciliation proceedings are concerned, although in this Bill there is a provision, it has been provided that in each case of reference, the referring authority will specify the timelimit by which a decision must be given, yet there is a proviso, there is a loophole, that has been provided therein wnd that loophole, that provision, is that the authority concerned, on the application of either party can, for reasons to be recorded in writing, axtend the time. No appeal lies against that; he is just to write something. That is all. We all know that the employer is interested in prolonging the dispute because he wants to deprive the worker of his right to strike during this period. He wants a cooling off period. So, in order to prolong it as long as possible, the employes wants to do this and he can do it and that has been provided for. Therefore, all this talk that it is intended for shorteiing the time of settlement is a bogus claim, and it is not acceptable. We all know by practice what it is. We have been in the trade union movement for the last forty years or so and we know it. Why forty years? I have been in the trade union movement right from 1934 and so, for nearly fifty years I

have been in this movement and I know what it is. And, Sir, the main thing, as far as these Bills are concerned, is to penalise the workers, the working class. Before I come to the other things, I want to point out one thing and it is this that the Minister claimed in the other House, when he was introducing the Bill, that this Bill carries out the general principles and guidelines laid down by the Supreme Court, i want to quote the Supreme Court judgment itself and leave it to the people to judge as to who is telling the truth and who is not telling the truth. I won't accuse the Minister of telling a lie because, Sir, you will immediately say that it is unparliamentary and 'all that. So, I will use Churchill's words in this context and say that "he is guilty of a terminological inexactitude". Here is what the Supreme Court has said-it i3 a famous judgment and I quote-:

" 'Industry' as defined in section 2(f) has a wide import. Where there is (i) systematic activity, (ii) organized by co-operation between employer and employee (the direct and substantial element is chimerical), (iii) for the production and/ or distribution of goods and services calculated to satisfy human wants and wishes (not spuitual or religious but inclusive of material ihings or services geared to celestial bliss, eg. making, on a large scale prasad or food), prima facie, there is an 'Industry' in that enterprise. Absence of profit motive or gainful objective is irrelevant, be the venture in the public, joint, private or other sector. The true focus is functional and the decisive test is the nature of the activity with special emphasis on the employeremployee relations. If the organisation is a trade or business it does not cease to be one because of philanthropy animating the undertaking.

"The consequences are (i) professions, (ii) clubs, (iii) educational institutions cooperatives, (iv) research institutes, (v) charitable pro-

[Shri p. Ramamurt]

ject and (vi) other kindered ven-. tures, if they fullfil the triple tests listed above, cannot be exempted from the scope of S. 2(J)."

Thi'i jvj the judgment. It is clear-cut. AKCI now the Minister comes and says, that he is carrying out the guidelinvs of the Supreme Court

What am I to say if such state-men*, a aie made? I do not want to comment, on that. It is tor them to comment -the other side. Now, Sir, so many other industries are. also excluded. Wherever there is employee employer relation, there should be collective bargaining. In all civilized societies the right of collective bargaining it) accepted. If collective bargaining Vo not successful in a capitalist society, the only weapon that a worker Kas got is the right to strike. And the worker will not use that weapon just for the fun of it. You go and -,,ry and try to incite the worker with all your voice but you will not be able to make the worker go on svrike if he does not want to. Therefme, Sir, the point I want to make is that in all civilized Societies, in all capitalist countries, wherever there is employeeemployer relation they ha\re got the right to strike and the traue union right also. For example. I would like to remind the Labour Minister that in Great Britain during the War the hero of the War, Sir Winston Churchill, brought an Act whereiiy the Civil Servants' Association was denied the right to affiliate to the British Trade Union Co, Although Churchill was the hero of the war, at the end of the war when the election was held, the British working class and the labour movement T) ade that single issue the issue of the entire election and Churchill, the here of the war, was defated. His Governi ent was defeated and the first act of the Labour Government that imn cdiately came after that, was to repeal the act of Churchill. In England, in America, in France. in Germany, in Italy, we have got civil servants unions and these have the

right to organisation which is complete. There is no fetter for them. But here you want to fetter all these categories under some pretext or the other. It is contrary to the conventions that have been accepted-the ILO Convention that you have accepted. You don't bother. What does it matter? If the ILO Convention is there I do not care; it is my country; I do not carry it out. That is all. Therefore, Sir, it j_s no wonder that the present Industries Minister, who was the Labour Minister before, went to plead before the ILO that the third world countries must be exempted from the convention of the ILO. I am not surprised at that. But now even without getting that exemption vou are carrying it out and you are implementing that thing. Now, in this Bill I would like to point out that a new chapter is being created here where you have not only provided for a trances procedure but you have also stated that in the establishments under the Government-they may be public sector undertakings or departmental undertakings like the Railways or the other Defence establishments-in those undertakings under the Central Government if the Government is satisfied that a proper grievance authority exists and a proper settlement procedure is being laid clown then it can completely exempted from the be operation of any part or all of the Industrial Disputes Bill. It means that these portions relating to no strike, when these proceedings are there, will be kept and not the others. Therefore, that authority's verdict will be final. We know that these authorities are the creatures of the management. They are paid by the management. How do you expect a man, who has been paid by the management, to stand by the workers? I do not understand. What a wonderful logic? This is the attitude. The working class should not fight for itself. But the working class will be helped by us. Does it want your charity? It does not want your charity. We will fight for our rights and get our demands fulfilled.

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Then, Sir, a new chapter has been created which is called Unfair Labour Practices. And a schedule of unfair labour practices is there. I will just read that out, so that it is clear.

SHRI N.K.P. SALVE: What clause ^{al}'e you referring to?

SHRI P. RAMAMURTI: I don't If T refer to' clause remember the clause. after clause, it will take some time. I will Fifth Schedule is about tell you. The unfair labour practices. The Government wants to show that it is fair, it holds the scale even between the working class and the employer. And, therefore, certain items are ther, with regard ' to what are unfair labour practices on the part of the management What are they; "To interfere with," restrain from, or coerce, workmen in the exercise of their right to organise, form, join or assist a trade union or to engage in concerted activities for the purpose of collective bargaining or other mutual aid or protection, that is to say—(a) threatening workmen with discharge or dismissal, if they join a trade union." Which employer will do it openly? In what world are we living? Which employer will say: If you join a union I will dismiss you? He will find some o'her excuse or pretext. Can an employer thereaten a workman "If you join a union, I will dismiss you?" He will find some other pretext to dismiss him. The moment he joins a union which he does not like, the employer will find some other clause and immediately dismiss him, right or wrong. He will write a plausible This is what happens. Then, Ι clause. "Threatan. ing a lockout or closure, auote: if a trade union is organised." Which employer will do that? Which employer will say that if you organise a union, I will close the factory or declare a lock-out? Whic[^] employer will do it? Similarly. 'granting wage increase to workmen at crucial period of the trade union organisation with

a view to under-minding the trade union organisation." Who will do that? Then, "to *dominate*, interfere with or contribute support, financial or otherwise, to any trad * union, that is to say, an employer taking an active interest in organising a trade union of his workmen" He will never do it. He will ask somebody else to action his behalf. And before the court he will say, I have not done it; somebody else has done it; I am not responsible for what somebody has done. This is what the employer will say. None of these things can ever be proved in any court of law. All your sayings, all these things about the unfair labour practices on the part of the employer, not one of them can be proved in a court of law. The employer will always escape, even if you file a case. You will not dare to file a case against the employer. This is another matter. Even if you file a case, the emplover will escape because none of these things will be proved in a court of law. I do not want to read all these things that you have listed. Every one of them will be dismissed by the court. But in the, case of the workers. ...

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SHRI J. K. JAIN (Madhya Pradesh) : Such high respect you have for the judiciary.

SHR»I P. RAMAMURTI; Because no evidence will be available there. I am saying that the employer will be able to circumvent it by not himself doing it but by asking somebody else t_0 do it. Therefore, this does not mean anything. Even the best of the judiciary will not be able to find the evidence to convict him. That is my point. Whereas in the case of the employee, you will find evidence in every one of them. What is that? In the case of the employee, it is: 'To coerce workmen in the exercise of their right to self-organisation or to join a trade union or fC-frain from joining any trade union, that is to say, for a trade union or its

[Shri P. Ramaurtt]

members to^picketing in such a manner that non-striking workmen are physically debarred from entering the work places." The employer will certainly be able to get his management staff, all of them who are benolden to him, who are afraid of joining the strike, who do not join the strike, the entire management staff will be put as witnesses. And you know the courts. The courts say. "Oh. They are all well-paid people, they are men of status. So many people give this evidence. How can we disbelieve it?" And the workmen will be dismissed. You know, in the courts even today when a witness ge s into toe witness box, the cross-examination with the questions. What is begins your status? What is you, income? Are you paying income tax? you paying other taxes? Are As if people who pay taxes who have not good status are very truthful, the people who do not pay and the income tax, people who are agriculural labour are unreliable people. "Oh, he is a man of no status and, therefore, he cannot be believed." This is what is happening even today. This was the position during the British days. And this is the position that is happening even today. Therefore, when all the array of the management staff come and give evidence one after another. these things will be proved. Similarly, one of these things is like that

SHRI SANKAR PRASAD M1TRA (West Bengal): That kind of crossexamination does not create any effect on the judge.

SHRI P. RAMAMURTI: I am yet to understand why a judge should at all allow such a question. If the judge is not weighed by such considerations, I am yet to understand why a Magistrate or a Judge or a Subordinate Judge or a Judge of the High Courti should at all allow such questions to be put to a witness. In that case these questions should be disallowed as irrelevant under the Evidence Act. Therefore, Sir, this does not convince me. Then for a recognised union to refuse to bargain collectively in good faith with the employer; who is to decide what is good faith? What good faith? (Interruptions),

How do you decide it is in good faith, I cannot understand this thing. Therefore, whatever the management says, if we do not accept or if you think that the management has put forward a reasonable proposal, which I do not think is reasonable, and I reject it, then you say, you have refused to bargain in good faith and you will be convicted. This is all .that meant. Then you say, to indulge in coercive activities. I do not understand who is going to do this. Then you say, to stage, encourage or instigate such forms of coercive actions as wilful go-slow, squatting on the work premises after working hours or 'gherao' of any of the members of the managerial or other staff. All these things can be proved physically proved. Then to stage demonstrations at the residence of employers or the managerial staff members is another unfair practice. How solicitous to their feelings of the management vou are. You are so very solicitous to their feelings. to the feelings of the managerial staff and you say that you cannot even stage a demonstration before an employer's house. So much selici-tude about the fellings of the employer. This is the attitude. All these things can be proved. After all, when one hundred people go to the house of a manager, it can be proved easily. Therefore, with regard to the workers, every one of the things that you have provided for. can be proved and with regard to the employers nothing can be proved and I dare say that you will never take action against the employers because your entire history has been that. What has been the experience.

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for the last 30 years? Have you ever taken action against an employer even though he has defrauded the payment of the provident fund dues collected from the workers? Have you ever taken action against any employer for having swallowed the E.S.I, money? It is already admitted by the Reserve Bank of India mat over Rs. 1200 crores belonging to these people of this country, lent to these companies by the public sector banks, have got to be written off because that cannot be recovered because many factory managers have swallowed that money and they have built up empires with thig money. This is your entire history. And, to day you want to tell us that you are going to punish the employers. We never believe that. Therefore, Sir, take th«! recent example

SHRI KALYAN ROY: There should be a sense of humour... (Interruptions)

SHRI P. RAMAMURTI: Take the recent example of how the Swadeshi Cotton Mi.Is, the management of these Mills, refused to pay the workers for five months.

Mr. Salve, that is section 36B. clause 21. They are hungry and than they sat inside the factory and when they sat insida the factory then tie police was called and then a clash took place and in that clash one of the management staff was killed and the workers were also beaten up. Then you say, this is a law and order problem. You never that this is wrong and even thought today I want to point out to you that today in Kanpur, there is the J. K. Mill; there is a lock out. A lock out has b;en declared for the last five or six months. They do not ask your permission before declaring the lock out, even though the law says that. Yet, you never take action agfinst them. This is your entire history. This is Therefore, when you our experience. say that you are providing

for protecting the workers againsl illegal lock-out, and all that, we do not believe you, because, you will make any illegal lock out to look as legal and you do not take any action. This is what has been happening. Then you say about closures and you say that you are going to prevent the closures.' I cannot understand how? 5f they go to the Supreme Court, what the Supreme Court say; will the got the money. 'man has not gets, some creditor to Suppose he file a petition goes for 11-quadation, then what can you do about it? Therefore, all these things that you say, that you are providing for in this Act, are just shibboleth, just to cover up the real intentions, and to prevent the trade unions from organised paricipating in strikes and depriving the workers of their right to This is what you have done. strike. And then the punishment has got to be read with is stated in this Bill but with what you have provided for in the trade-unions Act. That shows your intention. In that, you have provided that if ^{an}y worker or any office-bearer of an union is guilty of any of these practices-the so-called unfair practices—in that case that union's registration can be cancelled and such a person cannot be an office-bearer of any union for life. Do you dare to prescribe such a punishment for an employer, I ask? Ar_e you prepared to say that any employer who is found guilty of unfair practices shall not ^{De} in the management staff under any status. either as the managing director or director or an officer of a company and he is unfit to be there? Are you prepared to do that for the management staff or management? You dare not do that .

AN HON. MEMBER: Or to the owner.

SHRI P. RAMAMURTI; Yes, or to the owner? But when it comes to a worker, you would deprive him of his right to choose an office bearer for his entire life. This is your sense

[Shri P. Ramamurti] of justice. And then, why does it happen? All this happens because you think that the workers are being incited; and you want to prevent that incitement: I want to point out to you what Pandit Jawaharlal Nehru said in 1928 in Lahore presiding over the youth conference. Those words are ringing in my ears. At that time, the British Government, the colonial Government also used to say that the Indian people were being incited by irresponsible politicians againts the British Government. And. this is what Pandit ji said. It is not we that incite our people; it is the hunger and poverty and unemployment that are driving people to revolt. These are the words of Pandit Jawaharlal Nehru. And today, after 33 years, you are driving the working class in this country, the poor people in this country to revolt. Your entire history has been that. I would just read out to you what ha's been the condition of the working class after 32 years, in vour welfare State; "It is generally believed that in the organised industry the workers have been able to get an increase in wages by exercisjinfg[^]. their trade-union power and the employers have yielded because they knew that they could, with their monopoly power, sucessfully shift the additional cost, wage cost to the consumers and thereby maintain their usual margin of profits. However, the data on the average annual earning of factory workers both in money and real terms show that workers have not received a fair deal. In most third World countries. Real wages in the factory sector have tended to increase faster than overall per capita income; but a singular exception to the general rule was India. "Note this India" is a singular exception. While in all third world countries, real wages have increased faster than per capita income, as far as organised industry is concerned. India has been the exception. Why? "It is also seen that compared to many countnes, wage increase in India in

relation to increase in prices, has been the lowest. During 1956-1964, for instance, average annual rate of change in money wages was 2.9 per cent but consumer price increased by 4.7 per cent. " So, 2.9 per cent wage increase and 4.7 per cent was price increase. "During 1956-1960, annual rate of change in real wages was minues -9, while it was minus 2.6 per cent during 1960-1964. Since then, the trend has not changed any signiflantly" Who has written this? It is not I or any marxist economist; tiiis has been published in the Indian Labour Journal published by his own Ministry-Labour Ministry- May Number. You have accepted it.

This is the condition. Colonial day's wages are still prevalent. You went on increasing the prices. The policies which had been pursued by you fkantly" Who has written this? It all these years have led to this position, where, the real wages of the working class have been depressed, as per your own figures. I would also lik, to point, out that your figures for cost of living have been fraudulent. That they were fraudulent has been accepted unanimously by the Rath Committee consisting of workers' representatives employers' representatives and an independent economist whom the Government of India appointed a¹ that time. All these three parties have unanimously said that this much percentage has been a fraud, workers' although the representatives contended that the fraud was much more, to a greater extent. But even this fraud, you were not prepared, the Government of India was not prepared, to correct. The Finance Minister, at that time, Shri R. Ven-kataraman, said on the floor of this very House that they cannot implement that because it would mean transfer of crores of rupees from the employers to the pockets of the workers. This was the statement he made. Therefore, you are a party, the Government of India has been a

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party, in defrauding the workers of what is due to them. You have been a party to the fraud committed on the workers by that Bureau of Statistics in Simla. This i_s what you have done. If the workers, today, want to revolt against that, why? I. ask you. What else ca_n they do? This is but natural. It is these kinds of good, intentions which you are pre. senting through this Bill.

For example the other day, our Prime Minister agreed in America in an interview that the assaults which are taking place, which are being committed on the Harijans, in this country are really the assaults carried on by the landowners on the agricultural labourers. The same thing has been accepted by Shri Venkataraman in the other House in the course of a debate on the question of atrocities on Harijans. Therefore, all these years, you have not been able to implement a single one of your land laws. All these years* you have not able to implement your minimum wages law, for the agricultural labourers or for the other sections of the people. As a matter of fact, it has been admitted in the draft of the Fifth-Eive Year Plan, which has been drafted. by your Government, not by the Janata Government, that this cannot be implemented because you have not got the machinery to implement the minimum wages law for agricultural labourers. You say that you canot implement that in a vast country like this. Wherever we have organised the agricultural labourers, we had to

police face police repression. The are sent. What is happening in Bihar? The Mahant is protected against the agricultural labourers by Police. What happening the i, in of the country? Even the other parts Minisry Home has admitted this. Atrocities are being committed on agricultural labourers, who the poor are now getting awakened and who rights. are asserting their This is Venkataraman what you read. Mr. example, that in the whole knows, for of Tamil Nadu, the minimum wages implemented. law has not been He knows that it is we who have also mised the agricultural labourers the tenants in the whole of Tanand Coimbajore district, in Madurai, in tore and wherever we could. And Police we had to face repression at your hands, at the hands of the Congress Government. Many people had shot. All those under been we went to get certain minimum condi for workers. tions the Therefore, as Ι said. atrocities are taking place on agricultural the labourers; you are implementing the minimum wag not got es law. You have а wonderful the Contract Labour (Abolition) Act: Act But what is the use of that Act? day, more and more workers Day by being put under contractors. You are talking of abolition of bonded are It also said that labour. has been bonded labour has been abolished in Haryana. The Chief Minister of Haryana said that. But the other day, when the Supreme Court appointed a commission to go and find out the condition in Haryana, the commission reported that in Haryana,

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no industrial law is there, no factory legislation is there and that nothing is being observed; it has been found that they d_0 not got even the minimum wages. This has been your record. In the face of this record, how can we believe what you say? Therefore, all your talk that you are extremely anxious about the condition of the poorer sections of the people does not wash. You are saying that we are politically motivated. Whereas, it is you who are politically motivated. Your solicitude for the interestg of the working class is just hypocritical. Excuse me for saying so. It is just hypocritical, because your record is one by means of which the biggegt monopolists in this country have grown richer and richer. Your policies have led to this condition. The money of the people has been sequestered. But no action has been taken against them or to stop that rend. On he other hand, notonly the monopolists but the foreign multinationals also have had a hay day in this country. You go and invite

the multinationals and say that we are paying the lowest wages, the wages are the lowest in this country. and, therefore, please come and invest in this country, exploit out labour and go back. This is what you are saying in so many words, it i_s there on the record. Therefore, when you are following this policy, when you want them to come here to exploit our labour, when you do it, naturally he who call_B the piper also calls the tune. He is the piper, he is the master. "If you want me to come, your labour must be disciplined." This is the time he wants you to play. According to him, dis-cip'ine means whatever conditions might be meted out to the workers they must not fight. That is how this country has been brought to this condition of extreme crisis. It is because of the policies that you have followed all these years; we are not responsible for it. After all, the working class in this country today has increased productivity. The first Labour Commission's report pointed out that in the 10 years the working clasra has increased the productivity by 68 per cent. Now the Government itsa'f has admitted on the floor of, this House-I do not remember the

date-that during the last 10 years, from 1970-80, the workers' productivity has increased by 28 per cent. That means, the worker has been made to increase his work, but on the other hand the wages have gone down day by day. This is your performance. If the Bombay strike has not been an eye-opener, if it has not opsned their eyes, I do not know what else can open their eyes. Despite all the laws of repression that you can enforce after getting them passed by your majority, the working class in this country will not take it lying down. When the working class awakens to fight, when it rallies support from its allies, from itfc friends and other toiling sections of the people, nothing can stand in their way; all your laws will be thrown overboard. Even now, in spite of all these laws, how many strikes, which have taken place, are illegal? Do

you know in how many cases the Supreme Court has held illegal strikes to be justifiable and on that ground has awarded wages for the •full period? Do you know that? Have you ever read the judgments? And today you are banning strikes and you are going t_0 punish the people for that. But I must fell you that despite all the punishment the working cla/ss has ri^en its blood and it has built ȣ'it_s trade union. Today . y^ou P'dv have a steoge union to support you, but I may remind you that when the Janata Government brought forward a similar Bill-it was not so harsh a_s this—at that time the INTUC joined us and there was a big demonstration at the Boat Club. The then president of the INTUC, Shri A. P. Sharma, who now adorns one of the Ministrial chair of the Minister, came to address that meeting. It was a common meeting against that Bill. He started addressing the meeting by saying, "if Indiraji came all these Bills will not be there." That was a common meeting of all unions on the single issue of opposition to that Bill, but he started misusing it for his Party purposes. Then there was a rush at him. I had to rescue him in that meeting from the people. So, the INTUC took a particular stand then.

SHRI SADASHIV BAGAITKAR: The present president of the INTUC may know this.

SHRI P. RAMAMURTI: He may have forgotten that. Today they are playing a different tune. All that I want to point out is that despite all these draconian laws, once the working class in this country woke up and rallied the entire working people, nobody would be able to stand before them. I promise that we, of the trade union movement, whatever your law, whatever law you may pass, will give up our life but will not give up the right to fight. We will go on fighting and fighting till a change is brought about.

SHRI N. K. P. SALVE: Mr. Deputy Chairman, Sir, I rise to support this Industrial Disputes (Amendment) Bill, 1982.

SHRI KALYAN ROY: Not you.

SHRI SADASHIV BAGAITKAR: For you to support this Bill is something fantastic. (rrHterruptions).

SHRI J. K. JAIN: Sir, I am on a point of order.

SHRIMATI MONIKA DAS (Karnataka): Sir, we never disturbed them. Why are they disturbing us? (*Interruptions*).

SHRIMATI USHA MALHOTRA (Himachal Pradesh): You should be patient.

SHRI JKALYAN ROY: Sir, I did not disturb him. I only wish he should not lend his name to this. Let Mr. J. K. Jain lend his name to this.

थो जे के जैन : देखिए, कितने शांत वातावरण में हमने विरोध दल के जो नेता हमारे बजगे नेता हैं, राममति जी हैं उनको शान्ति से सना । मेरा निवेदन है आपसे कि आप हमारे विरोधी की हिदायत दल के भाइयों से इस बात करें कि डिबेट ग्रभी काफी चलना है इस तरह से हो-हल्ला मचाने से कुछ काम धपना अपना चलने वाला नहीं ह । प्वाइंट ग्राफ व्य हर एक को रखने का ग्रधिकार है मेरा आपसे निवेदन है कि ग्राप इमारे माननीय नदस्यों से निवेदन करें कि जो भी स्पीचेज हों उनको गान्ति से सने जिससे मजदूरों को लाभ धादि वे सचमच चाहते हैं तो जरूर होगा ।

SHRI N. K. P. SALVE: Sir, I very much respect the sentiments of the Opposition so far as their views are concerned. But sometimes when the Opposition say,^s "No", they mean "Yes" and sometimes when they say "Yes", they mean "No". This time, when they are saying that I must not speak, I am sure each one of them wants to hear what we have to say on this. I am sure they are not so intolerant as not to hear a rational analysis of the entire Bill as such.

Sir, so far as the debate on this Bill is concerned, *1 cannot proceed further without expressing my anguish over something which happened when the hon. Minister started his speech. Some derisive comments were made; some sarcasm was shown; and some ridicule was sought to be poured on him; This is a Bill which had raised controversy in the other HOUSP and which has raised a controversy in this House. We can appreciate the sentiments of the Members of the Opposition and certainly it is their absolute right to consider the objections which they have to this Bill as valid and certainly they are entitled to express them in a manner they should like to. But if we have to respect their rights, equally they must concede that the rights of this side are equally sacro-scant. And at that time I wish they had listened! to the Minister a little more respectfully, particularly so when we have in our Labour Minister a person who is known for his devout socialist commitments. We have known him as a man who has been a fierce and fearless crusader in our party in the cause for the emancipation of the downtrodden and the less-privileged and the under-privileged. And certainly Mr. Bhagwat Jha Azad was entitled to receive more respect than was shown to him. It has caused anguish to me because this sort of attitude does not add to the merits of their objections, to the merits of their protests, nor does it idd t₀ the dignity of the House.

So far as we are concerned, this Bill conforms to the philosophy, the ethos, the entire approach of my party and I submit, Sir, that despite the serious objections which have been raised, despite the protest, despite the vehement opposition in the other House and the opposition which we have seen just now by Shri Rama-murtP«V-a^ verv parliamentary language, we maintain that this amendment is a watershed in the labour legislation of our ^SsT^y- (Interruptions) You may not agre£%hut I shall explain my reasons. Mavhe***t>. am wrong.

SHRI SADASHIV BAGAITKAR: Mr. Salve, I am glad you have come in the open.

SHRI N. K. P. SALVE: All of us are in the open in democracy. In public life, every one has to be in the open. We have to go to the people who are the masters and who vote. And no body can remain concealed for too long. We shall come in the open. (*Interruptions*) Kindly listen to what we have to say, what is the rationale...

SHRI KALYAN ROY. You may be arguing for it. But basically we know you are opposed to it.

SHRI SADASHIV BAGAITICAR: That is why when Mr. Salve stands! up, we feel as if he has been engaged...

MR. DEPUTY CHAIRMAN; Mr. Bagaitkar, I do not understand why you are disturbing him. Please don't disturb others. Otherwise it will create problems.

SHRI J. K. JAIN: Mr. Bagaitkar is such a senior Member. He should not do this. Kindly make him a back-bencher.

SHRI N. K. P. SALVE: Mr. Bagaitkar is a senior Member, a responsible Member and I am sure he will listen to our viewpoints in the matter fce<

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cause what we consider so far as my party is concerned... (Interruptions) ... We do not want any political party ever to consider that industrial disputes is an area which is the stockin-trade of political parties. We want to hit at the root of that. While we want every measure to be taken whereby the welfare of the employees is protected, ultimately to consider that in the system in which we are we can come with assive mandate without working for the anologees and their welfare is to anore the mand realities of life. But certainty there are certain areas in which we do not want the employers to be exploited. Industrial disputes that been treated as their stock-intrade, undoubtedly, by certain political parties and they have exploited both employers and employees for purposes of unscrupulous political profits and gains, and if there have been such unscrupulous political profits and gains, is there not to be a measure to curb them?

I have heard with great respect the speech of Mr. Ramamurti. Half of it was unrelated to the provisions of the Bill. He expressed his general dissatisfaction over the economic situation in the country. He talked of monopolies, he talked of disparities. All that may be correct but that is wholly irrelevant for purposes of - debate today. So far as the provisions of the Bill are concerned, not a single provision did he say was wrong in basic principle and philosophy. All that he said is that in the implementation of these provisions which may be salutary, which may be well-intended by Mr. Azad but in actual practice they are likely to be abused. This virtually means, I think, that however good the remedy may be but because the remedy is likely to have certain deleterious, certain ptrni. cious side effects, we should not have a good remedy at all. I was wanting to listen from him very carefully whether there is in principle such vehement and such strong opposition. I thought in principle there will be 929 RS-10

some opposition. But if some agen cies outside, if the Supreme Court or the High Courts, if the' labour tribunals, if the managers of . the. various industrieij or their owners, if they are going 'to flout this willynilly and if they are going to harass employees, does t mean that th? salutary provisions which have been made, the attempt which is being made to help the employeesall of- them-r<have "to be rejected lock, stock and barrel? Therefore. I submit, basica^y I accept that there is nothing wrong in ' the principle, the philosophy, the objective of the Bill as such. Atleast, nothing has been pointed out GO far. Let us proceed a little further.

SHRI NIRMAL CHATTERJEK (West Bengal): His reference to the unfair labour practice of denying the labour leaders, is it not a specific reference to the Bill? ... (In'c, r.rjup-s)...

SHRI N. K P. SALVE: I will deal with this aspect. What' happens is, whatever laws we make, I do con-, cede that in this country 'there is' a situation where the underprivileged; the less privileged are not delt out a fair measure. I was on a different question. Kindly bear with me when I say, does it mean that he'must have come out a little later, does it mean that he should not com° out with a measure which would be fair and equable? Ramamurtiji. of course, read the Fifth Schedule, about unfair practices. I am going to read out a provision to show how the Bill is .very favourably loaded ' in favour of the employees and how the employer's are going to be booked if they indulge in malpractices-a large many malpractices so far as the country is concerned, rt is "going to book them and send them to imprisonment for six months plus fine an'd, in a very limited area, to stop irresponsible, militant and wholly irresponsible" "trade unionism. Surely you don't ...wa^t. irresponsible trade unionism. I am sure you don't want dangerous trade

[Shri N. K. P. Slave] unionism. You want a trade unionism which is for the benefit of all.

SHRI NIRMAL CHATTERJEE: Our definition will be different. You are defining differently... (/interruptions)

SHRI KALYAN ROY: He is dressing the rear.

SHRI N. K. P. SALVE: I am addressing you, Sir.

MR. DEPUTY CHAIRMAN: He knowg it very well, but he wants to interrupt you.

SHRI N. K. P. SALVE; On whosoever's head the cap fits, it will fit his head. But if Mr. Kalyan Roy thinks that his head is too big for this cap, I have nothing to say.

Sir, I was submitting fiat so far as my party is concerned, we have always maintained that the emplo yer's own interest can never be above the interest of the employees. They have to be co-extensive and any employer who keeps his own interest above the employees' interest or behav(gp to a manner which is detrimen tal to the interest of the employees must be booked. This is our basic approach to the whole matter. But (here are conditions. We are to en sure that there is discipline in the controlled economy. Sir, the entire controlled economy as such will not fail if we were to rationalise the trade unionism, if we were to ensure that there is going to be no malprac tice, there is going to be no victimiza tion, there is going to be no harass ment to trade unionism, honest trade unionism, in favour of the employees as against trade unionism, which, to my knowledge, exploits more than the employers-and some of them exploit both; when they are taking money from the employer, they are taking money from the employees and misuse.... I *T |

AN HON. MEMBER: Do not generalize this. SHRI N. K. P. SALVE: This is very unfair. Have I taken the name of your trade union organisation?

SHRI N. K. P. SALVE; Now it makes me feel that you are speaking like a man who has guilty conscence. I have only expostulated a proposition. I have not said that we are exempt, I have not said that you are exempt, but you are protesting against this. Is that the philosophy? (Interruptions).

AN HON. MEMBER; Exceptions are there.

SHRI N. K. P. SALVE: I think if the gentleman is going to keep his mind closed and mouth open, nothing will come out. Understand what we have to say. This is one practice. We do not want moneys to paly a role in the area of industrial disputes where moneys are taken by trade union from the employers and also from the employees to enrich themselves. Whoever does this has to be booked. To say that only one party does $^{\text{A}}$ or the other party does this to the exclusion of the others, is not goin g to solve the problem. Let there be introspection and let it be understood as to who the people are. It is undisputed that there have been cases of extreme indiscipline and irresponsible tra[^]e unionism. T.*»t those people who Indulge in this decide *tot* themselves. I am not sitting in judgment and let the House also not sit in judgment.

Let me come to the provisions of the Bill straightaway.

SHRI KALYAN ROY: And tell us how they have been effectively used against the workers.

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SHRI N. K. P. SALVE: I have tried to apprise myself from a very dear friend of mine in the Opposition, whose name I need not mention, as to the basic objections which they have. Courtesy to my friend prevents me from mentioning his name. I asked him just now in the Central Hall as to the essence of the objections against the Bill. He has been kind enough to enumerate them. A very knowledgeable person. I respect him very greatly. So I am going to deal with what I have to say about the provisions of the Bill in the light of what I have been enlightened about the real objections.

Sir, there is some dispute about the change In the definition of the industrial disputes. There are inclusions and there are exclusions. What was happening as a result of the definition given by the Supreme Court has а historical background. A certain degiven by the Supreme finition was Court and it divided the entire area of the Industry as such to which these laws became applicable. The Supreme Court laid down certain positions and they said that a systematic activity organised by cooperation between emnloy»rs and employees for the production or distribution of goods and services calculated to satisfy human wants and wishes, not spiritual or religious, but inclusive of all material things, etc. etc. constitute industry in enterprise. Consequently. the it haopened that any institution, any activity openly, clearly on the face of it with altruistic objectives, any activity sheerly for missionaries, any activity for spirtual purposes, religious got integrated. also purposes Therefore it had to be rationalized. We do not expect the lawyers who are volunteering to run free legal service to fet Into this. We do not exoect doctors serving in their spare hours in frpe medical centres to set into this. W= do ont want the ashramites worid->g at the bidding of a Holiness. Divine Light personality to get into this. Therefore,

Sir, certain exclusions have been carved out. And I do not see any serious objection at least in this House. I believe in the other House a serious objection was raised about certain exclusions which are contemplated In the revision of definition of industry, but it has not been raised here. And I suppose by now it is realised that so far as the recasting by way of inclusion in the Bill and exclusion of industries from the applicability of the Bill are concerned, there is general agreement on that. Agricultural operation has been left out. hospitals have been left out, edu-ational institutions and organisation engaged in charitable service have been left. So far as the amendment of the definition is concerned, it must be accented that it is a very very worthwhile one, I am sure.

SHRI NIRMAL CHATTERJEE: Mr. Ramamurti referred to civil service unions from different places. Is the agreement relevant from that point of view? I am just drawing your at tention, i •

SHRI N. K. P. SALVE: Civil service associations. I wi'l deal with it. I have noted this point.

SHRI J. K JAIN: Why should you deal with it? You ignore it.

SHRI N. K. P. SALVE: Kindly let me go to the positive aspects. I have dealt with the provision And to some other provisions I will come.

Now I come to the Grievance Settlement Authorities. I heard what Mr. Ramamurti had to say about the Grievance Settlement Authorities Not a word was spoken by him so far as the basic principle of the appointment of these Authorities is concerned. I maintain that he did not object to the princip'e of constitut'ng the Grievance Settlement Authorities. All that he siid is that the Authorities In all probabi'ity are soing to be—I quote— "toofo of management." I have in I mind that some are going to be tools

[Shri N. K. P. Salve]

of management. If out of a hundred supposing two or three are going to become tools of management, what have you to say so far as the salu-tariness of the constitution of such authorities is concerned? It this not going to ensure informal, expeditious justice? Is thij not going to be a mechanism by which you will expeditiously resolve in an informal manner disputes and problems? What is the problem? You have only said that they are likely to be too!, of management. I pose a counter question: Supposing it is not a tool of management, which way will it work? Will it not work freely, juditiously and justly for the benefit and interest of the employee and not harass him into getting himself involved in long drawn, long labrynthine roads of litigation which he cannot afford, that an employee, a poor man cannot afford. I submit. Sir, this is one provision, for which I consider this Bill as a watershed. (Interruptions)

MR. DEPUTY CHAIRMAN: Please allow him. This debate cannot go on like this, if you get up and put questions.

SHRI N. K. P. SALVE: There are other speakers to follow me. If each one of them is blowing me to smithereens, I am sure they will beat me t_0 pulp. (*Interruptions*)

MR. DEPUTY CHAIRMAN: Please sit down. You reserve your points and put them in your time.

SHRI N. K. P. SALVE: Mv submission, Sⁱr. is. so far as this pnrticu! ision is concerned, which contemplates the constitution of the Grievance Settlement. Authorities, *i* think, it is an extremely beneficial artifice, an ex-tremelv beneficial device, entirelv to the benefit of emnloyees, which will ensure expeditious iustico to them. Mainly because in some cases there is going to be abuse which is like to be, it does hot make the principle, the principle underlying this policy, underlying this provision, nonetheless, cem-mendable. This is one provision, this new provision, th's innovation, which makes this Bill, ac-. cording to me, a watershed.

Sir, I come to the limite for the disposal ol the cases. They have to be disposed of in three months time, and the extension is given only for reasons to be recorded. The' only object on which has been raised is not to the saint ness of the provision. It is entirely, wholly, I maintain, in favour the ' mployess. He must get the award w'thin three months if a matter is taken in dispute to the Labour Court, but for extension purposes there have to be reas in writing. Mr. Ramamurti said that this would be a force, that every t'me the employer would give the reasons, the Court would accept them. May I ask a question: Because in a particular case the Court is likely to act arbitrarily and succumb-assuming for a moment, which I do not concede- to the influence of an employer and gives extention, if two out of" a hundred cr three out of a hundred or ten out of a hundred cases were to happen like this, does it make this provision an improper provision? Does it mean that this 3 P.M.

provision is against the interests of the employees? What have you to say about the principle of this provision? Merely because it is likely to be abused in the exaggerated manner in which you are putting it, a very salutary provision, a provision which works on the principle that iu^tice delaved is justice denied, such a provision also is sought to *b*TM attacked only on the ground that in some cases. extension may be s~u#ht without there being any reason. Sir, I do not think any court gives extension. They are slow to give extension if there are no reasons, but chere is only one aspect of the matter which I must bring to the notice of the Minister. I want him "to tell us-w,e are interested in the successful working of this Actwhat happens if the labour courts are not adequte and they are not able to dispose of the matter in three months' time. That is the problem of the High Court and the-Suprem_c Court. They want to take up a large many matters, but their bands are full and that results in any amount of pendency. Today an income-tax reference takes 15 to 16 years. Some matters which I argue, it Is only my son who will take up hereafter. The way it is going on, I will not be surprised if the father argues a matter and it is taken up by his grandson. So far as assessees are concerned, I have known of cases where the original assessee is dead, his immediate heir is dead and it ocmes to his immediate heir. In the Calcutta High Court, in which a tremondous amount of work was done by our very distinguished colleague here when he was the Chief" Justice, he knows the tremendous pendency of cases. Now what assurance ... •

SHRI KALYAN ROY: In one court, if yeu don't pay any wage, immediately they give injunction.

SHRI N. K. P. SALVE: Where no wages are paid, not only no injunction should be given, but they should be sent to jail, and that is what Bhagwatiji has provided in this Bill. I am coming to that provision also. There is going to no stay and the moment a person is reinstated, 100 per cent wages have to be paid to him. I on tb.3 queslion of delay. What has Bhagawatji to tell us on this? You are providing a time 'limit that within three months it should be done. But it is not purely a n question of the convenience or in-'!] convenience of the parties before I the court. It is also a question of ' the convenience of the court itself. If the court itself has too many matters on its hands and it is not able to decide in three months' time, what is the redressal? Will they ask the two parties. "Willy-nilly for the sake of the court, you write out any blessed reason ana on the basis of vihat blessed reason, I shall give extension,' This is a very salutary provision, a very important provision, a very beneficial prevision and we want that this must not be frustrated for want of adequate ways and means in courts to give justice.

T come now to clause 11 which speaks of payment of 100 per cent wages where the first court decides in favour of the employee. Not a word has been said about this salutary provision by Ramamurtiji. I have not heard any comments about this. I was not able to read any comments about this so far as the debate in the Lok Sabha is concerned. I would like to know whether or not this prov'sion clause LI, goes the whole hog to save the poor, harassed employee from deprivation of the wages when the decision of the fihst court is in his favour. The moment a person gets the decision of the first court in his favour and his re'nstatement order is made, then notwithstanding the fact that the employer has made an appeal either to the High Court or to the Supreme Court, the reinstated person is entitled to 100 per cent wages. And there is going to be no stav on this. Bhagwatji has gone the whole hog when he has -ested the High Court and the Supreme Court of all right to ant a stay even in a deserving case. Now, so far as I am concerned, in principle I agree with it. I entirely agree with it: I agree with 11 e provision. But I must draw his attention to the 'weaknesses*

[Shri N. K. P. Salve] and this is a legal aspect of the matter. The courts have held that every appellate authority has an inbuilt right, an inherent right to grant a stay. moment the appeal is filed and The redressal 13 sought for a particular direction on a particular issue, during the pendency of the matter before the court, it is the inherent right of the court to grant a stay. I will only read one para because I want him to consider this and make appropriate changes. We do not want that this provision should be diluted, but any amendment ha* also to meet the test of constitutionality. I do not want this clause, this particular section 17A to be struck down on the ground of constitutional validity. Article 19, Article 14 and other Articles are likely to be hit. I am reading a small portion, a small para, from the case of Income-Tax Officer vs. M. K. Mohammed Kunhi. Supreme Court decision 1969, Vol. 71, ITR 819. This is what the Supreme Court has to say. On the argument that there is no express power of grant of stay to the Appellate Tribunal and to the Appellate Authorities-and therefore, for a long time they could not give stav—in one particular matter when it was insisted that the right of stay is in-built with the right of appeal, that matter was taken up by the Supreme Court and this is what the Supreme Court says:

> "If the Income Tax Officer and the Appellate Assistant Commissioner have made assessments or imposed penalties raising very large demands and if the Appellate Tribunal is entirely helpless in the matter of stay of recovery, the entire purpose of the appeal can be defeated if ultimately the orders of the departmental authorities are set aside."

Going a little further they have said:

"It is the duty of the judges to apply the ia<vs, not only to what appears to be regulated by their express dispositions, but to all the cases where a just application of them may oe made, and wh-ch appear to be corhprenended either within the consequences Uat may be gathered i.rom it."

Therefore, the ratio of this case is in case where the ultimate decision 01 the court, in favour or against, is lively to be frustrated, since the court intervenes and grants a stay, to grant stay is an inherent power, it is against trua background uiat 1 want .bfcagwatji to save this. He may take it as my suggestion. In laying down any sucn thing, kindly enumerate the circumstances which, the limited circumstances in in whicn, stay can be granted in an extraorcunary situation. Only one circumstance in which stay can be granted if the court finds that the order is., (interruption) because this sort of Dlanket ban which I accept is absolutely correct, whuch is very valid, which is reasonable for... (interruptions).

SHRI M. KALANASUNDA-RAM: Mr. Salve, there is provision for staying reinstatement. The only thing is wages alone will be paid. Still the management can refuse to reinstate.

SHRI N. K. P. SALVE: No manament will reinstate and pay wages. They ask for stay of payment of wages. Please understand. I am arguing that vou cannot divest the courts of the'r right to exercise their right of staying the payment of wages...

SHRI M. KALYANASUNDA-RAM: Now you are alerting the management.

SHRI N. K. P. SALVE: I am raising a legal issue. In spirit I

accept this. If Bhagwatji had done this, if you find that it is valid constitutionally, it does not hit any of the rights enshrined in the Fundamental Rights Chapter, so far as I am concerned, I will be more than happy.

May I come to the unfair labour practices to which considerable time was devoted by Ramamu-rthiji. Clause 16 of the Bill—unfair Labour Practices—reads in these terms. It seeks to insert two new Sections, 25T and 25U.

"25T. No employer or workman or a trade union, whether registered under the Trade Unions Act, 1926, or not, shall commit any unfair labour practice.

25U. Any person who commits any unfair labour practice shall be punishable with imprisonment for a term which may extend to six months or with fine which may extend to one thousand rupees or with both".

For unfair labour practices a provision is made that a person who is guilty of an unfair labour practice, will be imprisoned in addition to bearing the burden of fine. What are the unfair labour practices, have been enumerated in the Fifth Schedule. The first part of the Fifth Scheduled refers to unfair practices on the parT~of employers and the trade unions and the employees, and they are 16 in number. If one were to determine the gamut. ... (*interruption*) . I do not know what is there to laugh about it!...

SHRI SADASHIV BAGAIT-KAR: You are stressing too much on numbers.

SHRI N. K. P. SALVE: The gamut of this is very wide and large. It is not so quantitatively. I am speaking qualitatively. Qualitatively, the first of the unfair

labour practices on the part of the employer is to interfere with, restrain from, or coerce, workmen in any manner from forming or organising or assisting a trade union and further it is provided that any one'threatening a workman with discharge or dismissal or lock-out or granting wage increase to workmen or opposing this sort of formation of trade unionism or assisting trade unionism will be deemed to have committed an offence under the law. Will anybody say that this is done for the benefit of the employer by the Labour Minister? Who is there to deny that the worker under this provision is protected against interference, coercion and duress directly or indirectly indulged in by the employer and against all other unfair labour practices? What is the wrong the Labour Minister has committed in bringing forward this provision?

The second of the unfair Labour practices is that the employer should not dominate, interfere with or contribute support, financial or otherwise, to any trade union. It further says that no employer should take active interest in organising a trade union of his workmen.

Sir, I have not been a trade union worker. But I have had the privilege of representing for ten years a constituency where one of the largest coal mines had been in existence and this, sir, was at a time when the coal mines had not been nationalised. In those days it was my most painful experience to see that but for a person here or there, several trade unions were in the pay-roll of the empolyer and nothing could be done against the employer. That is sought to be checked by this provision here. What is wrong in it? What is wrong in enumerating this as one of the unfair labour practices on the part of the em-

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ployer? Kindly name a single item here to which objection could Be taken in principle? That is my greatest regret. I would say that sentiments are hot going to play any major part in this. To say that in the totality it is disadvantageous to the labour and therefore we are opposed to it is not proper. This sort cf ambiguous, equivocal affirmation is not going to help. Let'us come to brasstacks. Let us sit clown and reason it out. Can you object to any one of these on dpi?? There are sixteen un-iabGur practices on the part, ¹ ie employers listed out here'. Now, tell me which area is left out.

Now, let me come to unfair ur -practices on the part of rs and trade unions to which objection was taken. I know my time is running out. The irrst one of these unfair labour practices is to advise or actively

port or instigate any strike deemed to be illegal. Mr. Rama-mwrti was saying that there are atids of illegal strikes in this . country and he was expressing his n-'s'h and distress because the machinery is not able to control such I strikes. He said that . such ram pan* strikes are in the 1 he thought that there ! now be a snurt. in their num ber, -If the Labour Minster has included Jn, this Bill a provision which says' -hat if a worker advstej' ct actively supports or inrfi i.nale.f such an illegal strike, he will behind the bar, vv' wrong has committed?. he; The objection that Ins besn rxs1 the provision which says worker should not' demonstrate at the residence loyers or . managerial staff and of .1 if he does it, it will be de- . /l to be an u labour ,prac- . fee. On this it is'.s'atrl that whei a person in cftar he rnana' merit openly and defiantly flouts

the award of a court or tribunal or a High Court and refuses to make payment to his employees lor days, he should be considered to have committed the worst sort of atrocities on his employees and even such a person is protected under this provision because even a peaceful demonstration cannot. leld by the aggrieved workers at the residence of such a person. This has been the argument from the other side. As against this. 1 have a counter question to ask. However unscrupulous. however undesirable, and however culpable and criminal an employer may be, there is one basic question. At the place of residence of such a person, are not his wife, are not hi:: children and are not other un-ected people entitled to protection, if they incite the workers to gc there and demonstrate?

SHBI KALYAN ROY: Suppose he 's a bachelor?

SHRI N. K. P. SALVE: If he i ; a bachelor, you catch him in the premises itself because he will be more in the premises than in the house. For long years, Sir, tn Roy had been a bachelor and it is good that he is married now.

DR. RHAI MAHAV1R: Even if he were a bachelor, he may have his parents.

SHRI N. K. P. SALVE: Yes, he may have his parents. There may be other people in his house, parents may be there and Iho'c may be his children, small 1 hildren, petty ch'ldron. How are you going to protect them? You must strike a balance of conveni-Tbere may be one out of one hundred individuals who may be guilty of this unscrupulous-ness. But he may also have his wife and children end other n^ople who are innocent and, on the other hand, there are 99 people

whose wives and children and other people- need the protection in the house. Is it necessary that even a peaceful demonstration should be conducted or organised at his house? Than, Sir, there is one more basic question: How does the person gain by going to the residence rather than by going to the office and holding the demonstration? A peaceful demonstration, if it is going to be effective, if it has to be effective, can be organised there rather than at the residence. May be that there is a bona *fide* case of injustice. But there are 99 mala fides when this sort of demonstration is held at the residence of the people. Therefore, Sir, taking the balance of convenience', I 'think, this is again a salutary provision.

Then, Sir, something '# said about "good faith". An unfair labour practice inter alia, Sir, is for a recognised trade union to refuse to bargain collectively, in good faith, with the employer. Kamamurtiji asked: "What are you talking about 'good faith'? "I wiil submit to him, Sir, with great humility that 'good faith' and 'mala fides' are legal concepts and I can cite a catena of cases, a heap of cases, a chain of cases, of therSup-rem_e Court, of the House of Lords, and so many other cases where what is a 'good faith' and what is 'mala fide' have been defined in terms. Now, if the courts are not going to listen only to mala *fide* or bona fide, it is a different thing. But, Sir, 'bona fide' and good faith' are legal concepts, very much known to the people in the legal world.

In the end, only one point I would make and I am done. There was seme reference to the courts and it was said that whenever you fo to a court of law somewhere he has said that in his speech— everytime there is a decision there is a verdict against the employee and it is always in favour of the employer, and that a discriminatory treatment is sought to be given. Sir, 1 submit one thing. I am not conversant with what is happening at the lower courts' level. But this sort of a comment against the High Courts and the Supreme Court is very uncharit-able. Sir, 1 know it for a \pm aet that they give preference to service matters. The moment a question of the services is involved, they give priority to it. Only the other day, Sir, in the High Court, there was a case. An assessee was fighting against the coniixation of Gold and High Court refused to grant any stay. They were requested to take up the case immediately. lie said: "Kindly take up the matter expeditiously because millions, of rupees' worth to gold has been confiscated." Then, Sir, the Judge said: "So much the better because it is safe and secure with the Government of India." The party sa.d: "In that case much capital is blocked away and what will happen to the right, the fundamental right, of a man to carry on his trade?". Then, Sir, the

Judge remarked: "Mr....., we have a large number of cases a large number of service matters pending, where, on our verd ct, depends the welfare, life and living of the family of a man. We have to give priority, if at all we have to give, to these -service matters. Only and not to the question of the return of the confiscated gold." Therefore, Sir, it is very uncharitable and it is a very uncharitable comment on the courts to say that these services matters are not being given the pr'ority or are not being treated with the urgency that they deserve or that the court is biased and so on. If at all there is any bias, the bias is in favour of the employees and their bias is in favour of the employees and it has to be in favour of the employees. Therefore, Sir, I mainta-

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In, the aggregate, that this Bill is an excellent measure, a rational measure, which rationalises the whole thing and bnngs logic into the main Act and any oppositonto this, Sir, is a political opposition only, is an opposition by those who treat the industrial disputes as stock-in-trade and indulge in that for purposes of political gains and political profits, in an unscrupulous manner. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Yes. Dr. Shanti Patel.

DR. SHANTI G. PATEL: Mr. Deputy Chairman, Sir, I was listening very patiently and carefully to the arguments that were being advanced by Mr. Salve.

SHRI N. K. P. SALVE: Half-a-minute, Sir, I am compelled to make a reference. Mr. Ramarmurti was not here. He has the courtesy to send me a note saying that he is going to get his blood pressure checked. I requested Mr. Rama-murti not to speak for such a long time. Twenty minutes time is sufficient. Please make sure that whenever he speaks, it should not be for more than twenty minutes, because his life is far too precious for all of us.

DR. SHANTI G. PATEL: When I was listening to him my neighbour Shri Shiva Chandra Jha whispered into my ear that Mr. Salve is a good tax evasion expert.

SHRI N. K. P. SALVE: I object to this sort of nonsense. Are you allowing this sort of nonsense in this House?

MR. DEPUTY CHAIRMAN: I will see to it.

SHRI J. K. JAIN: Get it removed from the proceedings. (*Interruptions*)

SHRI N. K. P. SALVE: The amount of tax I have paid... (*Interruptions*)

All the taxes I have paid. What tax have I evaded?

DR. SHANTI G. PATEL: You are not evading. You are helping those persons who are involved in tax cases, you give advice. ..

SHRI N. K. P. SALVE: Please speak correct English.

SHRI J. K. JAIN This cannot remain on record. He is calling... (*Interruptions*) It should be expunged. (*Interruptions*)

SHRI N. K. P. SALVE : What does he think? It is lack of expression on his part.

श्वी शिव चन्द्र झा: मेरा प्वाइंट ग्राफ ग्राइंट है। मिस्टर साल्वे फोर्थ लोक सभा में रहे हैं। 1967 से 1971 तक मैं भी उस समय वहां था ग्रीर उन दिनों से इनके भाषण मैं सुन रहा हूं। यह ग्रच्छे वकील हैं। हर तरह की सलाह देते हैं कचहरी की बातों को ले कर मामलों में उसमें टेक्स की वात भी ग्राती है उसके मुत्तलिक भी देते हैं। यह मैं इनसे कह रहा था।

श्री एनः केः पीः साल्वे : ग्रपने प्रोफेसन में सलाह देने में क्या होता है, यह दूसरी चीज है मगर पटेल साहब ने एक दूसरी बात की । (ब्यवधान)

डा॰ शान्ति जरे॰ पटेलः मगर मैंने नहीं कहा, मैंने तो उनको कोट किया।

He is a good sportsman. (Interruptions)

SHRI N. K. P. SALVE: Carry on.

DR. SHANTI G. PATEL: Actually I was going to pay my compliments by saying that I found

him a good advocate of a very bad uovernment. {inter' case ox me nipuons) a he nau wailed tor а moment, he could nave known tilac, But even in nis ooservauous ne couia not neip reterring to one aspect 01 the matter where he said that even the socalled beneficial provisions of payment of 1UU per cent of wages, when the statement is in oraer ana wnen tne case is before the High Court in appeal, may not oe upheld for certain reasons that he gave as an advoca*e. I would only nKe to say that even this so-called oenelieial provision may not remain there. But it is worse tnan tnat. I am sure it must not have escaped his notice. The original provision of the Act, if he would have cared to refer, says that an appeal can go, and it is lor the High Court or the Court concerned to say... whether the payment of wages should. be given or not. Now, they have brought a provision under which the workman concerned or the victim would be required to prove that he ha6 no other source of income; he is not earning from another place. Now, this is somthing which is going to work as a constraint on a person who is victimised, who is otherwise a victim. This is how this particular provision, this so-called beneficial provision, is going to work in practice against the interests of the workers. Anyway, it is for them to decide. Sir, this is a piece of legislation which was during the time of enacted the British. The British enacted this particular law with certain objective. Their objective was to rule over this country and to keep all the classes under bondage. It is surprising that after 35 years, after so many years of Independence, we have not been able to overhaul this particular piece of legislation so that the new Industrial Relations law is able to meet the challenges of the present situation in the form of economic development and industrial harmony and to suit the history and culture of this country. What the Govern-

ment has been doing all these years is to bri^g tor ward amendments lrom cane and time. *ou are well aware. Sir, that throughout the rule oi ine Congress Party, tney nave said uiat this is the rirst instalments, bucn instalments have come in the past also. But the main structure of the law has remained the same. This particular law which gives benefit to the employers more than anything <u>ei.se</u> nas oeen allowed to continue. What should have been done was to abandon this approach of patchwork and to br-ng forward a comprehensive industrial relations law. The Labour Minister, who is a good friend of mine, said that this is the first instalment. When we discussed this thing with his two predecessors, tney also said that they would bring forward a com-prehens.ve law. They were doing this and that. It is possible that after this Bill he may be shifted to another good or better Ministry and we will have to deal with another Labour Minister and he may have to bring forward another in-stalment. The fact is that the law which should be completely overhauled is not being overhauled all this time.

Another aspect of the matter is this. A reference has been made that they had discussed it with the central trade union organisations. I would like to submit with all respect and ask which trade unions have agreed to certain obnoxious provisions which have been made a part of this particular Amending Bill. I would particularly like to refer to the restrictions put in the definition of industry and non-application of this Bill in cases of certain industries like hospitals or educational institutions or certain other charitable institutions and the like. This non-application has not been agreed to by any certral trade union organisation. Therefore, it was, to say the least, very unfair on the part of the Labour Minister to say that i there has been a certain consensus

[Dr. Shanti G. Patel] on the basis of which this Bill has been prepared and now being piloted in this House.

I would refer to another abnoxi-gus feature, i.e. the exemption which is under Section 36(d) or so now given under which any industry under the control of an appropriate Government can be exempted from all or any of the provisions of this particular law.-Sir, these two provisions are sufficient to show that we are going even beyond the At least, the Britishers kept Britishers these two provisions in the Industrial Disputes Act. The first provision has been interpreted by the Supreme Court now. It has covered hospitals and the rest of the industry. What the Government has tried to do is to set the clock back. Now, they want to be covered by this particular piece of legislation. He will turn around and say: "I am bringing another Bill and I am covering that." I am sure he remembers that there also he has tried to remove hospitals whether under the Government or charitable institutions or philanthropic institutions. He is even taking away the present right enjoyed by the workmen so far and guaranteed by the Supreme Court. This section is the most exploited section, most unorganised section and this section was given certain rights by the" Supreme Court through the interpretation of the Industrial Disputes Act. Now, tlr's particular right Government, of which he is also, the the Labour Minister, wants to take away. Similarly, Sir, there is no provision for exemption in the Industrial Disputes Act. There also, he is Irving to have the powers with the Government, 'the appropriate Government.' The application, the implementation of it is going to be a very d'fficult and complicated affair. But he wanfo to have this particular power-"Where only is. satisfied." the Government The word 'satisfied' is such a v/ord, beyond which very it is

difficult for any court to go and find out. So, my friend, Mr. Salve, has been telling that trade unions have been indulging in this and taking money. May I say in all humility that here is an opportunity for the Government to make money? They have been making money in other ways. would also refer to all those persons who are concerned with the running of the Government another aspect in this particular matter. Sir, it has been said that the penalties have been increased as far as the employers are concerned. May I ask the Labour Minister: How man} defaulting employers have been proceeded against, even with the lesser amount of penalties? If you see the whole case where the number of breaches of the provisions of law are there, there are a number of industrial court awards which are not even implemented. Still, the Government does not care to take action against the defaulting employers. And they want this. What I feel is, my impression is that certain powers are sought to be taken by the Government by sugar-quoting something, by saying that we are trying to give something to the labour, say, in the form of, as it was said, this 100 per cent wages or maybe increasing some scope of the present definition of industry which has been already done by the Supreme Court in its famous judgment on Bangalore Water Board. I would. therefore, like the Government to recons der this whole point *de novo*, not making it a point of prestige. Not only this, Sir. An assurance was given by his predecessor, Mr. Tiwari-let me name him and sav—that all these matters will be thrashed out. at the tripartite conference, that is the Ind'an Labour Conference. It was made a part of the agenda. But such a conference has riot taken place. Now, a cover is sought to bo taken imder the discussions that took place between the Minister and some individuals, whatever organisations they might be representing. What

is necessary? There is a tripartite machinery, and the convention was to. raise these issues before this particular forum, go into them thoroughly and then come to a decision, and according to the consensus go ahead with the Bill. But that particular practice has not been followed, and there is a certain undue haste. I do not know-why this indecent hurry is being indulged in, as it. was done today when consideration of this particular Bill was placed in this House. Sir, it has been said that this is being done with a view to having speedier resolution of industrial :Kites and the Labour National Commission on recommendations being implemented. Sir, as I submitted a little earlier, the speedier application is only one of the various amendments that are so'ught to be made. It is a very insignificant part of the whole picture which is sought to be placed in the form of the amendments to the original Act. Even there are several recommendations of the NCL on which there have been agreements'. They are not being proceeded with. This is something which is being taken. This Report was published. I think, in 19Gf), Now, 13 years have elapsed. After that, they want to come around and say that we would like to implement some of the recommendations of this particular G^iendra-gadkar Commission. And the only thing that seems to have been picked up is the unfair labour practice.

The Vice Chairman (Shri R. Ramakrishnan) in the Chair

Sir. may I submit that tHs concept of unfair labour practice has been taken from America? There, they have this phrase which is commonly used. But here they have taken only the phrase and implemented it in their own way, in their own fashion in th's particular country.

Sr. there the whole concept is based on the workers. that the

workers must have a right to organise, must have a right to choose their bargaining agent without any coercion or interference from the employer. Thirdly, and the most important thing is that the employer must bargain in good faith with the union concerned, the bargaining agent, that is selected through the secret ballot, and the workeis concerned. Now, all this is sought to be done away with. There is a case law in that country which lays down what is unfair, wh'ch lays down what is unfair, unfair. There has been a case law and there has been no occasion fur them to tabulate this. Sir, there the unfair labour practices are tabulated. Even with the best of intentions the courts are bound to get lost in interpreting those particular words and phrases, and there are experts like Mr. Snlve and others who genera^y help the employers because the tax evaders are generally employers. (Time Bell rings), I am sorry, he is not here ...

थी जे के जेन : यहां यह बात तय हो चुकी है कि किसी माननीय सदस्य के बिलाफ होई बात नहीं कही जायेगी । हमारे मामनीय सदस्य यह कह रहेहें कि एम्पलायसं टैवस-ईवेडसं होते हैं भ्री२ साल्वे जी इन टेंबस-ईवेडर का साथ देते हैं । इस तरह की बातें किसी माननीय सदन्य के बारे में नहों कहनी चाहिये। यह पहले तय हो चुका है । मेरा निवेदन है कि ग्राप इसको प्रोसीडिंग्स से निकाल दें।

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Is it unparliamentary?

DR. SHANTI G. PATEL: Sir. even a murderer will be defended by a lawer. What is wrong in this? Tax eveder has also a right of defence in a court of law. defend Aribody can him (Interruptioiis).

SHRI J. K. JAIN: "What are you saying? Will he accept this?

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Dr. Pa'el is not meaning to say that Mr. Salve is a tax evader. He is saying..

SHRI J. K. JAIN: Sir, he says that employers are tax evaders and Mr. Salve helps those people. What is this?

DR. SHANTI G. PATEL; It is against professional ethics not to accept... (*Interruptions*).

SHRIMATIUSHA MALHOTBA: Sir, I would like to intervene because I do not think it is very necessary you donot have to describe Mr. Salve. He is a lawyer and that is a fact and what has this to do with the Industrial Disputes Bill, 1982.

SHRI SADASHIV BAGAIT-KAR: Is it unparliamentary? Why are you wasting the time of the House like this? (*Interruptions*).

SHRI J. K. JAIN: What do you mean by saying. Is it unparliamentary?

SHRI SADASHIV BAGA1T-KAR: Is it unparliamentary? That is the decision of the Vice-Chair-man.

THE VICE-CHAIRMAN SHRI R. RAMAKRISHNA): Dr. Patel, as long as you do not make any personal references, it is all right. So, you please proceed.

DR. SHANTI G. PATEL: Sir, I am the last man to make any derogatory references. I can speak in praise of Mr. Salve both inside and outside the House. And, as a good lawyer, he must take up whatever cases he gets.

THE VICE-CHATRMAN (SHRI R. RAMAKRISHNAN): That is all right, please proceed.

DR. SHANTI G. PATEL: Then, Sir, I was referring to the definition of 'industry', and particularly the

Otove]*nment's action to narrow down th-, scope of the definition of 'indus-try' and thus take away the . right of tha workers to get organised, and get advantage of certain provisions. Sir, it has been said in this context that we are bringing this Particular law, piece of legislation.. (Time Bell *rings*) Sir, I will take a few more minutes.

This bring, me to what is happening i_n Bombay. They are saying here, Sir that we are bringing this law to have industrial harmoney, industrial peace. Her_e i_{s a} strike which has been going on for the seven months and the Government's last legal ma?hinery or the law which has been enacted in the State of Maharashtra, has not been able to help in any way in resolving this particular dispute. Sir, this is very pertinent. I am raising this point because the labour management problem cannot be solved through statutory measures. Statu, tory so'utions are not the solutions which can be of heln in preservation of neace or industrial harmony. They require more enlightened and more imaginative approach so that the both th-» parties are kept together, aken into confidence. Here the only objective seeing to be, let ug make a number of laws which can help us in achieving thi₃ particular objective. A* $fa_T a_s$ exemption is concerned, I consider it to be most obnoxious. Regarding unfair labour practices, I have made by observations, T would only sa-r that it wfl come in the way of coi'ective bargaining and development of free trad_e union movement in this country.

Regarding the settlement authority, I wouid only likp to submit that T wa9 M"toning the speech of the Labour ■Minister who trie[^] to correct the la"un_a which is obviou[^] in the law by saving that h*. will have the workers' representatives nominated by the employers. I am very grateful to hitn for making this correction. But what is Is imnortant the number of rrr>resentative_s who are going to represent the workers. If that maehi*

 ner_v is to function, they hav_e to b» Person_s nominated by the recognised trade unions, any trad_e union which is recognised through secret ballot of workers. Then this machinery will function; otherwise it will Just ^fail like what is called the Workers' Committee at present which i_s there under the law but d^{oe}s not function at all as the experience has shown over the last several years.

Regarding closure, I will not like to dilate more; there are a number of loopholes. But there is section 33(c)-Recovery of the amounts which are due to workers. Sir, under th_e present provision, a worker can make his claim number of after aⁿv years; even after i_s dis. missed ^{0r} he has retired or he discharged. He can go and make a claim. But here is a Government which wants to this right of workers which is restrict enjoyed for so many years, by being saying that he must make a claim in 3 months. I_n the industry, it is verv difficult for worker₉ to make a claim because a_s soon as they mak_e а claim, they face dismissal or dis. I would only like to quote and charge. end my speech. Only a few days back, ther_e was a seminar held by the National Labour Law Association which the learned Minister went and inaugurated, i am sure he must have looked-at least glanced—at the conclusions of this particular seminar. Thi_c seminar was devoted only to the number of instalments in the form of amendments to Industrial Disputes Act which are going to follow, that is, th_P present Bill a_s well as some more Bills which are going to be considered later on. And this is what they "The general view of the Seminar say: was in favour of integrated and comprehensive industrial relations In this view, the Seminar felt that law the definition of the term 'industry' in the Industrial Disputes (Amendment) Bill 1982, was unduly restrictive." 1 am referring to this seminar because this was composed of a number of eminent people and I am told one of the Additional or

Joint Secretaries of the Ministry of Labour also was th_e main prime mover behind th_s particular seminar. I further quote: "The definition of the term 'industry' should be widened and aH the activities including hospitals and educational ins-itutions should be dealt with in a single en. actment".

I may refer also to another conclusion. "The provision relating to unfair labour practices should b_e deleted." It has already been stated. "The proposed section 36B foj. grant of exemption should be deleted," In fact, I can refer to a number of them but I do not want to take the time of th_e House.

Whiie concluding, I would like to submit that this makes me suspect that the Government has certain sinister ulterior motivation in bring, ing this legislation. They cannot bring certain obnoxious feature, like exemption, nonappHcation and even laboui, practices, as has been done in the pressnt form. So, they have tried to sugar-coat it with something but their real motivation is to see that the trade union movement in this country is controlled by the Government and they are able to dictate as to how it should \circ e run and how the people who leading trade unions are can be disciplined by threat_s of imprison, ment and heavy fines, while the employer wiU alway, escape as pointed but by my predecessor earlier because they have a lot of finances and even when the fine is imposed, it is not the employer who is going to pay but it is the company which is going to pay. While concluding, my appeal to the hon. Minister is that he should not make the passing of this Bill a point of prestige; but he should try to understand our arguments. He has been in the habit of saying that whatever the Opposition says is politically motivated, and nothing else. Let him not just rest on that kind of argument. Thank you.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Mr. Rama-chandran. Before he speaks, I would request hon. Members to b_e brief. Already, the time taken is one hour and forty-five minutes. The total time allotted hy the Business Advisory Committee is only two hours. All pariies. ...

SHRI SADASHIV BAGAITKAR: Mr. Vice-Chairman, Sir, w_e have a submission to make.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Please hear me what I say. All the parties, including the Congress (I), have taken much more time, in excess of the time allotted to them. As a result, the time lef for the remaining speakers is hardly anything.

SHTJ SADASHIV BAGAITKAR: Mr. Vice-Chainnan, Sir, we are dis-ing this Bill under handicaps. When it was moved, we made our position vary clear. Even the requirement in regard !o notice of two days ha_s been waived by the Chairman. We are discussing this important Bill under handicaps. We received he Parliamentary papers a' ten. On the top of it. now, you want *to* seu'tle (he debate.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): I am not scuttling the debate. Mr. Bagaitkar, You musT not misunderstand me. I am only requesting hon. Member_s to be brief.

SHRI SHRIDHAR WASUDEO DHABE: Do not scuttle the debate.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): I am not saying that this will cut into the main points of the debate. Now, Mr. Rama-chandran please.

SHRI M. S. RAMACHANDRAN (Tamil Nadu): Sir, in. the process. my time has been taken.

Sir. I rise to support this amendment Bill. I am very much surprised why there is so much opposition from my friends on the other side to such a harmless and beneficial mea ore jike this. As a trade union worker, no a boss, my experience fells me 'hat the definition of the term 'industry' under this Rill is more beneficial, more comprehensive and more exhaustive than the definition which we are having undar the present Act. Through this amendment, we are bringing a large number.of workers under the coverage of the tei'in.'industry'. Of course, there are certain exemptions which have been granted. As my learned colleague who snoke from my party said, as has been explained by him. whai is sought to be done. is an exemption which is required by certain considerations, in the larger interests of the society. It is true, the Supreme Court have brought within the cove-age of the term 'industry' hospitals and certain o'her This amendment is. in a institutions also. way, against the decision of the Supreme Court. But, in a welfare Sta'e like ours, not only the interests of the employees, but the interests of the society as a whole also should'be taken into account. Whi'e taking such a view, this exemption canno' be said to be agains' the interests of the workers, or, it canno¹ he --aid tha* by this definition of the term 'industry', he rights of a largo number of workers are being taken away. After all, the number of workers who will be affected by . this exemption, is very much negligible when compared with the total working populaⁱion in this country. While supporting this amendment, I would appeal to the hon. Minister to provide adequate and effective machinery for redressal of their grievances. The mere fact that they e taken ou'side the purview of the Industrial Disputes Act, should not come in the way of setting their grievances The Government should take redressed. steps for providing adequate and effective machi»ery for redreasal of ell their grie-

point which I would The other Mke to submit, Mf. Vice-Chairman. is that I am surprised at the opposi tion made my some hon. Members on the other side to the amendment relating to the definition of "unfair labour practice." The "unfair term labour practice" has very often been used by the trade unions themselves. Really speaking, Sir, after the royal Commission on Labour in the inde pendent India there was no proper study made of the conditions of the workers, of the various labour laws, etc. The trade unionist including my friends who are sitting in the opposition, made a demand that a National Labour Commission should be constituted to go into all the as pects of the working conditions of the labour in the country, all the laws and all aspects labour con nected with the labour and the trade union movement in the country. On that Commission representation was given to all the trade union centres that were existing then. The AITUC, the HMS and all other major trade union certres were there. Maybe, the trade unions which did not exist then did not get a berth, they might have come in only in the recent and for that nobody can be vears the blamed, but all major trade unions which were there in existence at that time were given representa tion on this National Labour Com mission. One of the unanimous re commendations of this National Lab our Commission was that we should not allow the trade union movement of this country to function in a rule of jungle, there should be a rule of order, there should be a rule of law and there should be a code of conduct for both the sides. There should be a code of conduct not only for employees but for employers also. Even before, that, the Indian Labour which Conference, my learned pre vious speaker referred to as a national tripartite conference which has not 429 RS-11

been convened in the recent past, itself evolved, what is called, a code of discipline in the year 1957. This code of discipline stipulated certain norms, standard of behaviour for both tht employees and the employers. This . code of behaviour, this code of discipline was later on accepted by most of the Central trade union organisations and almost all the registered trade unions, who got themselves ie. gistered subsequently. By and large, this code of discipline was not only recommended by the Indian Labour Conference which was a national tripartite body which consisted of the representatives of both the employer and employee sides, but this was also ratified by the trade union movement of this country, and based on this code of discipline the Government of Kerala introduced legislation. They wanted to give legal sanction to this code of discipline. They evolved the code for the employers and the employees, but for some reason that was not brought on the statute book. Recently the Government of West Bengal also brought a law for code of discipline but one difference between Kerala and West Bengal was that the Kerala legislation related to employers and employees both but the West Bengal legislation was confined only to the employers. They thought that there was no need to stipulate code of conduct for employees. They have got every right to come to their own conclusion. But that is also not brought into the Statute Book. What I am trying to submit is that the principle that the code of discipline should be codified was not only recommended by th_P National Labour Commission as a unanimous recommendation but wso nlsn spppntpd and augmented by two States •** ^Ms country-namely Kerala and W»=t Bengal. There. fore. ther_P is nothing TOP<* in our trying under this Act, to codify the code of discipline. After all all of us are aware of the industrial scene in the country. In established and recognised trade spite of unions in spite of legal stipulations being in force in spite of the awards of labour courts/ tribunals and High Courts being hi

(Shri M. S. Ramachandran)

force, sometimes the rule of jungle persis.s tmough ssveral methods-fair and unfair, crooked and otherwise. Long-drawn strikes are brought in arid as a result the interests of the community ar_e at stake. This amendment only attempts to regulate and codfy and then prescribe certain 'dos' and 'don'ts' net only for the employees but also for the employers and there is nothing wrong in that.

Sir, as 9 trade-union worker coming from the field, I know how many dis. missed workers have suffered for a number of years. The Industrial Disputes Act provides that the award of the industrial tribunal shall be final' and shall not 'be called in question in any court of law. But in practice, in exercise of the writ jurisdiction, every award, particularly relating to reinstatement goes to the High Court. And the moment the award is questioned in the High Court through a writ application, a stay is invariably granted. These writ proceedings go on for years-for three, four, five Or six years-with the result in spiU of my getting an award in my favour; if 1 am dismissed today, and I get my order of reinstatement by the labour court which takes some two years, after that it goes to the High Court and then the High Court stays the award, it takes four to flve years to decide it, and I do not get any wages during that period. Therefore, in such cases, the present amendment, is really a boon. It makes it a statutory obligation that during the pendency of tho whole proceedings, a worker is entitled to cent per cent wages notwithstanding the stay.

"While supporting the amendment, I would only appeal to the hon. Minis. ter to see that the positio_n js clarified and made mor_e claar to the courts, particularly our courts and our departments which are conducting the cases in the courts, that there is no provision for the courts to grant any stay against payment of wages. (Amdt.) Bill, 1982

SHRI M. S. RAMACHANDRAN: With these words, Sir, I support the Bill.

4.00 p.m.

धो सदाशिव बागाईतकर : श्रीमन्, जो बातें ग्रभी तक इस बिल के विरोध में कहीं गई हैं उनको मैं दोहराऊंगा नहीं। लेकिन मैं जरूर उम्भीद करता हं कि कम से कम ऐसी वातें जिन पर श्रम मुंती जी का कोई खाल मतभेद किसी भी कारण से नहीं हो सकता है, जैसे, लिमि-टेशन वाली बात है तीन महीने की, ऐसी चीजों को मानेने का कार्य वह करेंगे. उसको मानेगे ग्रौर इतना संशो-धन किसी भी रूप में करने का आश-वासन देंगे तो यह हम लोगों के लिए होगा। क्योंकि अखिरकर इसकी ठीक मंशा यह है कि इस तरह के कानून से मजदूफी की मदद होती है तो इस तरह की एक बार, सीमा को बता कर के उसमें कोई खास मदद होगी इसके बारे में मैं ग्रापको एक उदाहरण के तौर पर कह रहां हूं मुझे यह उम्मीद है कि इस तरह के जो लोग हैं जिस चीज की तरफ उनका ध्यान आकृष्ट किया है

श्री धर्मश्रीर (उत्तर प्रदेश) : बह तीन महीने की लिसिटेशन क्या है?

श्री सदाधिव वागाईतकर : मैं कभी आपको बताता हूं । अभी मेरे एक मिन श्री साल्वे साहब जो ग्रव थहां नहीं हैं, मैं यह कहना चाहता हूं कि असल में हम लोग जो इसका विरोध कर रहे हैं उसम असूल क्या है । उसकी लम्बी चौड़ी व्याख्या करने की जरूरत नहीं है । राईट ट स्टाइक की जो करूरना
इम लोगों ने कबुल की है जिसको किसी रूप में हनने अपने संविधान में रखा है उसका मूल स्वंत ब्रिटेन से हमने ले लिया और राइट टू स्ट्राइक की व्याख्या . है उसी को मैं पढ़ता हं ताकि इस तथ्य को समझ लिया जाए कि हम लोग जो इस संगोधन का घोर विरोध कर रहे हैं उसका कारण क्या है। राइट टू स्ट्राइक जिसकी व्याख्या यह है-

Right to strike: Halsbury's Laws. England, Second Edition, Volume VY. Page 392

"The right to strike or the right of the subject to withhold his labour so long as he commits no breach of contract or tort or agreement is enumerated as one of the important liberties of British subjects which may be regarded as of a fundamental character."

ययोंकि ब्रिटेन के पास लिखित रूप में संविधान नहीं है इस तरह की जो व्याख्या है परम्परा से बनी है उसका काफी ग्राधार वहां पर बन गया है, इन चीजों का निर्णय करने के लिए यह जो संगोधन विधेयक इंडस्ट्रीवल डिस्प्युट एवट का है इसको परिणाम यह हो रहा है कि राइट टू स्ट्राइक की यह जो व्याख्या है उससे वुनियादी तौर पर डिपार्चर हो रहा है क्योंकि **यह** अनक्वालीफाइड डेफिनियन है और हम सरकार के इस अधिकार को कतई नहीं मानते कि सनमाने ढंग से सरकार जिस इंडस्ट्री को चाहे एक्जें प्रान दे दे जिसकी बात मेरे मित्र डा॰ पटेल ने कही। कि यह तो मनमाने ढंग से विसी भी विभाग में हड़ताल करने का जो हमारा आध-कार है मजदूरों का अधिकार है उलको छीन ले। झखिरकार, हम लोग इसका ग्रनभव कर चके हैं कि सरकार के हाथ में जो अधिकार रहते हैं इनका कितना इस्तेमाल हो सकता है। में गलत

ग्रापको एक ही उदाहरण इस विषय में दंगा। सरकार के हाथ में ग्राज भी अधिकार है किसी सविस को इसेंशियल डिक्लेयर करनेका। ग्रब कानन जो इसका उसके पहले की बात मैं कर रहा ਡੈ हं। सरकार का इतना अधिकार था कि किः जो नोटीफिकेशन के द्वारा किसी संविस को इसेंशियल डिक्लेयर कर देती है और मेरा यह खुद का अनुभव है। कही सूनी बात मैं नहीं कर रहा है। जिस यनिवन को मैं चलाता था जिसका मैं सदर था गरवारे नाइलोन्स जो नाइलोन फाइबर का प्रोडक्शन करती है उसमें इंडस्ट्रीयल डिस्प्यट की बात आई, हमने हडताल का नोटिस दिया ग्रौर हम हड़ताल पर चले गये तब यह बात सामने ग्राई थी Garware Nylon was declared as an essential service,

वहां के लेबर महकने को भी मालम नहीं था कि यह कव हई है आगे चल कर पता चला ग्रापके तिड़के साहब लेवर मिनिस्टर थे उन्होने किसी तग्ह इसको गजट करवा लिया है और फिर उग्होंने इसको डी नोटीफाई किया कि गरवारे नाइलोन इंडस्ट्रीज इसेंशियल सविस में नहीं हो सकती यह हमारी बात मान कर उन्होंने डीनोटीकाई करने का नोटीफिकेजन इम्य किया, गजट किया। में समझता हं यह पहला उदाहरण इस किस्म का होगा । सरकार के हाथ में जब इस तरह का ग्राधिकार देते हैं तो इसका फायदा मजदूरों को मिलने की बजाय यह जो केपिटेलिस्ट क्लास के लोग हैं इनको कितना मिलता है। इसका अनुभव हम लागा को है इसलिए जब म्राप ग्रपने हाय में एक. जेम्प्यान को ले रहे हैं कि किसी इंडस्ट्रीज के लिए लागु होगा किसी में नहीं होगा । इन रह की बात आप करते हैं तो हमें अपने ाभव के आधार पर हिम्मत नहीं हीतो

3 26

(श्रो सदाणिव बागाईतकर)

बापको हम इतना अधिकार दे दें, इस लिए हम इसका विरोध करते हैं, श्रीमन् इसमें अगर राइट टूवर्ग की बात है सरकार एक तरफ यह कहती है कि हम ट स्ट्राइक मान लेते हैं। राइट तो जो व्याख्या मैंने अभी पही उसके मताबिक मुझे यह कतई नहीं लगता कि सरकार किसी विभाग के मजदरों की हडताल करने के प्रधिकार को इस विल द्वारा, जैसा कहा जा रहा है, चाहे शिक्षा विभाग हो चाहे हास्पिटल हो चाहे चौर कोई चीज हो, यह मानती है आखिरकार वहां हड़ताल नहीं चाहते हैं तो कुछ और करना होगा। विवाद तो वहां खडे होंगे ही, हड़ताल बंद करने से बात खत्म नहीं होती है।

जो श्रीद्योगिक विवाद इंडस्ट्रियल रिलेशन के हमारे आजायेंगे उनको निबटाने के लिये जो आवश्यक मंगीनरी है वह कोन सी है और क्या है यह बात है। प्रब्वल तो श्रीमान यह बात है कि जिस तरह से इस संगोंधन विधेयक पर देश के अनेक मजदूर संगठनों ने, सिवाय केन्द्रीय संगठनों ने, यहां तक कि आपके इन्टक ने भी इसके बारें में कुछ अपने विचार ग्रापके सामने रखे हैं, और यह बात कही जाती थी कि जब ट्रिपारटाईट कान्फोरेंस होगी तो टिपारटाईप कान्फ्रेंस में इन सभी चीजों का विचार किया जायेगा । अब स्थिति यह बन रही है, आज ही अखबार में खबर आई है कि आप ट्रिपारटाईट कान्फ्रेंस ब्लाने जा रहे हैं यह सहा हैया गलत है मुझे मालूम नहीं है लेकिन आज बह खबर आई है। एक तरफ आप टिपारटाईट लेवर कान्फ्रेंस बुलायेंगे और दसरी तरह ट्रिपारटाईट लेंबर कान्फ्रेंस को, मजदर संगठनों को आपने यह कहा कि उसमें शरीक होने के लिये यह फेट एकाम्पली है। हमने यह कानून बनाया

है कि भव भापके जो कुछ इसके बारे में विचार होंगे उससे हमारा कोई ताल्लुक नहीं है । प्राखिरकार दिपारटाईट कान्फ्रेंस करने जा रहे थे तो कौन सी ऐसी ग्रजेंसी इमजेंसी थी जिसको लेकर माज माप इसको लेग्राये । दो महीने रूक जाते विन्टर सेशन में इसको करते तो कौन सा बडा न्कसान होता तो मझे ऐसा लग रहा है कि या तो भाषकी ट्रिपारटाईट कानफ्रोंस से जो उम्मीद हम लोग करते हैं उसमें आपकी मंशा केछ अलग होगी या सिर्फ पब्लिक रिलेशन का मामली जनाने की आपकी मंत्रा होगी था दिखाने की बात होगी। यह दूसरी बात है ; क्योंकि मैं समझता हं कि ट्रिपारटाईट लेबर कांन्फ्रेंस में ग्रगर इस तरह के एक काम्लीकटिव लेबर लेजिस्लेशन पर सोचना है तो इस तरह का लेवर लेजिस्लेगन आज हमसे यहां पास करवा कर झाप बहां जाकर उपस्थित करेंगे तो फेट एकम्पली के सिवाथ क्या होगा ग्रीर इस ट्रिपार-टाईट कान्फ्रेंस को उपयोगिता कम हो जायेगी या नहीं। हालांकि मेरी दृष्टि में तो उसकी उपयोगिता कम हो जायेगी क्योंकि कानून जो बनने की बात थी वह पहले से बता दिया यह स्थिति उससे बनती है इसीलिय श्रीमन्, हम उसके घोर विरोधी रहे हैं और आज मैं कहना चाहता हं जब हमने कहा और भटट साहव इसमें बोले जो इन्टक के प्रेजोडेंट हैं, हमारे इस सदन के सम्मानित सदस्य हैं तव मैने हैं। नहीं कहा था भटट साहब मैं आपकी याद ताजा करना चाहता हूं कि जब जनता पार्टी की तरफ से इंडिस्ट्रियल रिलेशन बिल आया था, रवोन्द्र वर्मा साइटब ने पेश किथा था, उस सदन में, इस सदन में तो ग्राया ही नहीं था, तो हम सब लोग थे जिन्होंने खुले आम इसके विरोध में भपनी भावाजको ब्लंद किया था और यह नोक सभा की प्रोसीडिंग मेरे पास है 30 अगस्त, 1978 की स्रीर इसी में इन्ट्रोडक्शन स्टैज में भी इस बात का विरोध किया। उस वक्त के इमारे पार्टी के जनरल सेकेटी श्री मध लिमये उन्होंने बिरोध किया था. ज्योतिनर्यं बसू ने विरोध किया था, पार्वती कृष्णन् ने विरोध किया आ । तो हम लोग भाषनी कन्सेस विरबी रखकर किसा राजनीतिक दल में नहीं बैठते हें... (व्यावाज) जो भी ग्राप बतायें हम खूब होगे अगर है आप में हिम्मत तो बतायें विरोध करके ?

SHRI KALYAN ROY; H_P is not guilty of that charge.

SHRI SADASHIV BAGAITKAR: That would be obvious in a few minutes.

श्रीमन् इसलिये में चाहता हं कि ग्राखिर-कार हमारे अपने कुछ कमिटमेंट उसुलों के साथ है कि नहीं । राजनीतिक दल के नाते तो कोई कुछ करना चाहे उसमें हां में हां भरना अगर हमारा काम है तो हम नहीं समझते हैं कि कच्ची ईमानदारी से अपने उसूलों के प्रति जो हमारी वफादारी है, जो हमारा दायित्व है उसको हम निभा सकते हैं। यह उदाहरण मैं इसलिये दे रहा हं कि ऐसा समय आ जाता है कि जब हमको अपने मतनेद हमारी समस्यात्रों को, वद्वि को साक्ष्य रख करके प्रकट करने चाहिये और सामने रखने चाहिये। इसन कोई बडी सरकार गिरने की बात नहीं है लेकिन हम इसमें कोई कायर बन जाय हम अपने उसल ताक कर रखकर डिसिप्लिन निमाने की बात कर तो मुझे नहीं लगता कि हम कोई सेवा करेंगे और मजदूरों का इसमें भला होगा। तो इसलिये हम यह कहना चाहतें हैं कि आज इतनी जल्दी ं श्रम मंती जी ने जो विधेयक लाये हैं उसको आज लान की कोई आवस्यकता नहीं थी। ट्रिपार्टाइट लेवर कानफ़ेंस अगर सितम्बर में करने जा रहे हैं, या अक्तूबर में करने जा रहे हैं...(व्यवधान)

हां, वही तो मैं कह रहा हूं । अगर आपकी अन्तऊंसनेंट हुई है, तो ट्रिपार्टाइट लेवर कानऊेंस में हम लोगों को मौका देते और वहां हम अन्ती वात सामने रखते, औरों को भी मौका मिल्ता । उसके बाद आप सोचते कि कैंसे करना है वह भी आपने नही किया । जल्दी आपने इर लिए की कि इसके बारे में.... (व्यवधान)

इसलिए ट्रिपार्टाइट लेवर कानफ़ोंस के बारे में अतल में अगर कोई मेरी राय पूछे, तो मेरी राय यह है कि सरकार का अगर यह रवेया है, तो लेवर आगेंनाइ-जेशन ट्रिपार्टाइट कानफ्रेंस में शरीक क्यों हो ? क्या फायदा जिन चीजों पर वड़ा वात करने के लिए--

SHRI KALYAN ROY: Why should we go there?

SHRI SADASHIV BAGAITKAR; Why should we go there? If you are exparte taking decisions and bringing measures to which w_e are fundamentally opposed, there is no utility Df having any tripartite conference.

ग्रीर हम आपके पब्लिक रिलेग्रेंस के काम में मदद करने के लिए वहां श्राकर के तस्वीरें खीचें---इसमें कोई मतलव मुझे नहीं लगता है । अनर मेरी राय हो, तो मजदर संगठन को सलाह होगी कि यह ग्रधिकारों की जो वचनबढता का उल्लंघन हम्रा है, उसका नतीजा एक ही हो संनत ਡੈ কি 🗝 The trade unions should boycot Bus tripartite conference as a protest against this attitude of the Govjern-ment because-

्रहमको यह अपनी जगह बताना चाहते हैं। [श्री सदाणिव वागः ईतकर] You want to show us our place. एक माननीय मनस्य : नहीं ।

भो सशासिय वाशाई तकर : विल्कुल बताना चाहते हैं । आपके न कहने से क्या होगा । मापके न कहने पर हम विश्वास घोड़े ही करेंगे । जिस तरह के कदम माप उठा रहे हैं, जिस तरह से माप मजदूर संगठन के साथ पेज आ रहे हैं ... (ग्यबधान)

ग्रगर थही ग्रापकी मंभा है, तो ठीक है। हन उसको भी क्वेलें ग्रीर इज्जत के साथ मजदूरों के साथ जो धवनी बफादारी है, उसको निमोएं। (घंटी) इसलिए जी यह विवेधन उन्होंने लंगा है उसका खुनासा वह जरूर करें।

प्रव इस विधेयक के जो पहलू-----धव साख्ये सहब माए हैं. भीमन, यह क्योंकि बड़े बकील -हैं, ब्याति वाले हैं, मैं सिर्फ एक ही जीव यह कर के सुनाता हूं जो बात मैंने शुरू में कही----

What is at stake? Why are we opposed to this? For your information, * am reading this from Halsbury's Laws, Second Edition, Volume VI, page 392:

"The right t_0 strike or the right of the subject to withhold his labour so long as he does no breach of contract o_r tort or agreement is enumerated as one of the important liberties of a British subject which may be regarded as of a fund amen, tal charactor."

This is at issue.

है कि मस्तताल में कोई સા પ્રાથનાર हडताल न करे, एज्केशन इंस्टीट्य्यांज में भान-टीचिंग स्टाफ के लोग भी छड़-ताल न करें। यह कौन-धा अधिकार आंधको मिलता है? क्या घाप हमारे इस अधिकार का हनने नहीं केर रहे है ? आभ जरूर कर रहे हैं मौर फंडे-मेंटल राइट में जिस ग्रंभ जिस रूप में और जिने मेनल में इस प्रधिकार का सनावेश है, उसका धगर आधार यह है तो ग्राप क्या यह उम्मीद करते हैं कि हम खुशी-खुशी से मंजूर करें कि हम हड़ताल नहीं कर सकते है। यह चीब नहीं है। साथ ही साथ अपने फेंधर जेवर प्रैक्टेरेज--- साल्वे साहब देश के इति-हास से आप परिचित हैं, शराब की दूकानों पर पिकटिंग करने का हुआरा अधिकार संसिल करने के लिए इम सोसों ने क्या-क्याः महीं झोला है? क्या यह बात महीं है ?

एक माननीय सबस्ध : भूल गये हैं।

भी संबाशिव बागाईतकर : कोर्टस पर हनने और सेकेटेरिएटस पर हम लोगों ने क्या पिकेटिंग नहीं किया है? पिकेटिंग हनारा प्रधिकार है कि जहां से गलत चील प्रनेतिक चीज चलती है. उसके खिलाफ समाज का मन जगाने का अधिकार है. ग्राप जाज क्यों कह रहे हैं कि पिकेटिंग न करें, मैनेजर के घर पर जाकर इस प्रदर्शन न करें, सोड्फोड न करें, गाली-गलीन न करें (घंटी) मुझे थह सब कबूल है। लेकिन जो झोदमी गलत काम, भन्याय करता है, उसके खिलाफ समाज के मन में घुणा पैदा करने का काम, भारल प्रैशर लाने के काम करने से रोक रहे हैं। क्या करेंगे माप हनको धाप ? कुछ महीने से बम्बई के टेक्सटाइस मजदूर जो इड़ताल कर रहे हैं, आपकी सरकार निकम्मी है, सात महीने के बाद भी अइ.ई लाख मजदूर के लिए वह कुछ कर नहीं जा रही है। सारा लेवर मेकेलिजम, लेबर लाज ट्ट च्या है, न ग्रापं मालिक को संगर्झा सकते हैं, न मजदूर को समझा सकते है। सात महीनों तक भख से तड़पने बाले लोग कल तय करते हैं कि हम मालिकों के घर पर धरनः देकर बैठेंगे हो क्य. गलत है इस में? कुछ तो लज्ज, होनी च.हिए, कछ तो शर्म होनी च.हिए । सात-सात महीने - सरकार कुछ न करे, मालिक कुछन करे, मजदूर भुखा मरे और आप कानून की बेड़ी उस को पांव में डालना चाहते हैं। वह मेनेजर के घर पर डिमास्ट्रेशन करे- इस में कौन सी आपत्ति की बात है। पिकेटिंग का ग्रधि-कार देश की ग्राजादी से जुड़ा हुआ। है ग्रीर ग्राप कह रहे हैं कि पिकेटिंग न करे। कौन सा उसूल आप गिना रहे हैं। हम यह कह रहे हैं कि इस कानून बनाने के पीछे ग्राप लोगों की मंगा ग्रीर कुछ है। अभय लोग मजदूर आन्दोलन को इस देश में गिरवी रखना चाह रहे है-या सो सरक.र के प.स गिरवी रहे या प्राप की हमारे जीते-जागते तो पूरी नहीं हो हो पायेगी। ग्राप हमें गोली से भून दे, उस के बाद करें, तब सो, हो ही सकता है, लेकिन एक चीज मैं साफ कहना चाहता हं कि जितना आप इस प्रान्दोलन को दबाने की कोशिश करेंगे, प्राय ने कंडा----

Unsocial characters hav_e entered the fcr&de union movement . . .

SHRI N. K. P. SALVE; Some of them are there.

SHRI SADASHIV BAGASTKAR: I agree with you.

तो किस रास्ते से आप मुकाबला करेंगे? जो सही ट्रेड यूनियन करने वाले हैं उन से आप बात भी नहीं करेंगे और आप उम्मीद करेंगे कि पलिस डंडा चला कर इरों स्पोंसिविल ट्रेड यूनिथन का खत्न कर दे। प्योर और तिक्पित इको तो मां को ले कर जो ट्रेड यूनिथन बड़ी हैं उसको आप बन्द करना चाहते हैं। आप ऐसा नहीं कर सकते । इस रास्ते से सो बगावत बढ़ेगी, कानून सोड़ने की मनोवृत्ति बढ़ेगी सरकार मजदूरों के खिलाफ है, पैसा बालों के, बिड़ला और टाटा के पास गिरवी है, यह भावना बढ़ेगी । इसी सरन में कल बिड़ला के हिन्दालको के खिलाफ 27 करोड़ का मामला उटा था । 27 कंर इ बिड़ला ने आप के कोष में नहीं दिया क्या आप ने बिगाड़ा उस का ।

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रीस्टेटमेंट का भी केस कोर्ट में जाता है तो कोर्ट कहता है कि रोस्टेटमेंट से अशांति होगी, आप पैसे-तनब्बाह ले मीजिए, दूसरी जगह नौकरी के लिए आइये । हम आप से कह रहे हैं कि जो . लेबर जुरिसप्रुडेंस बना, जो कानून देश में बने वह स्राज की परिस्थिति में बहत नाकाफी हैं । जो बड़ी-बडी इंडस्टीज हैं उन्हीं के मजदूरों की बात नहीं है, डिस्ट्रिक्ट प्लेसेज में, ताल्लुका प्लेसेज में जहां सनआगंनाइज्ड लेवर है वहां इस काले कानून का ज्यादा उपद्रव होगा । इस के लिए हम सैयार नहीं हैं। इसलिए, श्रीमन्, हमारी राय में जो यह विद्येयक सरकार लायी है इस के पीछे सरकार की मंगा क्या है इस के बारे में क्षमारे मन में जरूर शंकाएं हैं, हमको लगता है कि सरकार का मन इस के बारे में साफ नहीं है, वरना ट्रिपार्टाइट कांफ्रेंस एक तरफ करने की बात और दूसरी तरफ इतनी जल्दी इस कानून को नियमों को सोड़ कर लाने की बात ।

श्रीमन्, झन्त में मेरा यह निवेदन है कि देश में इंडस्ट्रियल रिलेशन्स बहुत ही खराब स्थिति में हैं। जिस डंग से सरकार इस में न)कामयाब रही है उस से स्थिति

[श्री सदाग्निव वागाईतकर]

को सुधारने की उस से कोई उम्मीद नहीं है। सरकार ने आज तक कोई सब्त नहीं दिया है कि उस के पास वह संकल्प शक्ति है जिस से वह इंडस्ट्रियल रिलेशन्स पर काब पायेगी । मजदूरों के अधिकारों का इस तरह हतन कर के आप उम्मीद करते हैं कि डिसिप्लिन आ जायेगी ? 🔄

दूसरी बात जो खतरे की लग रही है उन को कह कर मैं खरम करता हूं । मझ यह लग रहा है कि पावर्टी की नयी व्याख्या देश में बनने जा रही है । प्रधान मंत्री ग्रमी-ग्रमी अभरीका से आयी हैं। उन के जो इन्टरव्यू हम ने यहां सूने उन में प्रधान मंत्री ने यहां तक कह दिया है कि प्लानिंग कमीमन के जो स्टेस्टिक्स देश में होते हैं वह सारे रिलायेबिल नहीं होते । यह मेरी अपनी बात नहीं है । उन्होंने यह भी कहा कि गरीबी की रेखा की जो व्याख्या हमारे देश में की गयी है वह भी आज बहत सही नहीं है। उन की इच्छा ग्रीर विचार क्या हैं मैं नहीं जानता । लेकिन हम पर इन चीजों का जो अतर होता है वह यह है कि क्या प्रचार द्वारा ग्राप इस चीज को फैलाने जा रहे हैं कि पावटीं हैज बीन वैनिग्ड फाम दिस कंटी । इस समय देश में कोई पावर्टी नहीं रही है। पावटीं लाइन के नीचे रहने वाला कोई नहीं है । यह जो गोयबल्स के टैक्टिक्स थे प्रचार के उन का इस्तेमाल कर के ग्राप भ्रम पैदा करना चाहेंगे तो इस से कोई लाभ होने वाला नहीं है और न इस से देश में कोई फंसने वाला है। तो मेरा कहना है कि इस तरह का काला कानून को एत होना चाहिए । कल यहां प्रेस चर्मा की गयी और आज ही टाइम्स ने भगना एडीटोरियल लिखा है "ब्लैकेस्ट आफ दि ब्लैक" । मुझे अफसोस है कि वह ग्राप की पार्टी का ही स्टेट है भीर श्राप के मिन्न ही वहां राज चला रहे हैं।

ब्लैकेस्ट आफ दि ब्लैन की जो चर्चा वहां के बारे में हई, ग्रनअवेयर हो कर वही ब्लैकेस्ट आफ दि ब्लैक ला आप यही इस सदन में झाज लाये हैं और इसलिये मेरा आग्रह है कि इस बिल को आप वापस लें । इस से कोई लाभ होने वाला नहीं है । ट्रिपार्टाइट कॉफ्रेंस को आप कराने जा रहे हैं इस लिये उत के पहले इस को पास नहीं कराना चाहिए सौर आवस्यकता होती सो उस के बाद एक कोई कांग्रे हेंसिव कानून लाते तो दूसरी बात होती । इसलिये इस संशोधन विधेयक को हम विरोध करते हैं और मंत्री जी से मेरा यह आग्रह है कि आप इस को वापस ले लीजिए और मजदूरों का दमन बंद कराइये और उन में भय पैदा करने का काम बंद कीजिए । यही बात कह कर मैं अपनी बात समाप्त करता हं ।

श्री जेः केः जैन: उपसमाध्यक्ष महोदय, ग्रभी हमारे वरिष्ठ साथी अपना भाषण कर रहे थे। शब्द जरूर सुनायी दे रहे थे लेकिन सार उस में कुछ नहीं था। क्योंकि शब्दों की जो झड़ी उन्होंने यहां लगायी वह इस कान से अंदर गयी और उस कान से निकल गयी....

श्री सदाशिव बागाईतकर: वीच में कुछ भी न हो तो हम क्या करें।

श्री जे∘ के∍ जैन : साप सब बोल चुके हैं, मुझे बोलने का मौका दीजिए । आज मुझे यह कहते हुए बड़ा गौरव है कि इंडस्ट्रियल डिस्प्यूट्स अमेंडमेंट बिल जो मंत्री यहां पेश कर रहे हैं उन का सारा जीवन मजदूरों की सेव। में ग्रौर जो गरीब तबका है उस की सेवा में बीता है और बीत रहा है और यही कारण है कि भगवत झा आजाद जैसे कुशल मंत्री मजदूरों के समर्थन में इस बिल को यहां पर लाये हैं। मैं तहे दिल से उन

को बधाई देता हूं । मात्र विरोध के लिये विरोध करना ऐसा मैं विरोधी दलों का काम नहीं समझता कम से कम विरोधी दलों को इस बात को सोचना चाहिए कि जो बिल यहां पर लाया गया है उस का असर क्या होगा । मजदूर वर्ग को इस से कितना लाभ होगा । तालाबंदी नहीं हो सकती । जहां वह हड़ तल की बात करते हैं, कभी एक भी सदस्य ने तालाबदो को बात कही? कैसे मजदूर समर्वक हैं मैं इस बात को नहीं समझ पाया कि उन की जो तकरीरें यहां पर हुई उसते मजदूर समर्थक होने का एक ग्रंग लेशमात्र भी दिखाई नहीं देता है। बना मजदूर मालिक के झगडों को आपस में बैठ कर सुलटाने को ऐंटो लेबर कहा जा सकता है? क्या वह चीज प्रो-लेबर होगी कि जहां मजदूरों को परेशानी हो, तकलीफ हो? इस बिल के मंदर ऐसा प्रावधान किया गया है कि मजदूरों के रिप्रेजेंटेटिव, मालिकों के रिप्रेजेंटेटिव, सरकार के रिग्रेजेंटेटिव बैठ कर इस बात का फैलला करें, इस बात का निर्णय करें कि कौन गलत है, कौन सही है। उसी रास्ते से ग्जरने के बाद ही हड़ताल और लाक आउट की बात की जा सकती है। जहां एक स्रोर विरोधी दल के भाई यह कहते हुए नहीं धकते कि देश के ग्रंदर खाने की चीजों की कमी है; कपड़े की कमी है, और कंज्यूमर्स आइटम्स की कमी है, मैं उनसे पूछना चाहता हूं कि हड़ताल के माध्यम से वे इन कमियों को क्या पूरा करना चाहते हैं? देश के प्रोडक्शन को बढाना होगा और तभी हमें मजबूर हो कर कहना पड़ता है कि सिर्फ राजनीतिक स्वार्थ के वशीभूत हो नर यह हमारे विरोधी दल के भाई इस तरह का झुठा नारा लगाते हैं और यदि तुम्हारे ग्रंदर हिम्मत है तो दिल खोल कर बोलो कि हमें देश में उत्पादन को बढाना होगा । इन्होंने किस प्रकार

से प्रधान मंत्री श्रीमती इंदिरा गांधी के प्रोडक्टिविटी के नारे का मजाक उड़ाया क्योंकि ये नहीं चाहते कि हनारी सरकार के शासन के दौरान देश तरक्की करे इनकी मंशा बिलकुल यही है कि ये ऐसी चीजों के अन्दर सदन की कार्यवाही को उनझाते गहे जिससे इस सदन के अन्बर कुछ काम की चीजेंन हो जाय । लेकिन मेरे भाइयो, बाप लोगों का यह मंसूवा पूरा होने वाला नहीं है हमारे मंत्री, हमारे साथी और हमारी सरकार बहत सजगहै। आप जैने लोगों के लिए बह हाथ में तरकश और तीर-कनान लेकर बैठी हई है। आप लोगों के जो कारतामें हैं उनको सफल नहीं होने दिया जाएगा ।

उपसमाध्यक्ष महोदय, हम जो भी बिल लाते हैं अपनी बुद्धि से लाते हैं। आप लोगों को तरह अन्य देशों के इशारों पर नहीं चलते । आपकी कैंबिनैट ने बिल के ऊपर अपनी मंजूरी दे दी थी लेकिन आपको हिम्मत नहीं हुई । हिम्मत क्यों नहीं हुई कि दूसरे आका ने आपको पकड़कर खींच लिया और पकड़ाकर इस बिल को आपने पास नहीं किया । बड़े गर्व से कह रहे है- बागाईतकर जी कि रवीन्द्र वर्मा जी इस बिल को लाये थे - और हमारी पार्टी ने उसका विरोध किया था । लेकिन ये आपके दोस्त थे-जिनके साथ आपके मतमेद है । उनके साथ...

श्वी सदाशिव वागाईतकर: आप भी, इंटक वाले भी उसमें शामिल थे, उनको पूछिये ।

श्रो जें के जैनः कैबिनेट के निर्णय को ग्राप पास नहीं करा सकते थे – क्योंकि ग्राप लोगों का धागा कहीं ग्रीर से खिच जाता था ग्रीर वह ऐसा धागा था कि धड़ाम से टूट गया ग्रीर... (ब्यबधान) श्री सदाशिव बागाईतकर: ग्राप भी उसमें मुर्खं वन गये। (इन्दधान)

श्वी जैंश की जैन : सारे देश की जनता ने व्यापको मूखें साबित कर दिया 1980 के चुनाव मैं करारी माल देकर। उन करारी माल को खाकर भी व्याप व्यपने व्यापको मूखें नहीं मानते, इससे बड़ा मूखें कौन होगा ? सारे देश को जनता कहती है कि व्याप मूखें हैं, व्याप व्यपने को मूखें हीं कहते है क्योंकि मूखें व्यक्ति कभी अपने को मूखें नहीं कहता।

भी हरी शंकर मामेड़ा (राजस्थान)ः बिलकुल, ठीक कह रहे हैं ग्राप । (ग्यवधान)

श्री जेः केः जनः उपसमाध्यक्ष महोदय, कितना ग्रच्छा प्रावधान इस बिल में दिया गया है कि इंटर्नल मशीनरी कै निर्णय के खिलाफ यदि मालिक कोर्ट में जाता है तो मजदूरों को उतनी ही तनख्वाह मिलेगी जितनी कि उसको नौकरी में रहते हुए मिलती है । यदि मालिक यह समझता है कि इंटर्नल मझीनरों ने फैसला गलत किया है तो सकता है हाई कोर्ट ৰৱ জা में, लेकिन हाई कोर्ट में जाने से पहुंने उसको यह सोचना पडेगा कि मजदूर को घर में बैठाकर सौ प्रतिशत वेतन देना पड़ेगा । तो मैं पूछना चाहता हं कि यह कहा पर मजदूर विरोधी है जिसके लिए आपने इतना बड़ा तुफान खड़ा किया दूसरे हाउस में और आपके साथियों ने हंगामा मचा दिया ।

उपसभाष्यक्ष महोदय, लाक भ्राउट कहां पर हो रहे हैं। कितनी बार इसे सदन में चर्चा हुई लेकिन आपके कानों के कपर जूं नहीं रेंगी । अरे, एक बार तो खुले दिल से. बोलो कि जहां आपके कम्प्रनिस्ट भाइयों का णासन है वैस्ट बंगाल में वहां पर 1० हजार में से 89.0 লাক <u>शाउटस वैस्ट</u> बंगाल में हैं । यह विल उन लाक आउट्स के ऊपर पाबन्दी लगायेगा । इसीलिय इस पर आपको इतनी परेणानी हो रही है बयोंकि भिल मालिकों से मिलकर ही इनका धंधा चलता है। इनका धंधा ही इसी आधार पर चलता है. इनकी पार्टी का और इनके नेताय्रों का कि मिल मालिकों से मिलकर लाक ग्राउट कराना और पैसा लेना । इन लोगों का तो काम ही यही रहा। जो कहावत गांव की है कि "भूस में आग लगाकर जमालो दूर खडी'', ऐसे ही ये भस में आग लगाना चाहते हैं और वर्कस को भडकावे हें ग्रीर ग्रापना घर में बैठते हैं।

उपसभाध्यक्ष महोदय, मैं सरकार को बधाई देना चहता हूं कि ऐसे लोगों के ऊपर जो ऐसी गन्दी राजनीति से अपना पेट भरते हैं, उन लोगों को करारी लात मारी गई है इस बिल में । उन लोगों के ऊपर हमारे कुशल मंत्री जी ने एक ऐसी करारी लात मारी है कि अब वे कोई गंदी राजनीति लेकर मिलों के अन्दर इस तरह से लाक-खाउट नहीं करा सकेंगे ।

उपसमाध्यक्ष महोदय, जब हडतानों की बात होती है तो हमारा ध्यान एणियाई मुल्कों की तरफ भी चला जाता है । आप जानते हैं कि जापान एक समय मिट्टी में मिल चुका था, लेकिन आज से 20 वर्ष पूर्व जिस जापान का माल कोई लेने के लिये तैयार नहीं होता था, जिस जापान का माल फुट पाथ पर पड़ा रहता था, बेकार समझा जाता था, आज ग्राप उसी जापान की प्रगति को देखिये । हड़तालों ग्रीर लाक-ग्राउट से जापान ने वह प्रगति नहीं की है । उनका विरोध करने का कुछ नया ही बरीका होता है । यदि वर्कर मालिक की किसी बात से नाराज होते है

तो वे प्रोडक्शन वन्द नहीं करते हैं । वे प्रोडक्शन को डवल कर देते हैं। इसके फलस्वरूप मजबूर हो कर मालिक को मजदूरों की वाल माननी पडती है क्योंकि मालिक के सामने यह प्रश्न खडा...हरे जाता है कि जिस माल की वह सौ**ं कीओं बे**चा करता था. उसकी भव दी मी की कैंपेसिंटी हो गई तो वह उस माल को अक्षां बेचेमा ? इसी तरह में 'फुझीप'म्स को देखिये । उसने क्या अगति की है ? वह भी एणियाई गरींब मुल्क का जिस पर भार तो वर्ष तक अमरीकी झौर दूसरे मुल्को ने राज्य किया । जिस बक्त हम झाजाद हुए उसी वक्त फिलीनीत्म भी ग्राजाद हुआ था। लेकिन आज उसकी प्रगति को देखिये यह प्रगति उसने हडतालीं भोर मोक-माउट से नहीं की है। विरोधी दलों का जो यह नारा है -जय हडताल, जय तालाबंदी, धन उनको यह छोडना पहेगा । मगर वे सचम्च में देवभक्त है तो उन्हें यह नःरा देना चाहिए कि इस देश में घब न हडताओं होंगी भौर नहीं तालाबन्दी होंगी । तभी इस देश का उत्यान हो समता है, तभी इस देश के धन्दर प्रोडक्शन बद्ध सकती है। मेरी पार्टी की, कांग्रेस पार्टी की, हमेशा से एक पोलिटिकल. विल रही है कि देश-वासियों के हित में, मजदूरों के हित में, कर्मचारियों के हित में जो कुछ किया जा सकता है, वह हमारी पार्टी भौर हमारे सरकार करती है । लेकिन इनके ढाई वयों के मासन साल में कोई काम नहीं हन्ना क्योंकिः उनकी कोई पोलिटिकल विल नहीं है, । इनमें पोलिटिकल विल कहां से होती, ये तो प्रापस में लडते रहे ग्रीर जोडने-तोडने में लगे रहे ग्रीर प्रयने आप को जोड भी नहीं पाये। इसलिये जिस सरकार की पोलिटिकल विल नहीं होसी है वह इस सरह का बिल नहीं ला सकती है। जिस सरकार की पोलिटि-कल विज होती है वही इस प्रकार का मजदूर समर्बन बिसं मा सकती है।

उपसमाध्यक, महोदय, मैं तहेदिल से इस संगोधन का समर्थन करता हूं और अपने भाइयों से यह निवेदन करना जाडता हूं कि वे लिर्फ विरोध करने के लिये हर चीज का विरोध न करें ग्रौर इस खिल का स्वागत करें क्योंकि इस खिल से देश में प्रोडक्शन बढेगा, इस बिल से मिल-मालिको ग्रौर मजदूरों को ग्रापस में बैठकर अपने झगडे को सुलझाने का मौका मिलेगा ग्रौर जो हमारे राजनैतिक दल एक गन्दी राज-नीति में फर्से हुए हैं उनको भी इससे निआत मिलेगी । इन शब्दों के साथ मैं इस बिल का समर्थन करता हूं ।

DR. (SHRIMAII; NAJMA HEP-TULLA (Maharashtra); Sir, first I would like to congratulate our Labour Minister for bringing such « comprehnsive Bill. I will also congratulate him for excluding th« following, like agriculture, hospitals educational institutions, research organisations, khadi and village industries and such organisations which are working for the betterment of the country and the people at large. As a woman T would like to support this exemption because so many voluntary women's organisations would have been affected by the Supreme Court judgment, and »I am happy that the Minister paid a great heed to it and he has evxempted these organisations.

Secondly, Sir, as you know, our Prime Minister has called tins year as the Productivity Year, and I am quit? sure that our Labour Minister and our Government kent this in view before formlating the different aspects of this Bill. Therefore, steps should be taken to improve productivity. Steps should be taken for creating better understanding and peaceful atmosphere betwen the industry and th? workers. I am quite sure if our opposition Members, without any prejudice and after taking out their colours, look at it, they would definitely realise that it is & good Bill and they would accept this BilL It is neither against the workers.

(Dr. Srat. Najma HeptullaJ

nor is it against the employers or even the consumers. As I was hear, ing the speeches here, E was having m_v own The other people were conclusion. worried about the employers. Some others were worried about the employees. Nobody bothers himself about the larger interests of the people who are affected as much in a dispute between the labour and the In such disputes, it is the employers. consumer who Is affected very badly. What is happening in Bombay. The strike is neither helping the workers, nor is it halping the millowners and it has very badly affected the other 2 million people. So I feel that the opposition Mambers should consider these points. If there is productivity in the country, definitely everybody is going to get benefited. There will be a psychological impact of this Bill which will have effect on everybody. I do not know in which way our Members are thinking that it is going to help only the enterpreneur. Our Minister has taken good measures to see that if there is any dispute out of anything, it should be settled at various levels. friend and Salve Sahib has As my also mentioned, if a worker gets a verdict that he was not wrong, then the Government will see to it, if the employers goes in appeal, that the workers gets his full wages. ri have my own apprehensions, I was thinking that if a workers loses his case in the higher court, does he get his money back? I do not under stand why our Members who have made such eloquent speeches, were considerin? that this is nearnst the workers. T think mo'-t of the attack was on the code of conduct or the discipline. I think that every indi. vidual in our country, if he has got certain rights, has got certain responsibilities also. These responsibilities fall equally on the employers as well as on the employees. If Hie hon. Min-iseer has put all these things into the fndustrial Disputes Act what is *wrortf in* it? There is a certain T do not und-rst^nd code of conduct. whv

anybody should feel bad about it. If

their motivations are not bad, they should not feel bad.

As so many people have made such eloquent speeches, I would not like to go into deails. I would only say that • [feel "Manager or the that the words Supervisor", which he has put in the Bill, might affect the small scale industries because a Supervisor in a small scale industry may get Rs. 1600 but it is not a managerial job. I would like the Minister to look into this aspect and see that the small scale industries are not affected by th's Act. In a large scale industry, 4here are many peopl_e and the scale of salary is much higher. This is my own apprehension that the small scale industries are going to get affected by this

Another thing that I would Tke to point out is about the sales promotion. Sales promotion also comes under it. The sales promo* o_r or the salesman comes under it. Now, most, ly the job of the sales promotion employees is to travel around and most of the time he is missing con⁺act with the person who is employing him. So, you cannot bring him under the consideration of it because the employee does not know what he is doing. So. I would like the Minister to consider this aspect also and see that it is not misused.

Sir, the last think E would like to mention here is about agriculture. I have heard trade union leaders talking about the protection of the rights of the But her_e the agri. culture workmen. section is not touched. Nobody is ever bothered about 85 per cent of the labour which is employed in the agriculture sector. None of you want to protect their riffhts. You are always talking about the rights of the people who are already protected well. SO (Interruptions) I am а consumer. am an ordinary person. I am neither an industrialist nor a trade union leader. I only put in my idea and I will request our Government, our Minister that as he has brought a very com. prehensive legislation for the protection of the. industrial workers, he should also bring another compreheniive legislation for the 85 per cent of fcha labour of our country which is in the rural area, in the backward area. Nobody i_3 bothered about them. You talk about the wage structure. There is no wage structure at all existing for the agriculture labour. Why should the Government not consider this? While we support these points, we hope that our Labour Minister will give consideration.

श्रो जसवंत सिंह (राजस्थान): झापकी इजाजत से इसमें जों डीमेस्टिक सर्वेट हैं वे भी शरीक होने चाहियें।

DR. (SHRIMATI) NAJMA HEP-TULLA; Anybody. 5 would feel that everybody's interests should be pro. tected, whether it is domestic servants or anybody. Whatever I have noticed as an ordinary person, I am pointing out. Everybody is talking cbout the protection of the industrial workers who are already well protected. They are always talking about thp people who are getting more than Rs, 700 to Rs. 1600. What about the labourers in the villages? What about the casual labour working in the Railways? Thousands and thousands of people are working there. What about their protection? The trade union leaders are talking .'.

SHRI DIPEN GHOSH (West Bengal) : Can you tel me which industry workers are getting Rs. 1600 a month? (interruptions).

DR. (SHRIMATI) NAJMA HEP-TULLA; Sir, with these words, I support this Bill. And I hope that y^u will bring another comprehensive Bill for the agricultural labour and the casual labour who ar_e working in the Railways, as you have done for the plantation workers. Thank you, Sir.

DR. BHAf MAHAVIR: Mr. Vice-Chairman, Sir, we are happy to have the benefit of listening to many learned Members of this House today, with some entertainment also thrown in now and then. My good friend. Mr. Salve is there. Whether the ruling

party brings forward a Bill to restrict individual liberties or to provide for what is known as the Essential Services (Maintenance) Act or propose restrictions on the freedom of the press, his legal knowledge is available for the ruling party to be put to good use.

SHRI N. K. P. SALVE; So is yours to your party.

DR. BHAI MAHAVIR; I am. . .

अोलाडली मोहन निगम (मध्य प्रदेश)							
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DR. BHA»I MAHAVIR; I am much less an expert than Mr. Salv_e and, therefore, I start with a note of humi-.lity, inspired by what he said. I was very much moved when he said that people on this side were capable of blowing his argument to pieces. Well, that was more of humility than a statement of fact, i know of your competence and, therefore, I must admit that we do learn when a debate on a subject like thi_s is conducted at a suitable level.

Sir, the hon. Minister, when he moved this Bill, gave us some details of the dates of how the genesis of this Bill has com, about. He said that in February 1980, that is, soon after his party came to power, there was some consultation with the Central trade unions. A few days later there were consultation with the employers and just a few days later thereafter there were consultations with the Members of Parliament connected with trade unions. But. after that. Sir, there is a gap and since June 1980 we are not told what was happening on this front, whether it was put in some sort of a hatching machine for hibernation, Or for what reason the Bill was delayed all this time. Now, suddenly, at the fag-end of the session we are told that this must be passed and even when there is insufficient time at the disposal of the House we are sought to be pushed into a situation

[Dr. Bhai Mohavir]

where the Bill has somehow to be passed and the Chair, as you are very well aware, is in a tight earner as to how to limit the speeches to keep within the allotted time. But, Sir, I have not been able to find even a word of explanation as regards the urgency of this '^f the Bill iust this moment. at consultations that were taking place were all, more or less, completed in eairly 1980, now this is the past middle of 1982, more than two years, what is the reason which has kept the hon. Minister sitting quiet over this very important issue which he consider. important today and he suddenly brings it like a surprise upon u_s and tells u_s that it has to be passed becau e of certain very immediate and important reasons.

Sir, his argument becomes even more unconvincing when he tells us that a national tripartite conference has been called and is going to be held next month. Well, Sir, were the heavens' going to fall if this Bill had not been brought before that National Tripartite Conference held its deliberations? Why do you want to take a step which will not enable you to ∎*ake benefit or draw benefit from the deliberations of that conference which you. vourself have called? Sir, I am unable to understand the logic of this particular situation. He ha.3 himself said that a comprehensive labour law is on the anvil as recommended by the National Commission on Labour which worked during the years 1968-1969. Since then we have had the glorious period of Mrs. Indira Gandhi's reign, the dynamic decade and the emergency period also of which we off and on hear the virtues even now. T[^]it in spit_e of all those s?ood thin.es haing said for this period there- was no occas'on for this particular draft to be, brought or this particular objective to be achieved by our hon. friend on that side^

(The Vice-Chairman (Dr. Shrimati) Najma Heptulla in the Chftlr)

Madam, he says that after *thn* rrf-partite conference a decision will be

taken on setting up a machinery for resolving the industrial disputes, for. mulating procedures for recognition of unions and connected matters. All these years the Government has not been able to formulate how unions are to be recognised. The unions are insisting that there should be some verification machinery, whether it is through a ballot or through some other machinery, I do not know, and God knows for what reason we have not been able to formulate a method of determining which particular union is representative of which particular section of workers in a particular industry. This is not a flattering tribute to the Government or ti the hon. Minister, for whom I certainly have great regard.

But, Sir, if you have not been able to do this...

THE VICE-CHAIRMAN DR. (SHRIMATI) NAJMA HEPTULLA): A coup has taken place.

DR. BHAI MAHAVIR: But, Madam, if you have not been able to do this, will you blame the opposition for it, will you blame the international events for it, will you blame the weather for it? These are the things on which the Government has to apply its mind and use its wisdom and achieve the desired ends. It is nobody's case. Madam, that there should be any restrictions on production. Production has to be increased. Production must increase. If there is a difference, it is on the point whether production will be increased by distrusting labour by making them f^{\wedge} all the time that they are sbirki that they are evaders and that they do not put their heart into the work. And. therefore, the Government like a grand-ma must stand with a rod and keep an eternal vigile on their activities, on their mischiefs. The hon. Minister would a:<ree with me that if a Government or an authority were to start with this presumptli it, would b? creating difficulties for i'self. Therefore, the issue is not iust what you are trying to do through this Bill.

It was said just now whether we think that strikes and lockouts will bring benefit to 1he country, will promote country's welfare or add to our GNP at least. E.ut is it not true that even under th_s. old Act, section 10(3)—I am not a good lawyer or a good student of law either-there is a situation in which Government can prohibit strikes and lockouts once a particular dispute is referred to adjudication? How often has that provision been used? And if that pro. vision has not been used, what are the reasons? The situation appears to be that th_3 Government somehow jittery, I do not know for what is reason. When it comes to that, they say, we have got such a massive mandate, we got such huge percentage of votes and, therefore, all these pigmies, epposi-tion-wallas, do not enjoy anybody's confidence, and all this talk goes on. Even so, when it comes to implementing a particular provision 0.- using power which they already have, we do not know why they oeiome so shaky. After all, it is of shakiness that today they are sign а afraid of the press. Yesterday, we had such a discussion as to why restrictions are sought to be imposed on press, and that it is because of scurrilous writing?, because of character assassination which newspaper а can indulge in. If a newspaper can indulge in character a-sassination, are you so very unsure of your character or the appreciation which the people have of your character that you think a stray journal here or there will believe any imaginary stories so much that your hold on the people will be lost? There was ESMA; there has been an assault on the judiciary also with efforts to demoralise the judges by making thwr posts transferable, and that asking them to sign this form form, and now this particular Bill which again is indicative of the distrust this party in power seems to have developer of the things around it and of the workers and all organised secions of public opinion. Even admitting that I am no expert on labour laws or the working of labour laws, I want to ask, is it not a fact that

workers' experience hitherto is such that they feel that the present law does not effectively protect them ^gainst erring employers, mischievous employers? For example, if an. employer defaults in depositing the workers' provident fund or State insurance contributions with the appropriate authorities, the Government is unable to protect the employees against defaulting such employers also, or if the worker is thrown out without compensation or gratuity, he ' does not seem to get sufficient protection from the Government, or if the employer violates safty provisions under the Factories Act or he leads the undertaking willfully to sickness or brings it to a grinding halt depriving thousands of workers of their jobs, if the^e things are going on and the workers find that they are not protected sufficiently by the Government, it is not because the Government does not have the powers, or the law has not equipped it with sufficient authority, but it is so because the Government does not have either the political will or for some reason, has to play safe and soft to the big influential people in the industry or business.

Madam, this particular thing which is sought to be done now, is, as I raid I am unable to convince myself, so urgently needed that it could not be delayed for some further consultation. There has been a proposal be-fore the Government for several years now that autonomous industrial relations some commission should be set up for the purpose of settling industrial disputes on a semi-autonomous basis. It was suggested that it should he largely autonomous. But this particular proposal also has not been accepted. I admit that this was not accepted even during the Janata regime. But you had a much longerterm, you had a more stabler term. Why is it that thi_a particular thing has not appealed to you? And why is it that you are doing this in a sftp-shod manner, bringing in instalments what you want to do on the labour

(Dr. Bhal Mahavir) front? There has been talk of. . . (Time-bell-rings). Madam, may I take two Or three minutes more, with your permission? There is a talk of certain institutions being excluded, hospitals and others. And it has been said that the Government has moved a Bill in this House for the purpose of dealing with them. Hospitals are different. I appreciate the feeling that a hospital is not a factory, like the one vvhich is producing nuts and bolts. It is a better type of service. It is a service which is very essential for the common people. But what I wish to submit is that, a_n accountant sitting there, the sweepers who are employed there, the people who are engaged as karmacharis, in a hospital establishment or in a hospital office, consider themselves no different from the karmacharis who are working in a post office or in any other office. When we put restrictions on them, they feel that they have to. . . (Interruptions)

SHRI N.K.P. SALVE; It may be an accountant. It may be a clerk. They are a very insignificant portion. Can you draw that sort of distinction in a particular kind of industry itself?

DR. BHAI MAHAVIR: What I am saying is slightly different. What 1 am saying is that, when you take such a step, or, when you make such a distinction, the important thing is that you should provide for these people a machinery for the redressal of their grievances. But why is it that you have not done it? You say here, you have proposed a Bill. You say, you have brought a Bill. But you do not think that that needs such an urgency which is needed for thh particular Bill which has come up for consideration today. What is the reason for not taking it up? Why is it that that was not pursued further and made into an Act? Then, people would have known, well, this particular section provides for a machinery for the redressal of their grievances. In hospitals, it may be different But there

are universities; there are colleges. I, myself, am connected with the university here. We know how much havoc is caused. The situation is allowed to deteriorate to such an extent that people are left with no alternative. I am not one of those who would like strikes to be had for the fun of it. I think, a genuine trade unionist would not like that. But why is it that we have allowed the situation to go down or deteriorate like this? (Time-bell rings) 1 will say one or two more things only. I would like to say something in respect of Government's economic policies, for provision of employment, for maintaining prices at a stable level. I have here a consumer price index statement, according to which, one DA instalment was recommended by the Rath Committee for faulty calculation of the index number by the Government. This was not given and then we were told that the cost of living is coming down. As a matter of fact, people who go to the markets for making purchases of the necessities of life know that right from January this year, the prices of consumer goods have been going up. And there is not the slightest justification for claiming that the price rise has been contained. Recently, they have gone up further. And the price rise which the Government is sanctioning in administered prices of certain commodities is further proof of that. The price of vegetable oil was increased only last February by Rs. 1.70 per kg. With all that, they do not even accept the logic or the principle of compensating the workers for the rise in the cost of living. You do not protect them against the rise in the cost of living. This is the reason why a situation has arisen when people talk of launching struggles. Madam, I have here with me a judgement of a High

Court. This is a judgement 5 P.M. of the Delhi High Court

againt a person who was dismissed from the Trade Fair Authority of India. Madam, in the last session I had a_n occasion to raise thig question. New rules have

been framed where associations are not permitted to be formd by workers. The charge against that worker was that he held a meeting and delivered a speech. The High Court is on record, having reinstated him, saying, I quote:

"Ignoring the contents of the speech of the petitioner the circumstances in which it was made, disregard of the procedure of the inquiry prescribed by the Authority itself, denial of proper opportunity to the petitioner to defend himself and the imposition of most severe sentence unwarranted by the alleged misconduct, make the impugned orders highly unreasonable and arbitrary. They smack of discrimination and victimisation. The impugned orders violate the guarantee given by articles 14 and 15 of the Constitution to an employee of an Authority which is an ins-trumantality of a State."

Madam, such is the the situation where Government companies are not permitting to form associations. There are 219 Companies of the Government with an investment of Rs. 21,000 crores. They are unwilling to permit their rules of recruitment to be scrutinised by Parliamentary Committees. This is the situation in which the workers feel that the Government is not putting any faith in them and we, as Members of Pairlament, understand that the Government's policies smack of a particular type of either authoritarianism or lack of faith in all that goes around it. In such a situation even though it may not be easy to pick up faults with particular clauses as such when you restrain the right to strike when you restrain the right to picketing and all these things, we become apprehensive that you are not above to have a better approach of creating confidence in workers. Therefore, I would urge upon the hon. Minister that in keeping with the spirit of the time he should try to win the confidence of 929 RS-12

the workers rather than put shackles on their rights. This creates suspicion. We have already a loj of suspicion in politics, socialist or otherwise. There is time that we too called a halt to it and tried to introduce a better and a more humane approach in such circumstances.

SHRI NAND KISHORE BHATT (Madhya Pradesh): Madam Vice-Chairman, thank you very much. I have heard a great deal of reference from the previous speakers to the comprehensive labour Bill. It is not merely enough if we provide for settlement of disputes or merely work for industrial peace, for, under certain circumstances, peace itself can be negative, namely, absence of war. What the country needs today is harmony in industrial relations. Amendments to the Industrial Disputes Act should aim at our country's economic and industrial development with social justice Act has, therefore, to be for all The development-oriented. It should democratise the relations between employer and employees. The culture of 'conflict of interests' leading to perpetual confrontation must now yield to a new culture of 'community of interests' leading to cooperation. My friends have been talking labour relations Bill, about comprehensive but we know it very well that it is far away from practicability. I compliment the hon. Labour Minister in not waiting for the much discussed comprehensive labour Bill but coming forward with practical amendments which are going to play a great role in the context of our economic developmental activities.

Madam Vice-Chairman, the marxist theory of class war and class conflict was propounded in altogether a different context of the exploiting capitalist set up. The application of this theory j_n industrial relations even in the private sector has since lost all relevance in view of the vast changes that have taken place over the passage of time. This is more so in the"

[Shri Nand Kishore Bhatt] public sector. Enforcement of a number of laws for the protection of the rights of labour and democratisation of the industry through participative management, provide no room for the marxist theory of conflict of interests or institutions run under marxist norms. Instead a new atmosphere of community of interests and cooperation has to b_e ushered in.

My friends have made repeated reference about the textile strike in Bombay. I need not elaborate the means adopted to prolong the strike only to satisfy the ego of an unscrupulous individual. It is on record. I do not want to name the trade union leaders. They were the same leaders who had approached the Chief Minister of Maharashtra to say that this erratic trend in the trade union movement started by a particular individual to put the entire economic system to ransom was not desirable and they wanted deterrent action against such anti-social elements. I do not want to say it, but as the strike started they found that probably their shop would be closed and they would have no place. It is again I these very trade unionists once op- i posed to any erratic individual to come in the field and destroy the normal trade union activities, who came forward and they joined his bandwagon. Everybody says that something should be done for the workers. I would urge them to tell us if they have got any practical solution.

.We have all been working in the trade union field for long. Trade unio_n is not an _end in itself. It is a part of our entire approach to the economic and social justice that we are striving to achieve. Before trade-unionists, we are citizens of this country; we are consumers. As trade-unionists we may take credit for having organised this strike or that strike. But we forget that we are answerable to the people for our ac-. tions whether right or wrong. The entire society would be really grateful

to the hon. Minister for the practical and pragmatic approach with which he has come forward before this House with these amendments, because for the speedy disposal of disputes, the Government has to take a few measures expeditiously. Settlement of industrial disputes is being unduly delayed, with the result that the aggrieved workers are forced to lose faith in the grievances settlement procedure. I_n a recent case, the Supreme Court gave a decision invalidating the dismissal of a worker in the Mathura Electricity. That is a * classic casi in this regard where the employee in the Mathura Electricity was dismissed in 1956 and after quarter of a century, the Supreme Court gave its decision in favour of the employee M> 1981. Such is the situation. Under these circumstances, when the existing machinery has not proved effective, instead of waiting for a comprehensive Bill the Minister and the Government were quite right in taking appropriate steps to come forward with some basic amendments which are going to b= of great value to the er.tlra working class.

I have no intention of going into detailed argument-. We know it very well that whenever there was an appeal, the worker had to starve and beg. If there was a economically strong union, or if there was a good set of workers around him, they financed him. We have seen cases where the workers could not get justice. So the Labour Minister has come forward with a proposal that workmen in whose favour there is an award for reinstatement would be eligible to get cent per cent wages even when the award is contested by the employers in higher courts. There is a common tendency on the part of the employers to go in for appeal to higher courts. If they lose in the High Court, they go to the Supreme Court. And no worker, or for that matter no citizen ca_n have the patience, money or energy to face such legal onslaughts. From that point of view, this provision which

"ha_s been made in this Bill is something very remarkable for which I am sure thousands and thousands of workmen who are suffering day in and day out are going to express their grateful thanks to the Government and to the Minister who has taken pains to bring forward this sort of welcome provisions.

Madam, justice delayed is justice denied. Now because of the litigation "that we find everywhere, one can very well understand that there is discontentment among the working class. It is quite legitimate and natural. Considering this he has come forward, not waiting for any other legal measures with a provision for a time-limit for the disposal of cases by labour courts and tribunals. Three months in individual cases is the time-limit prescribed for the disposal of" cases. What more is required? What is required, therefore, is that the strength of the trade union movement should not only be directed against conflicts but the strength should be there for a positive purpose. Negative approach is not going to help at all.

Our friends who go to Russia, and other socialist countries come back and make long speeches as to how, v heavenly things are over there. How happy the workers over there are, but they do not talk of the disciplined manner in which they work there and what kind of machinery is provided there for the protection of the workers. They never talk about that. They only talk about the prosperity of the workers in those countries. Our friends there have also given the examples of Japan, Germany and many other countries. Even a leader like Mr. Ramamurti himself talked about U.K., America and all the developed countries, but little did he say about the amount of discipline there, the way the workers, with their solidarity, are in a position to prevail upon the authorities, the Government, with the sympathy of the public. Are we in a position to do that? Unless we are going to do that and unless we take the society along with us, we cannot do it. After all, they are not only workers; they are citizens also. So, a trade union movement which is basically not looking after the interests of the workers cannot survive. That is why we have seen how the 19th January strike call given by all the trade union, together could not succeed. The INTUC does not take the whole credit for it; neither the Government also could claim the whole credit for it. It was because the people did not support that sort of an action. Indian people today are quit_e mature. It is more than fifty-five years since the country got Independence and people now understand things

I very much sympathise with my striking friends in the textile industry. But I have myself gone to Bombay and found that the strike has practically $_n$ o impact on the life of the people there. Otherwise, whenever there is such a labour problem, you cannot find normal life. Here jt is so because there is no principle. If you go about with certain principles with a certain logic, certainly in a democracy you can achieve something. Ultimately people are our masters. If you can satisfy people with your approach, it is going to be helpful, surely their sympathy is there and no power on earth can deny the workers their legitimate rights.

Now the proceedings before the labour courts and tribunals would not lapse as a result of the death of a worker, but we would like to know from the hon. Minister whether at least his heirs, his dependants would get the benefit. Formerly it used to be so and I presume that is the intention of the amendment that has been provided i_n this Bill. This, in *my* humble opinion, i_s a big achievement.

I do share the feeling of my friends who have been saying particularly about this Section 36-B—clause 21— "Where the appropriate Government

[Shri Nand Kishore Bhatt]

is satisfied in relation to any industrial establishment or undertaking or any class establishments of industrial or undertakings carried on by a department that adequate provisions exist for the investigation and settlement. . ." The apprehension has been expressed by a number of friends from the other side that they feel that probably it is not applicable to public secor organisations. But, at least I am convinced that there need be no such apprehension on this score because whatever activities are going on in the public sector undertakings will continue. I shall be grateful if the hon. Minister, while replying to the debate, would dispel that doubt.

Madam Vice-Chairman, I do not want to take much of your time. Mention was made about a comprehensive Industrial Relations Bill that was introduced during the Janata time and I do concede that the INTUC was also a part of the Joint Action Front that was there. But the reason for the INTUC joining the Front was because the Bill provided for considerable bureaucratic domination over the trade union scene and industrial relations and such a domination was bound to suffer from political overtones or undercurrents. I am not going into the details. But I have to point out that they introduced a new concept of "ipso facto unions" putting at naught the very concept of freedom of association so loudly acclaimed by the opposition political parties. My trade union friends did not differentiate between members and non-members and they said. Why should another union be there? I have got the right, the freedom of association to organise my own union. But, according to them, ipso facto members and non-members were equal. That position was not acceptable. Various categories of negotiating agents provided for in the Bill would have meant no negotiating agent for collective bargaining.

If an elected leader from the working class could understand the implications of the new legislation, he would not be compelled to depend upon outside leadership for legal precautions for all times. We did not know the legal position obtaining at the moment. We wanted that leadership should come from the rank and file.

The Bill justified lay-off on account of 'accumulation of stocks'. This ground had to be rejected, as accumulation 01 stocks are often held for purposes of pro«fiteering and is not beyond employer's control. Madam, we found 49 shortcomings in that comprehensive legislation and we had no options but to reject.'

Very often, my friends say something on INTUC. INTUC was conceived as a constructive trade union movement responsible to the society without indulging in any activity that is going to harm the interests of the workers. The very fact that INTUC came into being immediately after Independence when our friends were encouraging and joining hands with those who were saying that India was not yet independent, is a proof enough that we wanted production, we wanted...

AN HON. MEMBER: You did not do anything about the Bombay textile strike. (*Interruptaions*)

SHRI BHAGWAT JHA AZAD: Let him speak uninterruptedly.

SHRI NAND KISHORE BHATT: So INTUC is that very organisation which ha[^] a glorious past and in spite of combined attacks—has stood the test of time. We have functioned to the best of our capacity and without compromising the interests of the workers at any stage.

Madam, Vice-Chairman, much has been said about the right to strike.

But strike is a means, it is not an end in itself. My friends speak as if strike is a goal we have to achieve. If we were to achieve it, everybody would have joined in it. It is an illusion and it is ' being resisted. The Bombay strike is an example before us.

Madam, about the unfair labour practice, I have to compliment the Labour Minister. 1 *m*. for the first t'me in cur country after Mr. Gulzaii Lai Nanda we have a Labour Minister of calibre, guts and determination to give a proper direction to our economic activities, to the working classes and to the industry. We have got a cede of conduct which places obligations on the workers, the employers and the industry. So I should say that what he has done is not something new. This was a code voluntarily accepted by all the trade union organizations, by whatever persons that there were of the Indian National Trade. "Union Congress, the All-India Trade Union Congress, and others. All such organisations were a party to the voluntary code. The present Minister has only shown guts to give a statutory provision, for which he deserves our unanimous compliments and congratulations. And this is not something which is new. Somebody has referred and said that the Bengal Government has come forward with a legislation on unfair practices, but that is only limited to the employers. In Kerala. they had provided it for the labour. And there is already an Act on the Statute Book of Maharashtra, Trade Union and Unfair Labour Factories Act. Act has shown by the test of This time that the Central Government is perfectly justified to bring this kind of provision.

Much is being said about the workers not getting a fair deal. Madam, while the Minister has

given so many benefits to the workers, I would urge that wherever any recalcitrant employers are indulging activities detrimental to the in interests of the workers, some provision should be made for giving them deterrent punishment because only a fine of Rs. 500 or Rs. 1,000 is not going to make any impact on them. Our country is passing through great hardships. Even Pakistan: our neighbour, has a GNP of 260 dollars, while we have a GNP of only 154 dollars. How are we going to improve our conditions? How are we going to improve the conditions of the poor people? The time has come when we should all work together. What is required is that we must have a realistic approach to the whole situation. We should have cosituation. We should have co-operation, not conflict. We should develop understanding not mistrust. We want involvement, not isolation. Our approach should be positive, not negative under inspirations from abroad.

Madam Vice-Chairman, it is time that all of us, irrespective of wherever We are, in whatever political parties we are, realised the reality of the situation, the sentiments of the people and their sufferings for years. It is time that in our different walks of life-if we are trade unionists, as trade unionists, if we are Government servants, as Government servantswe realised that the poorest of the poor who are looking to us are not going to wait for long. We have to remove poverty, unemployment and hunger. And this cannot be done by slogans. We have to work for it. I am grateful to the Labour Minister for the practical way in which he has tried to deal with the situation. Thank you.

THE VICE-CHAIRMAN (DR. (SHRIMATI) NAJMA HEP-TULLA): Mr. Dhabe. I do not want to disturb you in between while you are speaking. There is very little time allocated to your party.

SHRI SHRIDHAR WASHUDEO DHABE: Everybody has exceeded his time.

THE VICE-CHAIRMAN (DR. (SHRIMATI) NAJMA HEP-TULLA): They have, but ------

SHRI SHRIDHAR WASUDEO DHABE: I only want your indulgence. I won't take long.

THE VICE-CHAIRMAN (DR. (SHRIMATI) NAJMA HEP-TULLA): I do not want to shock you, but you have only three minutes officially.

SHRI SHRIDHAR WASUDEO DHABE: Even the ruling party Members have exceeded their time.

THE VICE-CHAIRMAN (DR. (SHRIMATI) NAJMA HEP-TULLA): Everybody has.

SHRI SHRIDHAR WASUDEO DHABE: Why do you want to single me out?

THE VICE-CHAIRMAN (DR. (SHRIMATI) NAJMA HEP-TULLA): I am not singling you out.

SHRI SHRIDHAR WASUDEO DHABE: Madam Vice-Chairman. I am surprised to hear a statement from Mr. Bhatt that the working class movement has not supported the strike of 19th January. I am also surprised to hear his statement regarding the restrictions on the definition of industries when the INTUC, including their General Secretary, has pleaded for years together that the time has *come in* the country to have an employer-employee relations Act, not merely restricted to one industry. As Madam Vice-Chairman rightly said, agricultural workers

should get protection, domestic servants should get protection, every sector of workmen, who are having low wages, who have no service conditions, should get protection. But they are out of the purview of the Act. In that context, when we examine this legislation, it cannot be accepted even by Mr. Bhatt on an objective basis. In this country we have traditions built. My learned friend and a respected Member of this House, Mr. Salve, is not here. He was asking: what is the fundamental approach? Why are you opposing the Bill? I would like to stress on the fundamental approach. It is a sad affair in our country that trade unions are linked with political parties, whatever be the political parties. This will not help the industry or the country or the working class as such.

SHRI NAND KISHORE BHATT: Th_e I.N.T.U.C. is an in-depent organisation.

SHRI SHRIDHAR WASUDEO DHABE: I am not talking of you; I am talking of all parties. Why do you take it that it is about you? That shows that you are more attached to the Congress Party (I). I am stating the facts. Can we make a distinction between one class and another class? Is it not in the interests of all persons that production must go up? Is it not in the Interests of the working class that unless peace is maintained, conditions cannot service be improved? Is it not in the interests of the Government? In fact they ar_e more concerned about peace, even at the cost of incurring the dissatisfaction of the working class or annoying the employers. For this purpose, either through a wise policy or judicial pronouncements Government or policy and the Planning Commission, certain conventions have* been built in our country, certain principles have been evolved

What are the principles? - One principle is that if we do not agree among ourselves, then there will be an arbitrator or a conciliation machinery and the matter will go ior adjudication in the final analysis. It been the principle of labour has jurisprudence that justice must appear to be done, and therefore, a third person from the Labour Ministry or the Labour Com- j missioner's office and so on, would be asked to go between the workers and the employer. This principle has been accepted for the last 30, 35 years. Now in this Bill you are making a departure. ihat is my fundamental objection with your approach. That is why I have moved this amendment for a Select Committee. There is a fundamental deviation from the principles of labour relations built up in this country. What is the departure? The departure is that the grievance settlement council will be appointed by the employers for looking into the grievance of the employee whom they have themselves dismissed. Can a person be a judge of his own cause? The American labour jurisprudence is different. There they have accepted in the agreement clause itself; they have

specific terms.

Then we say we should have expeditious disposal of disputes. Now, if the grievance settlement council is appointed by the employers and employees together, then it will be a joint panel or ' joint arbitrator where both par-1 ties are represented, where representatives of both employers and and employees have equal share responsibility. Then only it may carry some credibility with the parties. Mr. Salve, I was referring to you: What is your fundamental approach? What is the principle of jurisprudence? It is that a th'rd person must be the judge. The same person cannot be a judge of his own cause. You I

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dismiss the employee and you yourself set up a council for looking into that dismissed employee's grievances!

SHRI N. K. P. SALVE: The principle of natural justice is that a person cannot be a judge of his own right. What is sought to be provided for is to constitute a settlement body which will have representatives of management and representatives of employees...

SHRI SHRIDHAR WASUDEO DHABE: But who will appoint that council?

SHRI N. K. P. SALVE: If you go by the principles of natural justice, then a representative of the empolyee also may not come there.

SHRI SHRIDHAR WASUDEO DHABE: Here he is a nominee of the employer. Employees have no voice in the appointment of the council. This is the fundamental difference that I point out in the approach.

Then about expeditious disposal. Expeditious disposal is the second objective given in this Bill. But by appointing a grievance settlement council there will only be delay. They say after the grievance settlement council fails, then the matter can go for conciliation or adjudication. The National Labour Commission *of which so much has been talked, has stated that the disnrssed employee should have the right to go to the labour court within three months. What is the practice, what is the industrial jurisprudence, in Maharashtra, in Madhya Pratlesh, in Gujarat? If the person is dismissed or retrenched or removed, or his services are terminated, under this Act he has the remedy to go to labour court immediately the for adjudication and for setting aside the dismissal. Therefore, this Bill is making a fundamental departure. If you want expedi-

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[Shri Shridhar Wasudeo Dhabe] tious disposal, then this should not have been provided.

Then, in order to have a wider connotation of this Act, it has been found in the clauses on industry certain sections are- completely kept out. The Supreme Court has held that it is in the nature of an activity which should be determined according to whether it is an industry or not and not who runs it. I can understand when the Supreme Court said that sovereign functions such as police, administration and legislature, should be excluded. First was the Nagpur Corporation case. Then there is the later case; the Bangalore water supply case. There Supreme Court gave a wider interpretation in order to protect the industry. This Act is not against the industry or the employee because it is providing for a machinery for settlement of disputes. If certain undertakings are taken out of the purview of the Act, will it stop strike? Will there be any machinery? Now you see the universities and educational institutions. There are more strikes now though they are prohibited. Nowhere in the world a substitute has been found for strike. Strike cannot be prohibited. Strikes can only be regulated. If you want more expeditious settlement of disputes, do you think it can be done through the adjudication machinery? Even if yen provide for a time limit to the employer, he can go to the High Court and later to the Supreme Court or file writ petitions. So, there is no substitute to strike and it will then be a very time-consuming process. Adjudication will .be a verv difficult instrument for solving the problem expeditiously.

I am row referring to the definition of 'industry'. Other services have ah uady been discussed. This definition does not include any activity which is carried on by a cooperative society if not less than ten persons are employed...

SHRI BHAGWAT JHA AZAD: If the number is less than ten.

SHRI SHRIDHAR WASHDEO DHABE: Only below ten, not above ten?

SHRI BHAGWAT JHA AZAD: That is right.

SHRI SHRIDHAR. WASUDEO DHABE: Co-operative below ten is exempted.

Now I come to clause 2 regarding agricultural operations. A standing committee was appointed and the has recommended committee а comprehensive legislation to regulate the service conditions of agricultural workers. The Committee gave a report. unanimous the But Government could not implement the report so far. Why? - Because the State Governments are opposing it. The Labour Minister should take courage to bring forward a legislation to improve the service conditions of labour. The agricultural State Governments should not come in the way of this important welfare measure. Unless this is implemented, our production cannot be increased and cur economy cannot be improved.

I will refer only to two more provisions of this Bill. One is 36B which is being dealt with in clause 21 of the Bill. This is an exemption clause and this is the first time that this departure has been made. I do not know what is the intention of the Government in exempting certain establishments. Nor the hon. Minister has explained clause 21 of the Bill. Up till now there has never been such an exemption. This is a basic departure and you have taken power to exempt certain establishments from the provisions of this Act. The reason given is that they may, have adequate previsions for investigation and settlement of industrial disputes. You are a lawyer and yo'u know the implications of legal provisions. Can an employer set up a quasi-judicial machinery or a Will that be a better tribunal? machinery? How can you have better industrial relations than under the existing machinery? You can have a conciliation machinery. You can have machinery for negotiations. Conciliation machinery under the Labour Ministry or adjudication machinery is quasi-An employer judicial by nature. cannot set up such a quasi-judicial machinery. And in clause 21, there are no guidelines given regarding exemption. It is a blanket provision. Once an order is issued under this, somebody may revoke it. I know that under the Payment of Bonus Act a But similar provision was there. they have taken care to provide in that Act what is needed. I am quoting from that Act:

"If the appropriate government, having regard to the financial position and the relevant situation of any establishment or a class of establishments, is of the opinion that it will not be in public interest to apply all or any of the provisions of this Act, it may, by notification in the official gazette, exempt for such period as may be specified therein, subject to such conditions as it may think fit to impose."

There also the provision is sparingly used. But the condition is that it must be for a specific period and not for a blanket exemo-tion which is being provided in this Bill. Therefore, even under the Payment of Bonus Act, the exemption clause is there and the guidelines are in the relevant seer tion itself. But you are taking the powers in this Bill to provide blanket exemption and not for specified period. There are no guidelines and it is not known whether it is for a specified period or not. Further, once you give the exemption, it will not be possible for you to revoke it also.

Then. Madam, my third submission would I want to refer to the be this: exclusion of industries. You have excluded certain items like educational institutions, hospitals, etc. Is it not a departure from the Supreme Court judgment? You should have specifically said that you are trying to modify the Act and, if that is so, why was there such a hurry? I cannot follow this. I do not know why there was such a hurry to rush with this legislation. When you are meeting soon, when you are going to have the tripartite conference, you could take a consensus of the concerned people. You referred to the consensus which was there in 1980. But I do not think that there was any consensus. I had attended one or two meetings as a Member: Not a single question was asked as to what industries would be exempted, not a single question was asked as to what would be the exemption and not a single question was asked as to what would be the new legislation. Therefore, I would request him not to bring forward this piece of legislation, which is more in the nature of a restrictive legislation, more in the nature of granting exemptions to the industries, and more in the nature of not following the Labour Commission's National recommendations and guidelines for the settlement of disputes of the industrial workers. Madam, my esteemed friend, Bhatt, was referring to Mr. the Maharashtra Act. • I would say that even your officers I have not seen the Maharashtra

[Shri Shr'dhar Wasudeo Dhabe] Act. The Maharashtra Unfair Labour Practices Prevention Act was brought forward in 1973 and it has been in force for a long time and that Act provides for giving power to the court, but not merely for giving or awarding punishment. The labour court or the High Court can give an injunction for a temporary period to the employer or the management and he will pay the fine and dismiss the workers. It is six months' imprisonment or one thousand rupees in fine. He will pay the fine and will dismiss the workers. Therefore, this provision with regard to the unfair labour practices is only half-hearted.

Madam, this Bill has been opposed by all the trade unions on the main ground that this restricts the rights of the workers. Other Bills are also prohibiting strikes. But this is a complete departure from what was being done up till now in this country and, therefore, I wo'uld request the honourable Minister again to see whether it is possible to postpone this Bill and, if it is possible, to postpone it and not to press for passing it. If you are really going to reconsider and if you are going to bring forward other Bills in instalments, then this instalment can also wait like the others till the tripartite meeting is over. Thank you, Madam.

SHRIMATI USHA MALHO-TRA: Madam Viee-Chairman, I rise to support the Industrial Disputes (Amendment) Bill wholeheartedly. I congratulate the honourable Labour Minister for his farsightness, for his courage and for his determination to sort out the relationship problem between the employers and the employees. His endeavour has been ' a sincere and honest one to do so. He has the experience, the calibre and. I think he has done justice to

the longstanding need for a proper labour policy which has not been properly spelt out so far. I would appeal to the critics of the Bill to make a careful study of the Bill and not to come down on it just for the sake of opposing it. My hon. colleague from across the floor himself admitted that there has been a spurt of illegal strikes. There is no machinery to stop all this and put an end to it. We are trying to stop this. Now, the incitement of workers is there. We want to do away with it, because with the catchy slogans they have all along held out to the workers they have tried to strike at the roots of the economy of this nation. We do not want them to exploit the situation. We do not want them to exploit it for their own political ends and the interests of the poor workers are held to ransom. Their welfare and their interests are well-safeguarded within the framework of this Bill. We can bring the employee and the employer together for harmonious working.

Madam, Vice-Chairman, I would request them not to mislead the workers, because they will very soon know the self-styled well-wishers who have all along exploited them. The 'Bharat Bandh' is an eye-opener for them. Our workers are well advised all along. They have trade unions. They have not to be carried away by these slogans which they have held out all along to destroy the nation's economy. Our hon. Prime Minister has given a call for the 1982 year as the year of productivity. The illegal strikes which they want to defend. I think, w¹ not bring in the prosperity which we all wish and which we are endeavouring to have in our country. I urge upon the political parties for heaven's sake do not encourage and defend illegal strikes. The nation has to forge ahead. Japan is an example.

The workers hold the interest of the nation supreme, by not shattering the economy of the country by strikes and lock-outs. The Act provides for the machinery and procedure for the in. vestigation and settlement of industrial disputes. The Act had certain weak spots and they have been identified by the National Commission on Labour which made an in-depth study of industrial relations iaws and pro-This study has helped cedures the Government to identify a number of areas in which the Act needed to be amended to promote, industrial harmony. The Labour has laboured hard and has shown a Minister high degree of farsightedness by bringing in thi, Bill. He has held a series of consultations with the representatives of trade union organisations and the employers. Th whol_e objective of the proposed amended therefore legislation should he growth.oriented with simultaneous of equitable justice all around. dispensation The Bill adequately protects the rights and has an inbuilt mechanism for . restraints for those who come under its purview. The Bill makes it obligatory for the employers t_0 provide for an internal grievance settlement machinery. A workman in whose favour there existed an award of a labour court or tribunal for reinstatement would automatical b_e entitled to get full wages, even when the employer chooses to challenge the award in a The Bill seeks to impose higher court. reasonable restrictions on the employer's right to close down an industrial There establishment. are certain undertakings which do not fall within the definition of "industry", and they have been excluded from the purview of the Act. The idea had not been to take awav workers' rights, working in the hospitals, educational institutiong and research organisations but their in. t_erest_s were well protected by a provision of alternative grievance re-dressai machinery in the hospital and other institutions. Th*. law is the result of collective wisdom and reflects the aspiration_s of the community.

The labour policy i_s the result of the tripartite consensus built over the years. We ar_e ail aware that this is a vei-y vital and sensitive field. Let us realise that the workmen and the employers have to build bridges of understanding and he'p the nation in its onward march to progress and prosperity.

The partisan game of the political parties at the level of unions shall not, in any way, help the nation or the workers to forge ahead. My colleagues have earlier admitted that the country is facing serious crisis and as such, do they intend to defend strikes? Do they inten^ to run the country without a labour policy well spelt out in the country? I am sure no one wants it this way. We all want to see India progress and march forward to prosperity. In the case of West Bengal, the labour situation wa₃ th_e worst in the past couple of years where the loss in manday, was the highest compared to the other States in the country. (*Interruptions*) The Bill i_s in he interests of the working class and that of the nation a_s a who'e. It is because of the e^{mc}iency of the political party which is in power and which the entire country needs today. (Interruptions) The country is well aware of it. (Interruptions),

Clause 2 of the Bill includes some items which were not previously in. eluded in the definition "under the central sphere", namely the Employees Provident Fund Organization, the Coal Mines Provident Fun^ Organization, and so on and so forth. I am sure nobody would have any objection to these organizations coming under the central sphere a_s thev are central public sector undertakings, with units spread over many States. The Labour Minister has excluded from the purview of the definition of "Industry" human activity concerned with wants or wishes which are merely spiritual or religious in nature, agricultural activity, self-employed

[Smt. Usha MalhotraJ

professions practised with the assistance of less than ten persons and cooperatives having less than 10 persons. My hon. colleagues would agre_e with me that hospitals, educational institutions, research organisations, charitable institutions, khadi and village industries, the sovereign functions of the Government and dometic service, do deserve a different treatment from the other activities and also the very fact that he latest court decisions make it all the more necessary to formulate a meaningful national labour policy.

I take this opportunity to congratulate the Labour Minister for putting forth th_e definition of the word "workman" which would include workmen drawing Rs. 500]- to Rs. 16OOL per month.

Clause 8 of the Amending Bill provides for giving speedier justice by th_e labour court_s for which w_e have been fighting on thj_s side or that •side. You should be happy that this clause ha_s been included in thi_s Bill for speedier justice by the labour courts and th_e cases would now hav_e to be decided within a period of 3 months. Clause 8 also provides that proceeding_s pending before a labour court will not end merely because of th_e death of. on_e of th_e parties to the dispute. Certain powers have been vested in the conciliation officer_s to settle disputes expeditiously.

Clause 11 again is directed for the welfar_e of the working class as it has been laid down that th_e employer shall pay full wages, pending proceedings in th_e higher court.

Clauses 12, 13, 14 and 15 hav_e made addition_s in safeguarding the interests, and in favour, of th_e working class. It was necessary for the Gov. eminent to redefine 'closure' so that th_e units ^{ar}e not closed down by employers for frivolous reason_s and goods and services are continuously supplied to the community and workmen ar_e not ^{jei}t to destitution and

starvation becaus_e of arbitrary closures. (*Time Bell rings*).

Claus_e 15 i_s ther_e to stop the employers from resorting to unfair labour practices as well a_s the working classe_s in such a critical atmosphere. 1 am sure nobody would want that either the employers or the worker_s should halt production. We cannot allow our country to be held at ransom just because somebody out of frustration wants to behave in a fashion which is not considered healthy and progressive in the field of industrial relations activity anywhere.

In the end, I would sincerely appeal to every one in this House that we should not let this golden opportunity go from our hand_s for amending this Bill. My friends are also awar_e that Clause 21 _aHows the Government to give exemption from this Act to its own departmental undertakings. And, so, Government will use this privilege only in exceptional cases, after ensuring that full justice is don_e to the workmen employed in these undertakings.

Madam, I would land my whole $h_earted_support$ to this Bill and this is just what was needed to bring about a comprehensive legislation for the entire country. Thank you.

SHRI DIPEN GHOSH: You have well read out.

SHRIMATI USHA MALHOTRA: You do not have to learn everything by heart. (*Interruptions*)...

SHRI KALYAN ROY: Madam Vice-Chairman, 1 will b_e very brief. Madam, it i_s obvious that this is another noose on labour unions. And the very fact, the wav the Bill Jar9 been pushed through shows the Government of Mrs. Gandhi has passed on from talking tough to acting tough towards labour.

Madam, in spite of the speech of Mr. Salve, with his usual courage of

no conviction, we belonging to the working class—irrespective of INTUC, AITUC, CITU, HMS, BMS—ar_e .opposed to this Bill and will oppos_e it even after it_s passing her_e through etrik_e actions. Let ther_e be n_0 doubt in th_e mind of the Government about it.

"The amending Bills that have been introduced in Parliament recently appear to u_s to be scrappy, inadequate even the effort to bring forward such necessary amendments to meet the immediate needs. These wi'i not he effective instruments for the economic development of the country."

The sam_e journal further says:

regards "As activitiesjinstitutions of 1, 4, 5, 6 and 7, we strongly op exclusion ... "-that pose theircharitable means, hospitals, and educational institutions-"from the 'industry', scope of the term and accordingly suggest that the rele vant clause at page 3 under the words 'but does not include', should be deleted."

Which Central organisation can write this? Must be AITUC? Irresponsible. CITU? Mo_{re} irresponsible. BMS? Absolutely untouchable. Have they written it?

SHRI NAND KISHORE BHATT: Madam...

SHRI ARVIND GANESH KUL-KARNi (Maharashtra): Why do you provoke? (*Interruptions*).

SHRI KALYAN ROY: Let me finish. Have patience. Why does the lady protest too much?

SHRIMATI USHA MALHOTRA: Did you see ^me protesting?

SHRI ARVIND GANESH KUL-KARNI: Madam, why do you take it on yourself. Not only you are a lady but even the mal_{es} are ladies now. What can you do? (*Interruptions*).

SHRI KALYAN ROY: Madam, i am thinking of stopping now. Only I have quoted Shakespeare, nothing more. (*Interruptions*). For heaven's sake...

THE VICE-CHAIRMAN (DR. (SHRIMATI) NAJMA HEPTULLA): The_v took it to₀ literally.

SHRI KALYAN ROY: This is (he journal of the Indian Worker, Thirty, fifth Anniversay of the INTUC, June 28, 1982: Which is the Central <u>trr.de</u> union which is supporting this scrappy, inadequate Bills?

SHRI NAND KISHORE BHATT: Madam, Vice-Chairman, on a point of order. When this document was printed, by that tim_e, there was no dialogue with the Government. Subsequently, w_e had a dialogue with the Government and I understand that Government had invited all the Cen. tral trade union organisations. At leas⁺, when we wer_e invited, w_e had discussion with them and th_e doubts that were there they had been clarified. (*Interruptions*)...

SHRI KALYAN ROY: I do not need any help.

Madam, Vice-Chairman, I thought the Labour Minister referred to dialogues between the Central trade unions in 1980 and this has been published on June 28, 1982. May be, Mr. Bbatt is fighting against h_s conscience, he is foretting his memory and what has been written in the INTUC journal, in the Annual Number.

Madam. Vice-Chairman, j was present in the meeting which was called by ivrr. Anjiah. As a matter of fact, I paid compliments to the Prime Min. ister that for one whole day she was also present. Many other Ministers

[Shri Kalyan Roy]

did ^{not} come. She was not only present, she took down notes. But we never discussed the Industrial Disputes (Amendment) Bill there. We only discussed the various problems of variou. Central trad, union orga. nisations, nothing of the Act. We discussed unemployment, rising prices, retrenchment, closures. These are all the things lock-outs, that we discussed. I think, Mr. Labour Minister should again go through the minutes of 1980 meeting which have been circulated to all of us. So, Sir, this Bill, as I have guoted, has been so disparagingly commented upon by the INTUC. At least,]et that be accepted by the Government. But even there they ignored *jie INTUC, because, Perhaps, they think, after all, whatever tho Government will do, the INTUC has no other alternative but to support it, because the INTUC exists with the patronage and support of the Government. Otherwise, Madam, Vice-Chairman, how any working class organisation can support the Bill? illiterate workers, peasants are good enough to vote who is goring to b_e the Prime Minister but they cannot vote to choose their collective bargaining agency. This is the sad position of the INTUC. But," in spite of that, I pay compliments that, at least, whatever Mr. Bhatt might have said here, the organisation is wholly opposed to the Bill. So. the Bill is most ill-advised.

Madam, Vice-Chairman, w_e would like to see the productivity increase; ther_e is no doubt about it. W_e would like to see that the production goes up so that we can compet_e in other world markets. We are faced with a naked challenge from th_e western countries, which are forcing through the * M.F., the International Monetary Fund loans to dump their goods on us. W_e would like the production to go up. But unfortunately this kind of a Bill will lead to further intensification of the confrontation between the **labour** on th<= one hand and **employers** and Government on th_e other. The confrontation which w_e have seen in Bombay i_s likely to spread. Actually this Bill, Madam, as I have pointed out, i_s a bipartite product of the employers and the Government.

6.00 p.m.

Mr. Bhagwat Jha has only taken the baby which is not his baby. It is the policy of the Government, as I said in the beginning, to ffike tough action against the working class. Already, the position i_3 bad enough. We are trying to find out areas where I agree to bring about peace, whi< not be possible, but to lessen tl sion. But the tension if bound to crease with this Bill. The 19th 9 uary strike shou'd have been a]?ioTh-ter to th₂ Government that things are going pretty bad in indusria] areas. Members of Parliament com. mented or referred to have the All efforts have textile strike of 7 months. been made with hoodlums, with police, gangsters, millowners and their stooges to break the strike but the strike could not be Anybody who hag led the strike, broken. know. that the strike cannot, be broken in this manner. Th_e fire spreads, it has spread from Banga'ore an & it has now spread to Bombay and from Bombay it will spread to the mines. We do not; want this I repeat but it is going to happen. In this year of productivity, we have not yet passed August, and we have lost nearly 70 million mandays, more than what happened in the last 3 years. If result of a Government that thi_s is the functions, the people may next time vote for the Government that does not function. And this Bill is .going onty to accentuate the bitterness between the Government which decided to the working class, and the working crush class and peasantry.

Other gentlemen hav_e talked about the hurry. What i_s the hurry? Everybody ha_s asked it. When you are going to meet the Central trade union organisations you could have brought

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"this Bill in the Winter Session. What was the emergency situation? And we have not heard a single explanation. That makes us suspicious, Is it some foreign hand behind? Is it the IMF which talker of wage freeze, talked about de.nationahsation, talked about cutting down wages? Whether it is the package deal of the IMF, question has been raised, and you have to ans-, wer and the answer should be convincing.

Madam Vice-Chairman, Т have great respect for Nandaji. I think he was a good Labour Minister. But now we find, in dealing with workers' grievances. demands and arrogance has developed in the Government. It is not the attitude of accommodating each other, attitude that frightens us; it is an attitude of bully and a boxer. It shou"d not be the attitude o¹ Cen tral Government. As a journal-not left, not right but a very well-known journal-pointed out, time has come when the present Government decided that the kid $\S^{\rm lov}e$ must be given i fist. This is a veil fist up fo w) "i-, has sen pointed out to the working class and the working class have no o^her alternative but to accept the challenge and fight it back.

Coming to the Bill, I deal with unfair labour practices. I can understand th₃ genuin_a concern of *^ome* that ther_e should not b_e managing demonstrations before the director's¹ personal house or where directors' families live. But don't you see how cleverly they manipulate? For 5 months, Kesoram Cotton Mill was locked out this year and when we demonstrated, immediately a case was filed in Calcutta High Court that some distant relative of some director is residing in the Kesoram Cotton Mill premises and therefore. ther, should be no demonstration. You have opened a Pandora's Box. Every factory wi'l have a room and they will sav 'my grandfather or my would-be bride would be staying there'. By this, you are actually crippling us. Workers are being killed because of gross violations of safety laws in the

factories. I think, the Labour Min-iter will agree with me when I say that in the last five years, the number of fatal accidents in factories has been going up. J will be debarred from taking out a body of a dead worker by the side of the factory because this comes under 'demonstration'. Workers will not be allowed to take out even silent processions. No slogans. Nothing. We are debarred actually even to take out a s^ent demonstration in the streets where some directors may be living. He will say 'I have been disturbed'. If I want to take out a demonstration to South Calcutt_a from Central Calcutta and in batween if two or three directors' bungalows or two or three directors' flats are there, the Bill will be used to s^ay 'No; this demonstration cannot pass through that route'. What you are heading to? What kind of fetters you are putting around our hands and around our neck? This Government should have some sense of shame. There are certain provisions in this Bill which are objected to even by the INTUC journal, Indian Worker. My amendments, most of the amendments which *i have submitted, are from the INTUC ...

AN HON. MEMBER: Memorandum.

SHRI KALYAN ROY; It is not mine. I thank Mr. Ramanujam for helping me in this way, to show how this Bill is so scrappy, inadequate and useless. Mr. Azad has talked about this National Commission on Labour. He has proposed to amend the Industrial Disputes Act in regard to explosions in mines, i am referring to page 7, clause 13, which says:

"(a) in sub-section (1), after the words 'or to natural calamity' the word_s 'and in the case of a mine, such lay-off j_s due also to fire, flood excess of inflammable gas or explosion' shall be inserted."

 On_e who is n_0t acquainted with the provisions of the Mines Act and the violations of the provisions of the

[Shri Kalvan Roy] Act, will easily be carried away by this deceptive amendment I would like to bring to the notice of the hon. Minister the unanimous recommendation of the Mines Safety Conference. Sir, a question was asked on the 21st March, 1975, in regard to this. This was a unanimous recommendation. INTUc is a party. The Government of India is a party. The Director-General of Mines Safety is a party. The employers are a party. The question was, what happens to a mine which is closed because of explosion or because of flood, as in the case of Chasnala, or because of roof fall, as a result of the deliberate refusal by the management to implement the safety laws? The National Commission on Labour has made a recommendation in regard to this. I am quoting from the Parliamentary papers, which has been quoted just now. It says here:

"Th_e recommendation_s of the National Commission on Labour regarding compensation to workers for loss of wages when th» mines are ordered to b_e closed on account of violations of safety provisions etc. should b_e implemented. Suitable amendmen+_s should be made to section 22 of th° Mines Act iⁿ thi_s respect."

It has recommended that in ca_{Se} an explosion takes place and the mine is closed, the Government should exa-the question of reopening the mir.a and pay the workers full wages. Why was it not incorporated? Why was not this recommendation incorporated in this amending Bill? You ta'k of the recommendations of the National Commission on Labour. You say, you are going to rely on them. But you do not touch the recommendations of the National Commission on Labour at all. When I am bringing before you a specific recommendation of the National Commission on Labour that where an explosion or a fire or a roof fall takes place because

of the refusal by th_e management to implement the safety laws resulting in lay-off of workers, th_e workers should be fully compensated, what prevents the Government from incorporating it? If they are honest, sincere and devoted to the miners they should do it. So, Madam Vice-Chairman, the apparent honesty is torn to pieces. Now they want th_e Bill to be passed. I would again request the hon. Minister to think about it.

My last point is, so many of my friends, hon. Members, have talked about the sanctity of hospita!, and all this. What kind of hospitals are we seeing nowadays? I cannot afford admission in any hospital of the Bir. las. What about Jaslok hospital? What about Bombay hospital of the Birlas? What about the Woodlands hospital? Are they hospitals? They are parlours of the rich people who do not go to the ordinary government hospitals. Today each cabin costs thousands of rupees. They have be-com₂ profitable organisations. Whenever a Birla man, I have seen, has b_feu caught in COFEPOSA or in the offence of evasion of income-tax or a warrant has been issued against him, immediately he get_s sick and gets admission in Woodland °r Bell view or Jaslok or Bombay hospital. Are they hospitals? They get more money in the name of trust. Please go through the report of the Public Accounts Committee on evasion of wealth tax. The Mafatlals, the Birlas, the Singhanias, the Goenkas, and the Tatas have set "? together 3,000 trusts in the name of hospitals, in the name of religious institutions, not only to avoid wea'th tax or income-tax but also to deny the worker_s the little minimum wages. Please take the wage chart of Jaslok hospital. Workers went on strike some years back for a minimum need of working hours. There are no fixed working hours. From morning till evening they have to work. This is because if G. D. Birla is admitted the whole world collapses.

SHRI P. RAMAMURTI:" It i_s till 10 O'clock in the night,

SHRI KALYAN ROY: That is what I am pointing out. Are they hospitals? These are the rich men's hospitals. There is no protection for the workers, for the nurses or for the ward boys or even the doctors in those hospitals. But suddenly you woke up because the Birlas have complained that they d'o not Hke to have unions in the Woodland hospital in Jaslok hospital, in Bell View hospital, in Bombay hospital. The closen_es_s of a bourgeois .government and the monopoly is made nakedly, vividly clear by this Bill. But they will not listen t₀ us as they did not listen to Us when they imposed emergency. They did not listen to us when they ran after the youngmen to emascu. late thpm. What happened in U.P. and Bihar? They did not listen to us when the_v enforced ESMA. Factories after factories have been closed down. Madam Vice-Chairman, we have discussed the closing down of the jute mill_s without notice. Mr. Patil replied to us that 17 jute mills are there where 70,000 workers have been rendered unemployed. Has any employer been arrested? In Bombay textile strike 25 leading trade union leaders have been arrested and a Member of the Lok Sabha was also arrested under ESMA. This is how you are implementing the laws. Why do you come between u_s and the employers? you ar_e trying to put us pn equal par with them. I_s it fair to treat the monopoV houses, the multinational houses, big business and th_P bidi worker and the miner and the textile -worker on equal footing? Your approach is totally wrons. That is why I say that it is a bipartite product. On the one hand it is the Government of India and on the other it is the employers. That is why w_e are left with no option but t_0 oppos_P it tooth and nail, no only here hut down in the mines, in the docks, in the jute mills, in the plantations and, if necessary, in the streets. 929 RS-13,

THE VICE-CHAIRMAN (DR (SHRIMATI) NAJMA HEPTULLA)\ Last speaker, Shri G. C. Bhattacharya, apart from $_{a}$ couple of third-reading speakers.

श्री शिव चन्द्र सा : हमारा नाम ?

उपसभाध्यक्ष [डा॰ (श्रीमती)- नाजमा हेपतुल्ला] अर्ड रीडिंग में ग्रापका नाम है।

नौवहन तथा परिवहन संव्रालय में राज्य मंत्री (श्री सीताराम केतरी) : ये हमेशा थर्ड क्लास में रहते हैं ।

श्री लाडली मोहन निगम : ग्राप धर्ड क्लास ही तों बनाने जा रहे हैं देश को । हम उसी के नागरिक हैं । मोहतरिमा, मुझको धर्ड क्लास से जरा ऊपर उठा दीजिये ।

THE VICE-CHAIRMAN [DR. (SHRIMATI) NAJMA HEPTULLA]: Government has abolished third class. It is only second class now.

SHRI G. C. BHATTACHARYA (Uttar Pradesh): Madam, Vice.Chair-man, I oppose this Bill and I associate myself with whatever has heen said by very eminent speakers from the Opposition side.

Madam, I am not surprised that this Bill has come. This Bill was boun^ ^ come because brick by brick *now* the foundation is being laid for the establishment of an authoritarian State in India. The first brick was laid in July, 1980, when the Industrial Policy Resolution was amended. The Industrial Policy Resolution was amended to open the doOj for multinational and also the monopo'ists in this country and to sabotage the public sector ultimately. Then, the other bricks were laid when the MRTP and FERA were sought to be diluted. Now Anally this Bill has come to discipline the working class, as one of my friends said. These are very cold I and calculated steps to finish a free

[Shri G. C. Bhattacharya] society, to finish a democratic society and to establish an authoritarian State in order to help free market economy dominated by the multi-nationals and the monopolists and in the process to establish a family rule in this country.

Madam, when the other side points out certain bright features of this Bill, I only want to tell them that if you take the Bill as a whole, this is a sugar-coated poison. So try to see it. Don't go by the sugar-coating but see the poison. Once you swallow it, you are finished.

SHRI LADLI MOHAN NIGAM: It is cynide; not sugar.

SHRI G. C. BHATTACHARYA: What I say will be established immediately from the various provisions of the Amendment Bill. The Bill says which is "industry" and which is not "industry". It says "industry" does not include-any agricultural operation, hospitals or dispensaries, educational, scientific, research or training institutions, and institutions owned or managed bv organisations wholly or substantially engaged in any charitable, social or philanthropic service. I do not know whether Mr. Azad has applied his mind to this provision. You know how monopolists here are experts in transferring everything under the garb of charitable institutions. Even the khana and dress and other things also come from charitable institutions of the monopolists like, the Tatas and the Birlas. Everything is camouflaged. If tomorrow the industries that they set up are also set up under the so-called charitable or philanthropic institutions, where do we istand? How do we regulate their industrial empires? So, you have laid a dangerous path and you will slip on this path and have a fall.

Apart from that, Madam, take agricultural operations. As you know.

India is an agricultural country with eighty per cent of the people taking to agriculture. If you take out agricultural operations-And you are right; when you were speaking on the floor about the living conditions of the agricultural workers-then how do you control them, how do you give succour to them? When there was a violent movementthe Naxalite movement-you tried everything right from Vinobaji to land reforms and distribution of land-although on paper only. Now what will you do? Now you are keeping out the highest number of unorganised labour from the scope of this Bill. Therefore, after you take out all these organisations from the definition of "industry", what remains? Therefore, most of the unorganised working classes you have taken away from the purview of this Bill, leaving them to suffer or to take to arms. Nothing else. Then. Madam, if this is the state of affairs, they can say, "All right, -f they take to arms, we will face them with arms." But that, 1 say, is not a free society, not a democratic society.

Then, Madam, many things have been said about the grievance settlement authority. I would again draw the attention of Mr. Dhabe to subclause (4). Firstly you will see what Mr. Dhabe has said. The employer has to appoint this. But if he does not appoint? As I know. Government orders granting minimum wages are not implemented. I am connected with many trade unions which are fighting for the implementation of Government orders for giving minimum wages, but the Labour Department colludes, everybody is in league to defeat the Government orders. When we say "Give it", they declare a lock-out. When we say, "Please allow us to work" then the police is let loose on us. So, these mercenaries are trying to defeat your own orders. What will you do? What is the mechanism to compel anybody to appoint a grievance settlement machinery? Now, what is the most dangerous

thing here? (Time-bell *rings*) Madam, I have got 18 minuter. There are no other Independent Members. I am the only one.

THE VICE-CHAIRMAN [DR. (SHRIMATI) NAJMA HEPTULLA]: All the 18 minutes do not belong to you alone.

SHRI G. C. BHATTACHARYA: There is nobody else, Madam. Don't be unfair. You belong to the fair... Don't be unfair. Don't look at them. They are out to curtail my time.

THE VICE-CHAIRMAN [DR. (SHRIMATI) NAJMA HEPTULLA]: I am only looking at you.

SHRI G. C. BHATTACHARYA: There are 18 minutes and there is nobody. This is my time.

What I am telling him is, when you say that there will be a grievance settlement authority, there is a very, very important Unless the grievance settlement nexus. authority decides, nothing can be referred to arbitration. It means, even if the employers appoint this authority, they will not decide it, they will not participate in it. They will take any amount of time. Who fa there to arbitrate? "Decide" means, to be decided by both the parties. Suppose myself and my employer are involved, there are two parties the employer does not come. and The dates are given. But there is no decision. They Then? Although they do not cooperate. have appointed it, they do not cooperate and no decision is taken. Then, whatever may be the magnitude of the dispute, it cannot be referred to arbitration. Then, what JOe the workers to do? The workers have either to suffer or take to armed struggle or revolution. How do you read this susceptible portion in a democratic society, a free society? Are you not laying the base of foundations for an authoritarian State? Because in that case, you will say: Either you fall in line or silently suffer; the decision

will not be there, your dispute will not be referred. You do anything. Our organised police force is there to finish you. Therefore, Mr. Azad must see where the disease is. This disease fa there and I have not seen any remedy. And what has not been provided by the Act will not be provided by the rules or the orders. Somewhere they have said 'prescribed'. If they have not provided it here, which is a substantial thing* no rules can be made opposed 'to the spirit of this. So you cannot go beyond this position. No decision will be there if the employer does not cooperate. . How do you compensate the employee?

Then, Madam, I am coming to unfair labour practice. On this my colleagues from this side have said. Now you kindly see the Fifth Schedule.

उपसभाष्ठ्रधक्ष (डा∍ (श्रीमती) नाजमा हेप्तुल्ला) अभी कितना समय बाकी है आपका?

श्री जी॰ सी॰ भट्टाचार्य : ग्राप कहिये तो बैठ जाऊं, ग्रापका हुद म गिरोधार्य है । THE VICE-CHAIRMAN [DR. (SHRIMATI NAJMA HEPTULLA]: You have already taken 12 minutes.

12 मिनट हो गये ।

श्री जीव सीव भट्टाचार्यः आप उनके कहने से कह रहे हैं, 12 मिनट हो गये तो 6 मिनट के अन्दर बैठ जाऊंगा। आप उधर मत देखिये ।

उपसम्बाधान्न (डा॰ (अोमते) नाजमा हेपसन्दा) जाप भी इन्नर देखिये।

SHRI G. C. BHATTACHARYA: I am very happy.

THE VICE-CHAIRMAN [DR. (SHRIMATI NAJMA HEPTULLA]: Thank you very much.

SHRI G. C. BHATTACHARYA: Madam, the first thing you can see, when it comes to unfair labour prac-

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tice on the part of trade unions, is: "To advi&e or actively support or instigate any strike deemed to be illegal under this Act". Who will decide the deemed clause? "Deemed to be illegal", is notional. It means that anybody, even a constable or a chaprasi, can deem the strike to be illegal and send the man to jail for six months. It is never done like this. When any action which will lead one to imprisonment is there, the word "deemed" is never used. You can call Mr. Salve and he will be able to tell you whether such a word is used or not.

Now you come to 2. (b): "to indulge in acta of force or violence or to hold out threats of intimidation in connection with a strike against non-striking workmen or against managerial staff'. Here, what is the flaw? Here also, I am questioning about the deemed illegal strike. Those who are in the labour field know that there is an organised attempt to break the strike. Then, what will you say? When you try to break the strike, there will be employer, there will be anti-social elements who will be employed by the employer, and then there will be the police force at his command. Then you say "non-striking workmen or against managerial staff". Who will decide who is a striking workman or a non-striking workman. Have you defined nonstriking workers? You can on your own say they are non-striking workers. This means you want to create a division among the working class by having all the force behind you saying that here are the striking workers, here are the non-striking workers. This has not been done anywhere. Therefore, you have struck again at the root of the fundamental right_s of the working class to go on strike. And if you do it, don't have any illusion. The weapon of strike is a safety value for the Society, for a democratic society. If you want to finish it, the democratic sosiety or free society will come to an end. Therefore, whoever is talking of

Japan and all these things is not trying to understand the real implications. Strike is not a bad thing. It is a safety valve for a democratic society. If you don't allow a cat to go out of the room, the cat, though it may be small, will strike at you and finish you. Therefore, don't close the door. At least throw some doors open to the working class to express their grievances. They are being exploited. It is a fight between unequals. There is no comparison between the working class and the employers The employers have organised forces and money at their command. The working class is totally helpless. They have got their unity and nothing else. And you don't want to allow them to go on strike to ventilate their grievances. Therefore, those three or four provisions that I have pointed out strike at the very root of a democratic society, a free society. It shows that you want to establish an authoritarian and Fascist State. Therefore, I strongly oppose the Bill.

SHRI BHAGWAT JHA AZAD: Madam Vice-Chairman, I am grateful to the hon. Members on all aides who have participated in this debate to express their feelings as they wanted and as much as they wanted. Some of them are those who have so far, from independence to this day, seen nothing good in the Government. Therefore, their language is: to hell with you; whatever good you do, we do not take note of it. Then there are the other persons who have gone through the Bill, quoted the provisions, given constructive criticism and supported the Bill. From among the Opposition parties, I am grateful to Dr. Shanti Patel and also to Dr. Bhai Mahavir, who have criticised and have given constructive suggestions. But for them, it would have been apparent that there are absolutely water-tight compartments in this House. One consists of persons who have shut their eyes to anything good in this Government; only bad is seen in everything by them. And the other consists of persons who think that

since they do riot have anything to say, they should say that it is all useless. And some Members have surprisingly seen a foreign hand in this Bill. It does not lie in the mouth of those who get dictates from foreign countries to tell us that we are being dictated in this Bill. There are a couple of Members in this House who have always believed in giving threats. Madam Vice-Chairman, we have seen such threats. We have seen this on the 19th January strike and we are prepared, Madam, to see those threats once again, how they are implemented on the streets, because we know that the workers are with us...

SOME HON. MEMBERS: Ah!

SHRI BHAGWAT JHA AZAD: ... because they know that this "ah-ing" of a few persons...

THE VICE-CHAIRMAN [DR. (SHRIMATI) NAJMA HEPTULLA]: Excuse me. When you were speaking, the hon. Minister did not disturb you. When he is speaking, you should not disturb him.

SHRI BHAGWAT JHA AZAD: Madam Vice-Chairman. I would start with what Mr. G. C. Bhattacharva, the last speaker but not the least. He was reminding us about the consideration of the Bill, what should be done in this and what he does not like. The first important thing was about the grievance settlement machinery. I want to say on this. Madam Vice-Chairman, at present, as the law stands in the country, a worker in any establishment in this country, the moment he is either suspended, discharged or dismissed br when other charges are led against him, whether he is near or far away in a project, has a machinery available to him. There is conciliation first by the appropriate Government. If it is State Government, the State Labour officers move; if it is Central Government, we move. If it fails, then we try for

voluntary arbitration. If it fails, we try to send the case for adjudication. If it fails, then the labour court. Have I done any crime in providing like this? AH I have said is the existing machinery will be there, it will be available, plus this additional one. There are thousands and thousands of; establishments in this country today. There will be a grievance settlement authority (Interruptions)

(MR, DEPUTY CHAIRMAN *in the Chair*) Please give m_e your ear_s and not your month. If honourable Members do not want to hear me. I have no objection to say I move that the Bill be taken into consideration. Please have patience. (*Interruptions*) I heard with patience all your criticism. Now please extend the same courtesy to me and listen to my reply with patience. (*Interruptions*) When you used all kinds of invectives, superlatives, hyperboles and what not, I did not speak a word against them. I heard them all patiently. . . (*Inter-rupion*) Mr. Deputy Chairman, I have committed a mistake by referring to his name. I am sorry, I will not do it again.

What I am saying is that this settlement council that we have proposed in the different establishments, is not any substitute for what i9 available today in the country. What we have got today under the law in the thousands and thousands of establishments in this country, will be there. What are we providing for here? Not by the employer. It will be provided for in each establishment under the broad and detailed guidelines that the Government will formulate under the rules to tell them; it will be a bipartite machinery in which the employer and the employee will be there. We will give them detailed guidelines, even the time-limit for the cases. I am quite sure when I say that the voluntary arbitration and the settlement machinery are available in the plan itself. They function under the detailed guidance of the

(Shri Bhagwat Jha Azad)

Government. I am quite sure much of the harassment to the workers is going to be removed. The normal processes are available-conciliation not succeeding, going to the voluntary arbitration, not succeeding going to labour eourt, and so on. MueJ&of the problem, I hope and I believe, will be solved. One can ask: If the employers don't do it, what will you do? The statutory backing under the Act is there for asking them to do it under the detailed guidelines of the Government. If not done, the law will take its course. I am always reminded: how many employers have you punished? I have figures with me. There are thousands we are prosecuting today under the Provident Fund Act. We have punished them. We have fined them. And we propose, I can tell the honourable Members, to come with such an amendment where punishment should be stringent. I propose making the law and I hope all the lawyer-Members will help me in seeing that the defaulters are fined and punished, those who are avoiding the law.

SHRI P. RAMAMURTHI: May I remind him that he need not amend the Provident Fund Act? As a matter of fact, if my money for purposes of depositing in the provident fund has been taken by the employer and 1 \mathbf{r} does not deposit it and he uses it for himself, then it is misappropriation, criminal misappropriation punishable with seven years. Why don't they resort to that? I do not know.

SHRI BHAGWAT JHA AZAJJ: I fully agree, with the honourable Member. I have taken this stand that that money of the workers which is deducted for depositing in the provident fund, if it is not deposited, then It should be treated as a breach of trust and we are trying to explore that this stands the scrutiny of law' and this would be done. Straightway I say I agree with this and we will do SHRI DIPEN GHOSH: How many public sector undertakings have deposited?

SHRI BHAGWAT JHA AZAD: Possibly they have a technique of not allowing me to continue. I do not know why at every two minutes they interrupt me. Probably they feel that only they are the masters of this House. If they show some patience, I hope I will be able to convince them. I also have some values and principles which I have been following since the first Lok Sabha when many of them were not there.

What I want to say is that whatever provision I have brought. I have brought with good intentions and I propose to follow them. They are not to cover up anything. I am asked: Why did you come so late? I have not come late. I want to answer that question. I introduced this Bill much earlier. The moment I took over as Labour Minister I introduced some Bills and all of them are for the welfare of labour. Whether it was about 50 per cent payment of wages, or 75 per cent of wages or 100 per cent payment of wages, all were in the interest of labour. They are all progressive measures. Some hon. Members may not agree and I do not expect them to agree also. I introduced this Bill in the last session. I thought that all the Parties represented on the Business Advisory Committee would force the Committee to include this Bill in the agenda much earlier. I was expecting this from the first day of this session. According to some hon. Members this Bill fe controversial, but to me it is a very important piece of legislation. If it has come only now it is not due to any failure on my part. I expected hon; Members to press for it. They said: Why not wait for the national tripartite conference? It has a large agenda to discuss. In this Bill I have said about the grievances settlement machinery. And I have said that during the pendency of the proceed-

k.
ings, the worker should be paid hundred percent wages. The Supreme Court had struck down closure as ultra vires. I have tried to modify it. The reason was that I thought enough chances are not given to the employer. So, I have remodified. If 1 say that before closure, retrenchment Or lockout, they must give 2 or 3 months' notice to the Government, what is wrong in it? We can then, after hearing both the employer and the workers, decide whether it Is justified That is the purpose. What v_3 the or not point for difference on this? I know that the hon. Members will not many of agree with me on two important provisions. One is the provision about unfair labour The other is about exclusion of practices. certain industries. I am sure they do not object to the Inclusion. I have widened the definition to include many industries. Thev have told me about the Supreme Court judgement. I am also aware of it. The Supreme Court judgement said that an industry must have three important salient features, namely, continuity, relationship between employer and employee, and production to satisfy the human wants. It ig on this basis that we have defined industry this Bill. That is how a large number of in establishments come under the extended provision of this Bill. When I sav that hospitals, educational institutions, khadi industry and charitable institutions will not come under this, I hope the Supreme Court will realise that there are occasions when certain of the industries will have to be excluded. That is why they have suggested, "Constitutionally and competently enacted legislative provisions may well remove from the scope of the Act categories which otherwise might be covered thereby.". There we have an honest difference of opinion and I agree with the honourable Members also. But what I am saying is that to the five Or six provisions that I have made in this Bill, no honourable Member will have any objection. They are all for the labour and only for

the labour and not for the employers. The honest difference of opinion is there where we have put hospitals, educational institutions, etc. out of the purview of this Bill. They will not agree with us on this. But what we say is this: The strike culture that is very much necessary for a Faridabad establishment, for a jute mill in West Bengal or for a textile mill in Bombay does not at all go with the All-India Institute of Medical Sciences or the Jawaharlal Nehru University or those other Universities in the country or hospitals in the country which are there t_0 serve the larger interests of the people in the country at large. Therefore, we as the Government or as a party think that the time has now come when we should, on this point, bear this honest difference of opinion and allow them to go out of the purview of this Bill and for that I have introduced another Bill in this House which I propose to take up in the next session. That was why I thought that if the honourable Members, would have pressed for this Bill, I would have pressed for that now and that would have been the first Bill today and this would have been on the first day. But they asked me why I am bringing forward it now and I am putting this question to them: Why did you not press for this?

AN HON. MEMBER: Because no one would agree.

SHRI BHAGWAT JHA AZAD: Yes, because on some points we did not agree, but on major points we agreed. Therefore, Sir, what I am saying is this: I have not done anything which is beyond the scope of the judgment of the Supreme Court. The Supreme Court has also said that there are a large number of others in this country. The Judges are wise people and when they gave the definition of this, they also said:

"There are a large number of others in this country: the legal profession, the medical practitioner, (Shri Bhagwat Jha Azad) the cobbler..." that is the word that they have used in this—"... the ordinary cobbler and his assistant, the cycle repairer with a helper whom we come across on the pavements of the cities and towns, and th**fflea of industrial dispute for this reason applies all along the line to the small artisans, craftsmen, domestic workers and the like, the solicitor, the lawyer, the doctor or the engineer, a butcher or a candlestick-maker with or without an assistant—these do not fall within the meaning or definition of industry."

I have done only this much and I have not done anything unconstitutional or beyond what the Supreme Court has given in its judgment. Therefore, the only point of difference between us and the Opposition is, as I have said earlier, on two important One we can understand and matters therefore, wa do not agree. But what about the other, that is, the provision regarding the unfair labour practices that I have given? The main burden of their argument is that whereas in the case of an employer this will not be proved. in the case of labour it will be proved. But it is like putting the cart before the horse. I sav that there are a large number of cases and respected Ramamurtiji wanted me to tell him in how many cases we have punished the employers. I have said that we have punished the employers in thousands. I have brought the cases against them in thousands; it is true. But the point is only this much: It is not I who have sent them to the jail. I led the cases, brought them under prosecution before the judge and the honourable judge sometimes, which I hate, gave them twenty rupees and left them and that is why, as I said, I have provided, under the Payment of Wages Act, for the payment of not less than Rs. 300/-. You can say, "Make it three thousand" and I can understand that. But it is for them to say. That is why I am now

pleading with my colleagues and others; Let it be in some cases fine and imprisonment and that would be a good deterrent for them. I see the feelings of the House and I too express my feeling and let ua try on that line in some of the future provisions that I will try to make. What I am saying is that the point on which there is disagreement between the Government and those people is on the question of unfair labour practices. Sir, it is not something which I have done now. In 1957, a code of conduct, a code of discipline, was agreed upon by the employers and the employee* on ten items. What are the don'ts? The employers and the then Central Trade Unions, whatever unions were there-I was not there-agreed on ten items. Subsequently they agreed on 7 items of Don'ts. So there were 17 items of Don'ts agreed upon by the employers and employees since 1957. But since that was the code of con-duet not statutorily backed, they were followed or What I have done is that I have given not. them statutory backing in this amending Bill. Not only that. The National Labour Commission in their Recommendation 194 said that time has come when you must codify them to remove the irritants in the industrial relations ofi employers and employees. And I have done that. The Maharashtra Recognition of Trade XJnion_s and Prevention of Unfair Labour Practices Act of 1971 also codified these. Even the progressive Government of West Bengal in their Billnot assented to, on what grounds? I do not know-have codified the unfair practices for the employers. Even the Bill of the Kerala Government of 1959 has codified the unfair labour practices of employers and employees. Mr. Deputy Chairman, I have drawn upon the experiences of those, since I was convinced that now time has come when I must tell them what they should not do, so that they may clear beforehand the path for understanding and should not be a cause of misunderstanding. All that I have done.

I do not believe that today trade union in this country is so weak that their cases will be proved and employers' will not be proved. It only displays a lack of confidence of the trade union in this country that they are unable to prove it. If an employer give_s a worker an undue increment during the time of legal strike, or forming a union, he will be hauled up before the court that he has given a bribe. It can be proved.

One point he vehemently criticized about the demonstration at the residence of the employer. Mr. Deputy Chairman, I have not restrained them from demonstration-at the office, at the mill, at the work-site. They are the proper places for having a demonstration. What I have restrained them from is having a demonstration at the residence. If the hon. Member feels that office is less important than the residence, all right then I will consider it. Bu't the question is this. I have not restrained them from demonstration everywhere. One unfair labour practice is violent demonstration at the residence of the employers. I hope they will agree to this. Therefore, in the unfair labour practices of employers and employees, I have not myself tried to do something which is not being done since 1957. All that I have done-and I can be called upon that you have done, why did you codify them for the first time. I can be guilty of that; I plead guilty to that charge. But I have done that in 'good faith for removing the irritants in the relations between the employers and employees.

Mr. Deputy Chairman, these were the points which are there. Apart from them, the hon. Members have given me the sense as if I am sitting in my Labour Ministry debate This year I had the privilege in the Lok, Sabha to have a debate, but not in the Rajya Sabha. So I had full five hours' good debate, covering almost all aspects of industrial relations. Even I would be covered by Mr. Pranab Mwkherjee, Finance Minister, or the Commerce Ministry They should have replied about monopoly trade practices, about multi-nationals coming in this country, then about a large number of issues-the Press Bill in the charge of the Home Minister, monopolies in the charge of the Finance Minister, then the appointment of Judges'-Home Minister's job. Then we have got this Hath Committee. Yes. But the Members forgot to refer to seal Committee which followed it and has given much better recommendations. As I have explained in this House, we are trying to pro--ceed on that. This discussion gave me more idea about labour than this Bill. About nine-tenth of what was talked in this, I do not say was irrelevant, but I would say it wag relevant in other contexts and only one-tenth was said about this Bill. In this Bill the provisions that I have given are very clear. On most of them, the hon. Members have no difference with me. I think there was difference on two important points, i.e. exclusion and unfair labour practice. We have strong difference and on these two points we will never agree either in the House, the sovereign Parliament, or anywhere else. Therefore, I think we have to reconcile and live together.

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Mr. Deputy Chairman, we have had long sermons by some of the friends and also threatening. I must tell one thing and that is that from the beginning our Government-I am an humble and small member of this Government-do not submit to threatening. We have seen it on 9th January. We have seen it afterwards also. We (shall see it after this if they propose to do that. If there is a strike in the coal industry and if the Coal Minister needs my strength and support, I will 'give that support. If there is something wrong in the Labour Ministry, I and my Government will do everything to solve it. Madam Prime Minister has got all the sympathy for the workers and it has been amply demonstrated in the last two years' performance in thi₃ country.

I Sltri Bhagwat Jha Azad]

Mr. Deputy Chairman, Sir, some of the opposition friends said "the glorious rule of Mr. Gandhi". Of course, there w,as satire in it. But I say that yes, there was the glorious period of Mrs. Gandhi's rule which increased production in contrast to the inglorious rule of a few years of some of my friends' parties in which the production went down to minus 1.4 per cent. From minues 1.4 per cent, we brought it to 10 per cent. We have got a food production of 130 million tones in this country. We have got 14 per cent increase in saleable steel, 10 per cent in elctricity production, 9.6 per cent in coal and 54.2 per cent in crude oil. Mr. Deputy Chairman, Sir, all this shows that the workers-not the Ministers, not the officers, nor the hon, Members-gave this production during the last two years. There is record production either in field or in farm, either in factory or in shop and all this is due to the cooperation of the labour force in this country who are with Mrs. Gandhi. Therefore, it is not proper to say that the labour is with them. The taste of the pudding is not only in eating, but in digesting it also. They say only eating. I say digesting it also. We have seen this all round production. In the coming months, we shall be able to have much better cooperation from the labour and they will realise who are their friends and who are their foes, we or the trade unions with their political leanings.

Mr. Dhabe said one thing very correctly. He said that most of the trade unions think less of labour and more of their political parties. All of them are attached to the hand wagon of Gome political party. Mr. Dhabe has given the most appropriate comment. Mr. Deputy Chairman, Sir. them are attached to the hand wagon ask by what yardstick I judge a central trade union in this country. T ask by what yardstick I judge a cen-1980. B.M.S., a front organization of the B.J.P. has submitted the list of its members. So also the H.M.S. has submitted ite members. So also the INTUC ha_s submitted. Other_s have also submitted. But it has not been submitted by ollr Mends who are threatening and saying that I am dictated by some foreign country even In this Bill. My goodness.' What a pronouncement! Please submit your membership. Those two central unions are CITTJ and AITUC. If now

I say... (*Interruption*) 7.00 P.M. am sory I cannot agree

I

with you. I do not know where they stand because they cannot settle their internal difficulties-the same unions, the same membership. I am frank enough. I tell you, please submit it. We have differences about verifications. You want secret ballot. That is true The present procedure is verification. In between verification is for check off. But till I discuss in the National Tripartite Conference about this, I am not going to change any procedure. I invite you. The most important point which is today putting all difficulty in the industrial relations is the collective bargaining agent. That is what I say. The most important is collective bargaining agent. I am referring the collective bargaining agent issue to the National Tripartite Conference. Please come prepared with all the knowledge, volumes of books and all the arguments. Let us settle this one issue in the National Tripartite Conference and we will have solved a great thing in this country. Similarly, about verification. So, on all these items, I invite you to come to the Conference and not like my friend, Mr. Bagaitkar who says, let us boycott it. I must tell you one 'thing. If you boycott, that is our choice. My humble request is, please come. If you do not come. the Government sent by the massive mandate in the country will not wait for you. It will proceed with the people, with the labour who are there to do this job. Thank you, Mr. Deputy Chairman. Sir.

MR. DEPUTY CHAIRMAN: I shal] first put the amendment of Shri Jha to vote. The question...

भी शिव चन्द्र झाः मुझे थोड्। बोलमा है ।

श्री उपसभाषति : आप वाद में बोलियेगा प्रभी अहम खक्का हो चुकी है।

The question is:

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"That the Bill further to amend the Industrial Disputes Act, 1947, be referred to a Select Committee of the Rajya Sabha consisting of the following Members, namely: —

- 1. Shri R. R. Morarka
- 2. Shri S. W. Dhabe
- 3. Shri G. C. Bhattacharya
- 4. Shri Biswa Goswami
- 5. Dr. Shanti G. Patel
- 6. Shri Hari Shankar Bhabhra
- 7. Shri Kalraj M'ishra
- 8. Shri Rameshwar Singh
- 9. Shri Hukmdeo Narayan Yadav
- 10. Shrimati Mohinder iKaur
- 11. Shri Shiva Chandra Jha

with instruction[^] to report by the first week of the next Session."

I think the Noes have it.

SHRI SHIVA CHANDRA JHA: No, no. The Ayes have it. We want Division. (Interruptions)

MR. DEPUTY CHAIRMAN: Will it be convenient if the hon. Members rise in their places? We can follow that procedure.

SHRI P. RAMAMURTI: We want Division on this. We have got a right to ask.

MR. DEPUTY CHAIRMAN: All right, Division.

The House divided.

Mr. DEPUTY CHAIRMAN:

Ayes ... 35

Noes ... 72

YES-35

Adva-ii, Shri Lai K.

Ashwani Kumar, Shii Baga'tkar, Shri Sadashiv Barman, Shri Debendra Nath Bhabhra, Shri Hari Shankar Bhattacharjee. Shri Nepaldev Bhattacharya, Shri G. C. Chatterjee. Shri Nirmal Dhabe, Shri Shridhar Wasudeo Ghosh, Shri Arabinda Ghosh, Shri Dipen Goswami, Shri Biswa Gupta, Shri Ram Lakhan Prasad Jaswant Singh, Shri Jha, Shri Shiva Chandra Joseph, Shri O. J. Joshi, Shri Jagnnathrao Khendelwal, Shri Pyare Lai Kushawaha, Shri Ram Naresh Mahabir Prasad, Dr. Mahavir, Dr. Bhai Mathur, Shri Jagdish Prasad Pa'el, Dr. Shrimati G. Mitra, Shri Santosh Mohanan, Shri K. Mukhrrjee, Shrimati Kanak Nigam, Shri Ladli Mohan Ramamurti, Shri P. Roy, Shri Kalyan Sen, Shri Sukomal Shahedullah. Shri Syed Sharma, Shri Yogendra Siddhu, Dr. M. M. S. Suraj Prasad, Shri Yadav, Shri Hukmdeo Narayan

NOES-72

A^arte, Shri Jagannath Sitaram

Ali, Shri Syed Rahmat Allahabadi, Shri Hashim Raza Abidi Arif, Shri Mohammed Usman Bhamidipati, Shri Krishna Mohan

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Bhandare, Shri Murlidhar Chandra. kant Bharadwaj, Shri Ramchandra Bhardwaj, Shri Hansraj Bhatt, Shri Nand Kishore Bhim Raj, Shri Bhuyan, Shri Gaya Chand Chatterjee, Prof. (Mrs.) Asima Chavan, Shrimati Premilabai Dajisaheb Das, Shrimati Monika Dharmavir, Shri Handique, Shri Bijoy Krishna Hanspal, Shri Harvendra Singh Haq, Shri (Molana) Asrarul Heerachand, Shri D. Heptulla, Dr. (Shrimati) Najma Jadhav, Shri Vithalrao Madhavrao Jain, Shri J. K. /oshi, Shri Krishna Nand Kalaniya, Shri Ibrahim Kaul, Shrimati Krishna Kesri, Shri Sitaram Khan, Shri Maqsood Ali Khaparde, Shrimati Saroj Kureel Shri Piare Lall Urf Piare Lall Talib Unnavi Kushnoor, Shri Veershetty Moglappa Lalsawia, Shri Lokesh Chandra, Dr. Madanna, Shri M. Makwana, Shri Yogendra Malhotra, Shrimati Usha Manhar, Shri Bhagatram Matto, Shri Ghulam Rasool Maurya, Shri Buddha Priya Mehta, Shri Kishcc Mukherjee, Shri Pranab Naik, Shri G. Swamy Nalwa, Shri Hari Singh Pandey, Shri Sudhakar Paswan, Shri Ram Bhagat Patel, Shri Ram Pujan Patel, Shri Viththalbhai Motii'am Patil Shri Dinkarrao Govindrao

Prajapati, Shri Pravin Kumar Prasad Shri, K. L. N. ' Rafique Alam, Shri Rai, Shri Kalpnath Rao, Shri B. Ramachandra Rao, Shri K. V. R. S. Bala Subba Ratan Kumari, Shrimati Rathvakoli, Shri Ramsingbhai Pataliyabhai Razack, Shrimati Noorjehan Razi, Shri Syed Sibtey Sahu, Shri Santosh Kumar Salve, Shri N. K. P. Saring, Shri Leonard Soloman Sheikh, Shri Ghouse Mohiuddin.n Shukla, Shri Keshavprasad Singh, Shri Bhishma Narain Singh, Shri J. K. P. N. Singh, Shri Ng. Tompok Singh, Shrimati Pratibha Singh, Dr. Rudra Pratap Sukhdeo Prasad, Shri Sukul, Shri P. N Tyagi, Shri Shanti Yadav, Shri Ramanand Zakaria, Dr. Rafiq

The moition was negatived.

MR. DEPUTY CHAIRMAN: In view of this amendment being negatived, the other amendments moved by Shri Kalyanasundaram, Dr. Patel and Shri Dhabe axe barred. Now I put the motion moved by Shri Bhagwat Jha Azad to vote.

The question is:

"That the Bill further to amend the Industrial Disputes Act, 1947, as passed by the Lok Sabha, be taken into consideration."

The House divided.

[11 AUG. 1982]

MR. DEPUTY CHAIRMAN;

Ayes .. 74 Noes .. 35

YES—74

Akarte. Shri Jagannath Sitram Ali, Shti Syed Rahmat Allahabadi, Shri Hashim Raza Abidi Amarjit Kaur, Shrimati Arf, Shri Mohammed Usman Bhamidipati, Shri Krishna Mohan Bhandare, SV Murjidhar Chandrakant Bharadv-aj, '. hri Ramchandra Bha/dwjj, Shri Hansraj tttia,., Shri -land Kishore Bhim Raj, Shri Bhuyan, Shri Gaya Chand Chatterjee, Prof, (Mrs.) Asima Chavan, Shrimati Premilabai Daii-Sasheb Das, Shrimati Monika Dharmavir, Shri Handique, Shri Bijoy Krishna Hanspal, Shri Harvendra Singh Haq, Shri (Malana) Asrarul Heerachand, Shri D. Heptulla, Dr. (Shrimati) Najma Jadhav, Shri Vithalrao Madhavrao Jain, Shri J. K. Joshi, Shri Krishna Nand Kalaniya, Shri Ibrahim Kaul, Shrimati Krishna Kesri. Shri Sitaram Khan, Shri Maqsood Ali Khaparde, Shrimati Saroj Kureel, Shri Paire Lall Urf^ Piare Lall Talib Unnavi Kushnoor, Shri Veershetty MaglaPpa Lalsawia, Shri Lokesh Chandra, Dr. Maddanna, Shri M. Makwana, Shri Yogendra Malhotra, Shrimati Usha Manhar Shri Bhagatram

Matto, Shri Ghulam Rasool Maurya, Shri Buddha Priya Mehta, Shri Kishor Mirdha, Shri Ram Niwas Mukherjee, Shri Pranab Naik, Shri G. Swamy Nalwa, Shri Hari Singh Pandey, Shri Sudhakar Paswan, Shri Ram Bhagat Patel, Shri Ram Pujan Patel Shri Viththalbhai Motiram Patil, Shri Dinkarrao Govindrao Prajapati, Shri Pravin Kumar Prasad, Shri K. L. N. Rafique Alam, Shri Rai, Shri Kalpnath Rao, Shri B. Ramachandra Rao, Shri K. V. R. S. Bala Subba Ratan Kumari, Shrimati Rathvakoli, Shri Ramsingbhai Patali yabhai Razack, Shrimati Noorjehan Razi, Shri Syed Sibtey Sahu, S'hri Santosh Kumar Salve, Shri N. K. P. Saring, Shri Leonard Soloman Sheikh, Shri Ghouse Mohiuddin Shukla, Shri Keshavprasad Singh, Shri Bhishma Narain Singh, Shri J. K. P. N. Singh, Shri Ng. Tompok Singh, Shrimati Pratibha Singh, Dr Rudra Pratap Sukhdeo Prasad, Shri Sukul, Shri P. N. Tyagi, Shri Shanti Yadav, Shri Ramanand Zakaria, Dr. Rafiq NOES-35

Advani, Shri Lai K. Ashwani Kumar, Shri Bagaitkar, Shri Sadashiv Barman, Shri Debendra Nath Bhabhra Shri Hari Shankar Bhattaeharjee Shri Nepaldav Bhattacharya, Shri G. C. Cha*terjee, Shri Nirmal Dhabe, Shrj S'hridhar Wasudeo Ghosh, 'Shri Arabinda Ghosh, ohri Dipen Goswami, Shri Biswa Gupta, ohri Ram Lakhan Prasad Jaswant Singh, Shri Jha, Shii Shiva Chandra Joseph, Shri O. J. Josrii, Shri Jagannathrao Khandelwal, Shri Pyarelal Kushawaha, Shri Ram Naresh Mahabir Prasad, Dr. Maha'ir, Dr. Bhai Mathui-. Shri Jagdish Prasad M'tra, Shri Santosh Mohan'-infi Shri K. Mukherjee, Shrimati Kanak Nigam, Shri Ladli Mohan Patal, Dr. Shanti G. Ramamurti, Shri P. Roy, Shri Kalyan San, Shri Sukomal Shaheilullah, Shri Syed Sharma, Shri Yogendra Siddhu, Dr. M. M. S. Suraj Prasad, Shri Yadav. Shri Hukmdeo Narayan

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill. Clause 2. There are 32 amendments.

Clause 2—Amendment of section 2

SHR] DIPEN GHOSE: Sir, I move:

1. "Tha' at page 2, line 26, *after* the word 'permanent' the words or tem-poray' be *inserted*."

3. "That at page 2. lines 35-36, the bracked and words '(not being wan\s or wishes which are merely spiritual or religious in nature)' be *delected*¹". 4. "That at page 2, line 47, for the words but does no include' the words 'and also includes' be substituted."

6. "That a page 3, line 39, *after¹* the word 'undertaking' ihe following be inserted, *namely:* —

'and ihe principal owners of the establishment or undertaking shall be responsible for all liabilities of such seperate industrial establishment or undertakings."

7. "That at page 3, line 49, *after* the word undertaking' the following be inserted, namely:—

'and he principal owners of the establishmen' or undertaking shall be responsible for all liabilities of such industrial establishments or undertakings'."

8. "That at page 4, line 8, *for* word 'nature' 'he word 'any' be substituted."

[Amendment Nos. 1, 3, 4, 6, 7 and 8 also stood in the names of Shri Sukomal Sen, Shri O. J. Joseph and Shri Arabinda Ghosh.]

9. "Tha¹. at page 4, lines 19-20, be deleted!"

[Amendment also stood in the names of Shri Sukomal Sen, Shri O. J. Joseph, Shri Arabinda Ghosh, Shri Kalyan Roy and Shri M. Kalyana-sundaram]

10. "That at page 4. lines 40 to 43 be *deleted*."

[Amendment also stood in the names of Shri Sukomal Sen. Shri O. J. Joseph and Shri Arabinda Ghosh].

11. "That at pages 4-5, lines 46 to 48 and 1 and 2 respectively, be *delected*."

[The amendment also stood in the names of Shri Sukomal Sen, Shri O.J. Joseph, Shri Arbinda Ghosh, Shri Kalyan Roi/ and Shri M. KalyanasfiinUirtim]. 41. "That at page 3, *after* line 49 the following bo i?iserted, namely:—

'Explanation:—An activity shall be considered as severable if such activity is generally carried on by itself."

[The amendment also stood in the names of Shri Sukomal Sen, Shri O. J. Joseph and shri Arabinda Ghosh.]

SHRI KALYAN ROY Sir, I move:

2."That at page 2, line 27, *after* the words part thereof, the words 'or lock-out for more "ban seven days' be *inserted*."

5. "That at page 2, line 47, be deleted and in pages 2-3 *for* i'em Nos. (1) to (9) in figures relating thereto, the letters (c) to (k) respecively be *substituted*."

[Amendments N°s. 2. and 5 also stood in the name of Shri M. Kalyana-sundaram.]

30. 'That at page 2, line 35, the bracke's and word_s (not being wants or wishes which are merely spiritual or religious in na'ure)' be *deleted.*"

31. "That at page 2. lines 39-40, be *deleted*."

34. "That at page 2, lines 48-52 the words and brackets except where such agricultural, oparation i_s carried on in an integrated manner with any other activity (being any such activity a_s is referred to $j_n t_{ne}$ foregoing provisions of this clause) and such other activity is the predominant one be *delected*."

36. "That at page 3. line 5, be deleted.-'

37. "That at page 3, lines 6-7 be *deleted*."¹

38. "Tha at page 3, lines 8 to 10, be *deleted.*""

39. "That at page 3. line 11, be deleted."

40. "That at page 3, lines 12 to 16 be deleted."

43. Tha. at Page 4, $line_s$ 7 to 9, be *deleted.*"

[Amendments Nos. 30, 31, 34, 36, 37, 38, 39, 40 and 43 also stood in the names of Shri Suraj Prasad, Shri Ladli Mohan Nigam and Shri M. Kalyanasundaram.]

44. "That at page 4, lines 19-20, be deleted."

[The amendment also stood in the names of Shri Suraj Prasad, Shn Ladli Mohan Nigam, Shri M. Kalyanasundaram, Dr. Shanti G. Patel and Shri Sadashiv Bagaitkar.]

45. "Tha; at page 4, line_s 21 to 23, be *deleted*."

[The amendment also stood in the names of Shri Suraj Prasad, Shri Ladli Mohan Nigam, Shri M. Kalyanasundaram and Shri Shridhar Wasudeo Dhabe.]

46. "That at page 4, lines 42-43, be deleted."

49. "That at pages 4 and 5 lines 46 to 48, and 1 and 2, respectively be deleted."

[Amendments Nos. 46 and 49 also stood in the names of Shri Suraj Prasad, Shri Ladli Mohan Nigam and Shri M. Kalyanasundaram.]

DR. SHANTI G. PATEL: Sir. 1 move;

29. "That at page 2, line 27, *after* the word 'thereof the words and lockouts for more than seven days' be *inserted*."

32. "That at page 2, line 47, be deleted."

47. "That at page 4, line 47, *for* the words 'one thousand six hundred' the words 'three thousand' be substituted."

[Amendments No. 29, 32 and 47 also stood hi the name of Shri Sadashiv Bagaitkar.]

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SHRI O. J. JOSEPH: Sir, I move:

33. "That at page 2, line 47, fo_r the words 'but does not include' the words 'also includes' be substituted.'-'

[The amendment also stood in the names of Shri Dipen Ghosh and Shri Sukomal Sen.]

SHRI SHRIDHAR WASUDEO DHABE: Sir I move:

35. "That at pages 2 and 3, lines 48 to 52 and 1 to 11 and 17, respectively be *deleted*."

42. "That c ' page 4, lines 4 to 6, be deleted."

48. "That at page 4 lines 47-48, the words 'draws wage_s exceeding one thousand six hundred rupees per mensem or' be *deleted*."

The question were proposed.

MR. DEPUTY CHAIRMAN: I think Members have spoken on the amendments.

SHRI KALYAN ROY: You allow five minutes each.

MR. DEPUTY CHAIRMAN: Each one of you has taken more than 5 minutes already. All right, you all speak for two minutes each.

SHRI DIPEN GHOSH: Mr. Deputy Chairman, Sir, while moving my amendments, I would like to oppose this Bill lock, stock and barrel. Sir, you have seen that I have moved a number of amendments and my inten tion in moving these amendments is to oppose this Bill lock, stock and barrel, because. I think, this Bill is intended t₀ take away the fundamental right of "the workers of the country. I have heard the hon. Minister's contention. But I cannot agree, I must say, with his contention. As you know, Sir, a man to live, requires Oxygen. Simi larly, in a class-divided society like ours. particularly. in a capitalist country the workers cannot live with out the' right to organise right to bargain and the righ to strike. The Government has brought this

Bill to take away this fundamental right of the working class. Our hon. Minister ha_s said many things while replying to the debate. I would like to point out only one aspect which our hon. Minister has tried to stress on that he and his Government want to punish the erring employers also indulging in unfarir practices. Here, in one clause, they have said—this has also been referred to by the hon. Minister—that any person who indulges in any unfair labour practice shall be punishable with imprisonment which may extend to six months or with fine which may extend to one thousand rupee.;.

MR. DEPUTY CHAIRMAN: You need not read the provision. You make your point.

SHRI DIPEN GHOSH: I would like to sav only one thing which he wanted to stress on. That is why, I say, employers are exploiting the workers. They do not pay the minimum wages. They do not pay a living wage. They do uot pay even the dearness allowance or other fringe benefits which are required to be paid according to the rules and according to the law. Even they went to retrench them. That is why, the workers want to react. The workers, while reacting, want to go on strike. One is the offender. The employer is the offender. And the workers are the defenders. Here is a Bill in which both the offenders and the defendors are sought to be put on par. Therefore, Sir, I oppose this Bill lock stock and barrel. That is why, I have moved these amendments and through these amendments, I want to oppose. I want to obstruct the passage Pf hi_s Bill inch by inch.

SHRI KALYAN ROY: Sir, this Bill has made me sick and I do not want to speak.

MR. DEPUTY CHAIRMAN: I wish you well.

SHRI SHRIDHAR WASUDEO DHABE: Mr. Deputy Chairman, Sir, the hon. Minister himself has accepted the spirit behind my amendments, 35, 42 and 48. The basic difference of opinion between the Government and the Opposition is in regard to the definition of the term 'industry'. The Suprme Court ha_s held that educational institutions and hospitals should be included. When they want to expand the scope of the Act, there is no basis for this restriction. This has been taken out without any purpose and without any proper machinery. Therefore, I press my amendments.

DR. SHANTI G. PATEL: Sir, in the first place, I would like to refer to the definition of the term 'closure' which is very limited in scope, though it was intended to define what is 'closure', which was not done so far. The Minister, in his reply, has referred to certain Acts of Maharashtra. But there is another Act, he BIR Act, where the definition of 'closure' has given. If that definition had been accepted, perhaps, the workers would have gained a lot. But this particular definition is not going to be help ful and that is why, I have suggested that lock-out which is partial closure should also be there. I would also like to refer to another amendment which I have moved. In respect of the definition, Sir, I have very patiently listened to what the Miniser had to say on the decision of the Supreme Court. I had a certain personal role to play when the first decision was given in 1960. It was in connection with Hospital Mazdpor Sabha of which I happened to be the General Secretary at that time. We had to fight hard, workmen were retrenched and they were without wages for a very very long time. When we went to the Supreme Court, it is then that we won our point and a government hospital was declared as an industry in that particular case. That judgement got reversed later on. But again the Bench presided over by Justice Chan-drachud has already given this decision. So, what we desire is that the Government should not put the clock back. As I put it earlier, they should

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accept the Supreme Court judgement in toto, not to exclude them and have another piec_e of legislation. Here I would like to emphasise that hispitals controlled by government, charitable philanthopist institutions and some instituions of thi_s type are sought to be excluded. So, it i_s not proper for the Minister to say that they are following the Supreme Court decision. If all these Bills are taken together... (*Time Bell rings*). Let me complete. It may not b_e important to you...

MR. DEPUTY CHAIRMAN: It is important. Why do you say that it is not important? (*Interruptions*). You have already spoken.

DR. SHANTI G. PATEL: I would have completed if you had not interrupted me. That is why we say that the whole scope should remain undiluted and should be there.

MR. DEPUTY CHAIRMAN: Now I would like, if the House agrees, to put to vote all the amendments of clause 2 together.

SHRI SHRIDHAR- WASUDEO DHABE: We want separate voting on amendments 4, 35 and 42.

SHRI KALYAN ROY: That will be an unfair labour practice.

SHRI SHRIDHAR WASUDEO DHABE: These are the main amendments and we would like that amendments 4, 35 and 42 should be put to vote separately.

MR. DEPUTY CHAIRMAN: All right. I put amendments 4, 35 and 42 to vote.

The question is:

4. "That at page 2, line 47, for the words 'but. does not include' the words 'and also includes' be substituted".

35. "That at pages 2 and 3, lines 48 to 52 and 1 to 11 and 17; respectively be *deleted*."

I

42. "That at page 4, lines 4 to 6. be deleted/' The House divided. AYES-33 NOES-78 AYES-33 Advani, Shri Lai K. Ashwani Kumar, Shri Bagaitkar, Shri Sadashiv Barman, Shri Debendra Nath Bhabhra, Shri Hari Shankar Bhattacharjee, Shri Nepaldev Bhattacharya, Shri G. C. Chatterjee, Shri Nirmal Dhabe, Shri Shridhar Wasudeo Ghosh, Shri Arabinda Ghosh, Shri Dipen Goswami, Shri Biswa Jaswant Singh, Shri Jha, Shri Shiva Chandra Joseph, Shri 0. J. Joshi, Shri Jagannathrao Khandelwal, Shri Pyarelal Kushawaha, Shri Ram Naresh Mahabir Prasad, Dr. Mathuv, Shri Jagdish Prasad Mitra, Shri Santosh Mohan an, Shri K. Mukherjee, Shrimati Kanak Nigam, Shri Ladli Mohan Patel, Dr. Shanti G. Ramamurti, Shri P. Roy, Shri Kalyan Sen. Shri Sukomal Shahedullah, Shri Syed Sharma, Shri Yogendra Siddhu, Dr. M. M. S. Suraj Prasad, Shri Yadav, Shri Hukmdeo Narayan NOES-78 Akarte, Shri Jagannath Sitaram Ali, Shri Syed Rahmat Allahabadi, Shri Hashim Raza Abidi Amarjit Kaur, Shrimati

Arif, Shri Mohammed Usman Bhamidipati, Shri Krishna Mohan Bhandare, Shri Murlidhar Chandrakant Bharadwaj, Shri Ramchandra Bhardwaj, Shri Hansraj Bhatt, Shri Nand Kishore Bhim Raj, Shri Bhuyan, Shri Gaya Chand Chatterjee, Prof. (Mrs.) Asima Chavan, Shrimati Dajisaheb Das. Shrimati Mom Dharmavir, Shri Handique, Shri Hanspal, Shri Haffi, Shri (Molana) Asrarul Heerachand, Shri D. Heptulla, Dr. (Shrimati) Najma Jadhav, Shri Vithalrao Madhavrao Jain, Shri J. K. Joshi, Shri Krishna Nand Kalaniya, Shri Ibrahim Kaul, Shrimati Krishna Kesri, Shri Sitaram Khan, Shri Maqsood Ali Khaparde, Shrimati Saroj Kureel, Shri Piare Lall Urf Piare Lall Talib Unnavi Kushnoor, Shri Veershetty Moglappa Lalsawia, Shri Lokesh Chandra, Dr. Maddanna, Shri M. Makwana, Shri Yogendra Malhotra, Shrimati Usha Manhar, Shri Bhagatram Matto, Shri Gulam Rasool Maurya, Shri Buddha Priya Mehta, Shri Kishor Mirdha, Shri Ram Niwas Mukherjee, Shri Pranab Naik, Shri G. Swamy Nalwa, Shri Hari Singh Pandey, Shri Sudhakar Paswan, Shri Ram Bhagat

Patel, Shri Ram Pujan Patel, Shri Viththalbhai Motiram Patil, Shri Dinkarrao Govindrao Pattanayak, Shri B. C. Prajapati, Shri Pravin Kumar Prasal, Shri K. L. N.

Rafique Alam, Shri Rai, Shra Kalpnath Pamekrisht 5 ... 7 Ner, Srid B. 5achan**dra** S. Bela **Subba** De S. Sort K ٦. ati msingbhai orjehan drasekara Cumar Sat 引动地 rd Soloman WIND 5 Brut buse Mohiuddin Shidal Keshavprasad Shubin -hr hishma Narain \mathbf{S} :白外1.5 -¶-**K.** P. N. \mathbf{S} up. 5 H. C S eh) 🗶 Tompok Site of a gh. Shiin ili Pratibha 5 gh Dr Huilra Pratap s. Millo Bra ha, Shri 31 Sukul, She F N. yagil Shri Slanti Lday, Shri Ekmanand ua fiq Lr akaria ere negatived. he moroes CHAIRMAN: TY MR.) **H** 4 rest of the amend-Low Tp Th: e 2 together. ments'tö quantod is: 114 page 2, line 26, alter 165 imanent' the words the be inserted." ʻor

2 the thereof the words

'or lock-out for more than seven days' be inserted."

3. "That at page 2, lines 35-36, the brackets and words '(not being wants or wishes which are merely spiritual or religious in nature)' be deleted."

5. "That at page 2, line 47, be deleted and in pages 2-3, for item Nos. (1) to (9) in figures relating thereto, the letters (c) to (k) respectively, be substituted."

6. "That at page 3, line 39, after the word 'undertaking' the following be inserted, namely:—

'and the principal owners of the establishment or undertaking shall be responsible for all liabilities of such seperate industrial establishments or undertaking'."

7. "That at page 3, line 49, after the word 'undertaking' the following be inserted, namely:—

'and the principal owners of the establishment or undertaking shall be responsible for all liabilities of such industrial establishments or undertakings'."

8. "That at page 4, line 8, for the word 'natural' the word 'any' be substituted."

9. "That at page 4, lines 19-20, be deleted."

10. "That at page 4, lines 40 to 43 be deleted."

11. "That at pages 4-5. lines 46 to 48 and 1 and 2, respectively, be deleted."

29. "That at page 2, line 27, after the word 'thereof' the words 'and lock-outs for more than seven days' be inserted."

30. "That at page 2, line 35, the brackets and words '(not being wants or wishes which are merely spiritual or religious in nature)' be deleted."

31. "That at page 2, lines 39-40, be deleted."

32. "That at page 2, line 47, be *deleted.*"

33. "That at page 2, line 47, *for* the words 'but does not include' the words 'also includes' be *substituted*."

34. "That at page 2, lines 48-52 the words and brackets 'except where such agricultural operation is carried on in an integrated manner with any otheir activity (being any such activity as is referred to in the foregoing provisions of this clause) and such other activity is the predominant one' be deleted."

36. "That at page 3, line 5, be *deleted.*"

37. "That at page 3, lines 66-7, be *deleted.*"

38. "That at page 3, lines 8 to 10, be *deleted*."

39. "That at page 3, lines 8 to be, *deleted*."

40. "That at page 3, lines 12 to 16, be *deleted*."

41. "That at page 3, *after* line 49, the following be inserted, namely:

'Explanation.—An activity shall be considered as severable if such activity is generally carri-. ed on by itself."

43. "That at page 4, lines 7 to 9, be *deleted.*"

44. "That at page 4, lines 19-20, *he! deleted.*"

45. "That at page 4, lines 21 *t*% 23, be *deleted*."

46. "That at page 4, lines 42-43, be *deleted*."

47. "That at page 4, lines 47, *for* the words 'one thousand six hundred' the words 'three thousand' be *substituted.*"

48. "That at page 4, lines 47-48, the words 'draws wages exceeding one thousand six hundred rupees per mensem or' be *deleted*."

49. "That at pages 4 and 5, lines 46 to 48, and 1 and 2, respectively be *deleted*.

The motions were negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 2 stand part of the Bill."

The motion was adopted Clause 2 was added to the Bill.. Clause 3 was added to the Bill.

Clause 4—Amendment of section IA >

MR. DEPUTY CHAIRMAN: Now we take up clause 4 of the Bill. There are two amendments.

SHRI DIPEN GHOSH: Sir, I beg to move:

12. "That at page 5, line 8, *after* the word 'Act' the following be *inserted* namely:

'and the Tribunal shall complete the adjudication proceedings within forty five days from the day of such reference'."

13. "That at page 5, lines 9 to 11 be *deleted*."

[Amendment Nos. 12 and 13 also stood in the .names of Shri Sukomal Sen, Shri O. J. Joseph and Shri Arabinda Ghosh.']

The questions were put and the motions were nagatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 4 stand part of the Bill."

"That motion was adopted.

Clause 4 was added to the Bill

Clauses 5 and 6 were added to the Bill.

Clause 7—Insertion of new Chapter 11B.

MR. P'EPUTY CHAIRMAN: We shall *now* take up clause 7. There are 18 amendments.

SHRI KALYAN ROY: Sir, I move:

14. "That at page 5, line 30, *after* the word 'Act' the words 'and in consultation with the trade unions in the establishments' be *inserted*."

15. "That at page 5, lines 42 to 46, be *deleted*."

[Amendment Nos. 14 and 15 also stood in the name of Shri M. Kulyanasundaram]

53. "That at page 5, line 27, *for* the word 'fifty' the word 'fifteen' be *substituted*."

J The amendment also stood in the names of Sarva Shri Suraj Prasad, Ladli Mohan Nigam, M. Kalyanasun-daram, Dipen Ghosh, Sukomal Sen, O. J. Joseph and Arabinda Ghosh.]

57. "That at page 5, line 31, *after* the word 'disputes' the words 'in consultation with trade unions' be *inserted* "

\The amendment also stood in the names of Shri Suraj Prasad, Shri Ladli Mohan Nigam and Shri M. Kal-yanasundaram.]

SHRI SHRIDHAR WASUDEO DHABE Sir, I move:

50. "That at page 5, lines 24-25, *. for* the words 'Grievance Settlement Authorities' the words 'Labour Court' be *substituted*."

52. "That at page 5, lines 26 to 32, be deleted."

59. "That at page 5, lines 34, the words *'referred to* in *sub-section* (1)' be *deleted*."

61. "That at page 5, *for* lines 37-38, the following be *substituted*, namely:—

'to the labour court within three months from occurrence of the Industrial dispute and to his knowledge.'"

63. "That at page 5, lines 39 to 46 be *deleted.*"

SHRI DIPEN GHOSH: Sir, I move:

51. "That at page 5, line 25, *for* the word 'AUTHORITIES' the word 'COMMITTEE" be *substituted*."

56. "That at page 5, line 30, *for* the word Authority', the word 'Committee' be *substituted.*"

58. "That at page 5, line 32, *after* the word 'establishment' the words 'which shall consist of equal number of representatives from the management and workmen' be *inserted*."

60. "That at page 5, line 37, *for* the word 'Authority' the word 'Committee' be *substituted*."

62. "That at page 5, line 39 for the word 'Authority' the word 'Committee' be substituted."

65. "That at page 5, line 44, *for* the word 'Authority' the word 'Committee' be *substituted*."

[Amendment Nos. 51, 56, 58, 60; 62 and 65 also stood in the names of Shri Sukomal Sen, Shri O. J. Joseph and Shri Arabinda Ghosh.]

DR. SHANTI G. PATEL: Sir, I move:

54. "That at page 5, line 30, *after the word 'Authority' the following* be inserted, namely: —

'of which half of the number of members will be those nominated by a union recognised through a secret ballot of workers, and, if no recognised union exists, they will be elected directly through secret ballot of workers.""

64. "That at page 5, lines 42 to 46 be deleted."

[Ame7idment Nos. 54 and 64 also stood in the name of Shri Sadashiv Bagaitkar.]

SHRI . FYARELAL KHANDEL-WAL (Madhya Pradesh): Sir, I move:

55. "That at page 5, line 30, *after* the word 'Authority' the words 'of

(Shri Pyarelal Khandelwal)

whom two third member_s shall be from the workmen' be *inserted*."

SHRI SHRIDHAR WASUDEO DHABE: Sir, I want to say something on my amendments. This is a provision which is absolutely new in the industrial relations law, for a grievance settlement council to be appointed by the employer. Therefore, it will not carry any conviction with the labourers if the employers set up the grievance settlement council. My amendment is because the National Labour Commission has also stated that disputes regarding dismissal and discharge should directly go to the labour courts, instead of going to the grievance settlement council. I would request the Minister to accept the amendment. Let the worker go directly to the labour court instead of the grievance settlement council because otherwise it will be very time consuming-because more time will be taken for that-and also, no employee would accept it.

DR. SHANTI G. PATEL: Sir, there is a provision regarding the grievance settlement authority, but under the clause the powers have been vested in the employer to constitute this particular authority and he is likely to misuse them-rather he would certainly misuse them to his advantage. That is why an amendment has been proposed that half the members of this authority should belong to the workers and they should be nominated by the unions concernedrecognised unions. There is no provision in this whole Act for a recognised union. Unless a recognised union comes into the picture, this particular provision is likely to work against the interests of the workers. That is why I suggest, let this amendment be accepted, and accordingly the workers' representatives can be chosen.

MR. DEPUTY CHAIRMAN: I think the Housiv will agree that all these

amendments may be put to vote together.

HON. MEMBERS: Yes.

MR. DEPUTY CHAIRMAN: The question is:

14. "That at page 5, line 30, *after* the word 'Act' the words 'and in consultation with the trade unions in the establishment' be *inserted*."

15. "That at page 5, lines 42 to 46, be deleted."

50. "That at page 5, lines 24-25, for the words 'Grievance Settlement Authorities' he words 'Labour Court' be substituted."

51. "That at page 5, line 25, *for* the word 'AUTHORITIES' the word 'Committee' be substituted."

52. "That at page 5, lines 26 to 32, be deleted."

53. "That at page 5, line 27, for the word fifty' the word 'fifteen' be substituted."

54. "That at page 5, line 30, after the word 'Authority' the following be inserted, namely: —

'of which half of the number of members will be those nominated by a union recognised through a secret ballot of workers, and, if no recognised union exists, they will be elected directly through secret ballot of workers'."

55. "That at page 5, line 30, *after* the word 'Authority' the words 'of whom two third members shall be from the workmen' be inserted."

56. "That at page 5, line 30, for the word 'Authority', the word 'Committee' be *substituted*."

57. "That at page 5, line 31, *after* the word 'disputes* the words 'in consultation with trade unions' be *inserted*."

58. "That at page 5, line 32, *after* the word 'establishment' the words

•which shall consist of equal number of representatives from the management and workmen' be *inserted*."

50. "That at page 5, line 34, the words 'referred to in sub-section (1)' be *deleted.*"

60. "That at page 5, line 37, *for* the word 'Authority' the word 'Committee' be *substituted*."

>/i. "That at page 5, *for* lines 37-38, the following be *substituted*, namely: —

'to the labour court within three months from occurrance of the Industrial dispute and to his knowledge'."

62. "That at page 5, line 39 far\ the word 'Authority' the word 'Committee' be substituted."

63. "That at page 5, lines 39 to 46, be *deleted.*"

64. "That at page 5, lines 42 to 46, be *deleted.*"

65. "That at page 5, line 44, *for* the word 'Authority' the word 'Committee' be substituted."

The motions were negatived.

MR. DEPUTY CHAIRMAN; The question is:

"That clause 7 stand part of the Bill."

The House divided.

MR. DEPUTY CHAIRMAN;

Ayes____ 79 Noes -----35 AYES—79

Akarte, Shri Jagannath Sitaram Ali, Shri Syed Rahmat Allahabadi, Shri Hashim Raza Abidi Amarjit Kaur, Shrimati Arif, Shri Mohammed Usman

Bhamidipati, Shri Krishna Mohan Bhandare, Shri Murlidhar Chandrakant Bharadwaj, Shri Ramchandra Bhardwaj, Shri Hansraj Bhatt, Shri Nand Kishore Bhim Raj, Shri Bhuyan, Shri Gaya Chand Chatterjee, Prof. (Mrs.) Asima Chavan, Shrimati Premilabai Dajisaheb Das, Shrimati Monika Dharmavir, Shri Handique, Shri Bijoy Krishna Hanspal, Shri Harvendra Singh Haq, Shri (Molana) Asrarul Heerachand, Shri D. Heptulla, Dr. (Shrimati) Najma Jadhav, Shri Vithalrao Madhavrao Jain, Shri J. K. Joshi, Shri Krishna Nand Kalaniya, Shri Ibrahim Kaul, Shrimati Krishna Kesri, Shri Sitaram Khan, Shri Khurshed Alam Khan, Shri Maqsood Ali Khaparde, Shrimati Saroj Kureel, Shri Piare Lall Urf Piare Lall Talib Unnavi Kushnoor, Shri Veershetty Moglappa Lalsawia, Shri Lokesh Chandra, Dr. Maddanna, Shri M. Makwana, Shri Yogendra Malhotra, Shrimati Usha Manhar, Shri Bhagatram Matto, Shri Ghulam Rasool Maurya, Shri Buddha Priya Mehta, Shri Kishdr Mirdha, Shri Ram Niwas Mukherjee, Shri Pranab Naik, Shri G. Swamy Nalwa, Shri Hari Singh

Pandey, Shri Sudhakar Paswan, Shri Ram Bhagat Patel, Shri Ram Pujan Patel, Shri Viththalbhai Motiram Patil, Shri Dinkarrao Govindrao Pattanayak, Shri B. C. Prajapati, Shri Pravin Kumar Prasad, Shri K. L. N. Rafique Alam, Shri Rai, Shri Kalpnath Ramakrishnan, Shri R. Rao, Shri B. Ramachandra Rao, Shri K. V. R. S. Bala Subba Ratan Kumari, Shrimati Rathvakoli, Shri Ramsingbhai Pataliyabhai Razack, Shrimati Noorjehan Razi, Shri Syed Sibtey Reddy, Shri T. Chandrasekara Sahu, Shri Santosh Kumar Salve, Shri N. K. P. Saring, Shri Leonard Soloman Sharma, Shri A. P. Sheikh, Shri Ghouse Mohiuddin Shukla, Shri Keshavprasad Singh, Shri Bhishma Narain Singh, Shri J. K. P. N. Singh, Shri Ng. Tompok Singh, Shrimati Pratibha Singh, Dr. Rudra Pratap Sukhdeo Prasad, Shri Sukul, Shri P. N. Tyagi, Shri Shanti Yadav, Shri Ramanand Zakaria, Dr. Rafiq NOES-35 Advani, Shri Lai K. Ashwani Kumar, Shri Bagaitkar, Shri Sadashiv Barman. Shri Debendra Nath Bhabhra, Shri Hari Shankar Bhattacharjee, Shri Nepaldev Bhattacharya, Shri G. C. Chatterjee, Shri Nirmal

Dhabe, Shri Shridhar Wasudeo Ghosh, Shri Arabinda Ghosh, Shri Dipen Goswami, Shri Biswa Gupta, Shri Ram Lakhan Prasad Jaswant Singh, Shri Jha, Shri Shiva Chandra Joseph, Shri O. J. Joshi, Shri Jagannathrao Khandelwal, Shri Pyarelal Kushawaha, Shri Ram Naresh Mahabir Prasad, Dr. Mahavir, Dr. Bhai Mathur, Shri Jagdish Prasad Mitra, Shri Santosh Mohanan, Shri K. Mukherjee, Shrimati Kanak Nigam, Shrj Ladli Mohan Patel, Dr. Shanti G. Ramamurti, Shri P. Roy, Shri Kalyan Sen, Shri Sukomal Shahedullah, Shri Syed Sharma, Shri Yogendra Siddhu, Dr. M. M. S. Suraj Prasad, Shri Yadav, Shri Hukmdeo Narayan

The motion was adopted.-.. Clause 7 was added to the Bill. Clause 8— Amendment of section 10

MR. DEPUTY CHAIRMAN: Now we take up clause 8. There is *one* amendment (No. 66) by Shri Dipen Ghosh. I think you have already spoken. (*Interruptions*)

SHRI DIPEN GHOSH: Don't say: "You have already spoken". Whether I speak or not you give me a chance.

MR. DEPUTY CHAIRMAN: I am asking you.

SHRI DIPEN GHOSH: Sir, I have opposed this Bill lock, stock and barrel as it is obstructive. I have brought this amendment. 66. "That at page 6, line 17-18, *for* the words 'three months' the words 'forty-five days' be substituted."

[The amendment also stood in the name_s of Shri Sukomal Sen, O. J. Joseph and Shri Arabinda Ghosh.]

The question was proposed.

MR. DEPUTY CHAIRMAN: Now I .ill put Mr. Dipen Ghosh's amendment No. 66 fo vote.

The question is:

 n 6. "That, at page 6, line 17-18, *for* the word_s 'three months' the words 'forty-five days' be substituted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 8 stand part of the Bill."

The motion was adopted.

Clause 8 was added to the Bill.

Clauses 9 and 10 were added to the Bill.

Clause 11—Insertion of new section 17 B. Payment of full wages to workman pending proceedings in higher courts.

MR. DEPUTY CHAIRMAN: There are six amendments.

SHRI DIPEN GHOSH: Sir, I move:

16. "That at page 7, line 16, after the word 'case' the words 'a conciliation officer by his award or' be inserted."

17. "That at page 7, line 29, *for* the words 'no wages' the words 'difference of wages' be substituted."

[Amendment;, Nos. 16 and 17 also stood in the names of Shri Sukomal Sen, Shri O. J. Joseph and Shri Arabinda Ghosh.]

(Amdi.) Bill, 1982

SHRI SHRIDHAR WASUDEV DHABE: Sir, I move:

67. "That at page 7, line 21, *after* the word 'Supreme Court' the word_s 'or any other authorities' be *inserted*."

69. "That at page 7, lin_e 25, *after* the word 'Court' the following be *inserted* namely: —

'and the employer shall deposit back wages and compensation awarded in the High Court or Supreme Court or any other Authority as a condition precedent for admission of any such proceedings against the award'."

SHRI KALYAN ROY: Sir, I move:

68. "That at page 7, line_s 22 to 25, the words 'if the workmen had not been employed in any establishment during such period and an affidavit by such workman had been filed to that effect in such court' be deleted".

70. "That at page 7, lines 26 to 30 be deleted."

[Amendment Nos. 68 and 70 also stood in the names of Shri Suraj Prasad, Shri Ladli Mohan Nigam and [Shri Shridhar Wasudeo Dhabel

The questions were proposed.

SHRI SHRIDHAR WASUDEO DHABE: Sir, under this provision, which is a good provision, they will be required to pay wages during this period. But this is so only if the case is in the High Court or Supreme Court. But if it goes to a civil court, the_n they are not required to pay wages to the workman. It can be challenged in a civil court also. Then back wages are not b€ deposited. required to I have that back wages should be suggested deposited. I

435 ^{*T}k i**+#*W. mutes* [RAJYA SABHA] (Shri Shridhar Wasudeo Dhabe)</sup>

have suggested that the words "any other authorities" should be added so that wherever the workman goes, the employer will have to comply with the order to pay wages to the workman.

MR. .DEPUTY CHAIRMAN: With the permission of the House, i shall put all the amendments together.

The question is:

16. "That at page 7, line 16, *after* the word 'case' the words 'a conciliation officer by his award or' be *inserted*."

17. "That at page 7, line 29, *for* the words 'no wages' the words 'difference of wages' be *substituted*."

67. "That at page 7, line 21, *after* the word *Supreme Court' the words 'or any other authorities' be *inserted*."

68. "That at page 7, lines 22 t_0 25, the words 'if the workman had not been employed in any establishment during such period and an affidavit by such workman had j been filed to that effect in such court' be *deleted*."

69. "That at page 7, line 25, *after* the word 'Court' the following be i7iserted namely: —

'and the employer shall deposit back wages and compensation : awarded in the High Court or Supreme Court or any oher Authority as a condition precedent for admission of any such i proceedings against the award."

70. "That at page 7, lines 26 to 30 be deleted."

The motions were negatived.

MR. DEPUTY CHAIRMAN; Now the question is:

"That clause H stand part of the Bill."

The motion was adopted.

Umclt.) Bill, 1982 436

Clause 11 wa_s added to the Bill.

Clause 12 (Amendment of section 25K)

MR. DEPUTY CHAIRMAN: There ar_e three amendments to clause 12.

SHRI KALYAN ROY; Sir, I move:

18. "That at page 7, line 32, *for* the words 'one hundred' the word 'fifty be *substituted*."

[The amendment also stood in the nam_e of Shri M. Kalyanasundaraml

SHRI DIPEN GHOSH: Sir, I move:

19. "That at page 7, line 32, *for* the words 'one hundred' the word 'ten' be *substituted.*" *

[The amendment also stood in the names of Shri Sukomal Sen, Shri O. J. Joseph and Shri Arabinda Ghosh.]

DR. SHANTI G. PATEL Sir, I move:

71. "That at page 7, line 32, *for* the word 'one hundred' the word 'twenty-five' be *substituted*."

[The amendment also stood in the names of Shri Sadashiv Bagaitkar and Shri Shridhar Wasudeo Dhabe.]

MR. DEPUTY CHAIRMAN: I think all of them have spoken earlier. With the permission of the House, I shall put all these amendments together.

The question is:

18. "That at page 7, line 32, for the words 'one hundred' the word 'fifty' b_e substituted."

19. "That at page 7, line 32, for the words 'one hundred' the word 'ten' be substituted".

71. "That at page 7, line 32, *tor* the words 'one hundred' the word "twenty-five' be *substituted*."

The motions were negatived.

MR. DEPUTY CHAIRMAN; Now, the question is:

"That clause 12 stand part of the Bill." *The motion was adopted.*

Clause 12 was added to the Bill. Clause

13—Amendment of section 25.

MR. DEPUTY CHAIRMAN; We shall now take up clause 13. There are te_n amendments.

SHRI KALYAN: ROY: Sir, I move:

20. "That at page 7, lines 34 to 36, be deleted."

IThe amendment also stood in the name of Shri M. Kalyanasundaram.]

75. "That at page 7, line 42, *after* the word 'explosion" the words 'ex cepting in cases where mine's au thorities have been held responsible by the Directorate General of Mines Safety' be inserted."

77. "That at pa_{ge} 7, line 43, for the words 'thirty days' the words 'fifteen days' be *substituted*."

[Amendment Nos. 75 and 77 also stood in the names of Shri Kalyana-sundaram, Shri Suraj Prasad and Shri Ladli Mohan Nigam.l

SHRI SUKOMAL SEN (West bengal): Sir, I move:

72. "That at page 7, lines 39-40 the brackets and words '(other than badli workmen or Casual Workmen)' be *deleted.*"

73. "That at page 7, line 40, *after* the word 'mine' the words 'or a quarry' be *inserted*."

74. "That at page 7, ttn_e 42, after the word 'explosion' the words 'due to non.observance of safty provisions by the management' be *inserted*."

76. "That at page 7, line 43, for the words 'thirty days' the words 'five days' be *substituted*."

78. "That at page 7, *after* line 46, the following be *inserted*, namely: —

'(2B) under no circumstances the permission to continue such

(Amdt.) Bill, 1982

[Amendment Nos. 72, 73, 74, 76 and 78 also stood in the names of Shri Dipen Ghosh, Shri O. J. Joseph and Shri Arabinda Ghosh.]

SHRI O. J. JOSEPH (Kerala): Sir, I move:

79. "That at page 7, after line 46, the following be *inserted*, namely: —

'(bb) for sub-section (3) the following sub-section shall be substituted and shall be deemed to have alway_s been substituted, namely: —

'(3) Where an application for permission has been made under sub-section (1) or under subsection (2), the authority to whom the application has been made, after making such enquiry, as it thinks fit and after giving a reasonable opportunity of being heard to the employer the workmen and the person_s interested in such lay-off may, having regard to the genuineness and adequacy of the reasons stated by the employer, the interests of the general public and the justness of the bonafides of the proposed lay-off and all other relevant factors, by order and for reasons to be recorded in writing, grant or refuse to grant such permission ' and a copy of such order shall be communicated to the employer and the workmen' "

[The amendment also stood in the names of Shri Arabinda Ghosh and Shri Dipen Ghosh.]

SHRI DIPEN GHOSH: Sir, I move:

21. "That at page 7, line 36, *after* the word '*explosion*' the words 'caused due to non-observance of safety measures by the management* be *inserted*."

[The amendment also stood in the names of Shri Sukomal Sen, Shri . O. J. Joseph and Shri Arabinda Ghosh.] MR. DEPUTY CHAIRMAN: With your permission, I put all these amendments together.

The question is:

20. "That at page 7, lines 34 to 36, be *deleted*."

21. "That at page 7, line 36, a/ter the word 'explosion' the words "caused due to non-observance of safety measures by the management' be inserted."

72. "That at page 7, lines 39-40 the brackets and words '(other than badli workmen or Casual Workmen)' be *deleted.*"

73. "That at page 7, line 40, *after* the word 'mine' the words 'or a quarry' be *inserted*."

74. "That at page 7, line 42, *after* the wor $\leq j$ 'explosion' the words 'due to non-observance of safety provisions by the management' be *inserted*."

75. "That at page 7, line 42, after the word 'explosion' the words 'excepting in cases where mine's authorities have been held responsible by the Directorate General of Mines Safety' be *inserted*."

76. "That at page 7, line 43, *for* the words 'thirty days' the words 'five days' be substituted."

77. "That at page 7, line 43, *for* the words 'thirty days' the words 'fifteen days' be substituted."

78. "That at page 7, after line 46, the following be inserted, namely.-

'(2R) under no circumstances the permission to continue such lay-off shall exceed more than one week from the date of such application'."

79. "That page 7, after line 46, fie following be *inserted*, namely: -

'(bb) for sub-section (3) the following sub-section shall be substituted and shall be deemed to have always bee_n substituted, namely-.—

'(3) where an application for permission has been made under sub-section (1) or under subsection (2), the authority to whom the application has been made, after making such enquiry, a_s it thinks fit and after giving a.reasonable opportunity of being heard to the employe[^] the workmen and the person_s interested in such lay-off may, having regard to the genuineness and adequacy of the reasons stated by the employer, the interests of the general public and the justness of the bonafides of the proposed lay-off and all other relevant factors, by order and for reasons to be recorded in writing, grant or refuse to grant such permission and a copy of such order shall be communicated to the employer and the workmen'."

The motions wer, e negatives.

MR. DEPUTY CHAIRMAN: Now, the question is:

"That clause 13 stand part of the Bill."

The motion was adopted.

Clause 13 was added to the Bill.

Clause 14 (Substitution of new section for section 25-0' Procedure for closing down an undertaking.

MR. DEPUTY CHAIRMAN: We shall now take up clause 14. There are four amendments.

SHRI SUKOMAL SEN: Sir, I move:

80. "That at page 8, line 9, for the words 'ninety days' the words 'one hundred and eighty days' be *substituted.*"

82. "That at page 8, line 16, *after* the word 'work' the words 'by the Government or Government agencies but

shall not include works done by contractors' be *inserted*."

,. [Amendment Nos. 80 and 82 also stood in the names of Shri Dipen Ghosh, Shri O. J. Joseph and Shri Artibijnda Ghosh.] .

SHRI KALYAN ROY: Sir, I move:

81. "Tflat at page 8, line 12, *after* the words 'such application' the words "along with balance sheets, profit and loss accounts" be *inserted*."

83. "That at page 9, line 17, for the words 'fifteen day_s average pay' the words 'one month's full pay' be substituted."

[Amendment Nos, 81 and 83 also stood in the names of Shri Suraj Ptfasad, Shri Ladli Mohan Nigam and Shri M. Kalvanasundaram.]

The questions were proposed.

SHRI SUKOMAL SEN: Mr. Deputy Chairman, Sir. this Bill is totally obnoxious and every clause of this Bill is against the workers. I wholeheartedly oppose this Bill.

The motion was adopted.

MR. DEPUTY CHAIRMAN: With the permission of the House, I put all these amendments together.

The question is:

80. "That at page 8, line 9, for words 'fiftee_n days average pay' the *tuted*."

81. "That at page 8, line 12, after the words 'such application' the words 'along with balance sheets, profit and loss accounts' be *inserted*."

82. "That at page 8, line 16, *after* the word 'work' the words 'by the Government or Government agencies ^{but} snall not include works done by contractors' be *inserted.*" done by contractors' be inserted."

83. "That at page 9, line 17, for
the words 'fifteen days' average pay' the word_s 'one month's full pay' be *substituted*."

The motion were negatived.

MR. DEPUTY CHAIRMAN: Now. the question is:

"That clause 14 stand part of the Bill."

The motion was adopted.

Clause 14 was added to the Bill.

Clause 15 was added to the Bill.

Clause 16—Insertion of new Chapter VC.

MR. DEPUTY CHAIRMAN: There are six amendments to clause 16. SHRI DIPEN GHOSH: Sir, I move:

22. "That at page 9, line 32-33, the words 'or workman or a trade union, whether registered under the Trade Unions Act, 1926, or not' be *deleted*."

24. "That at page 9, lines 36-37, *for* the words 'six months' the words 'five years' be substituted."

[Amendment Nos. 22 and 24 also stood in the names of Shri Suko-mal Sen, Shri O. J. Joseph and Shri Arabinda Ghosh.]

SHRI KALYAN ROY: Sir, I move:

23. "That at page 9, lines 35 to 38, be *deleted*."..

[The amendment also stood in the name_s of Shri M. Kalyanasundaram.]

DR. SHANTI G. PATEL: Sir, I move:

84. "That at page 9, lines 32 to 38 be deleted."

[The amendment also stood in the name of Shri Sadashiv BagaitkarJ

SHRI ARABINDA GHOSH (West Bengal) Sir, I move—

85. "That at page 9. line 37 for the words 'one thousand' the words 'ten thousand' be *substituted.*"

[The amendment also stood in the names of Shri Swkomal Sen, Shri Dipen Ghosh and Shri O. J. Joseph.]

SHRI SHRIDHAR WASUDEO DHABE: Sir, I move—

86. "That at page 9, after line 38 the following be inserted, namely: —

254(1). Any Labour Court or Industrial Tribunal or National Tribunal Constituted under the provision of this Act or similar State law shall have powers to issue injunction against any person or authority or department restraining it from the committing an unfair labour practice including the powers to pass interim orders as it may deem fit in circumstances of the case."

The questions were proposed.

SHRI ARABINDA GHOSH: Mr. Deputy Chairman, I oppose this Bill totally. It is an obnoxious and anti-working class Bill. And I move my amendments.

SHRI SHRIDHAR WASUDEO DHABE: In this clause which provides punishment for unfair labour practices, the Labour Minister waxed eloquent. Only prosecution is provided. There is no preventive remedy provided in this Clause. I have suggested the power of injunction which is provided in the State laws. If that is not "there, then this will be meaningless.

SHRI DIPEN GHOSH: I oppose this particular Clause. The Government ha_s intended to undertake certain rights in respect of certain undertakings which means that the public sec-' tor undertakings, particularly the undertakings owned by the Central Government, would be taken away from the purview of this Act. So I oppose this particular Clause.

MR. DEPUTY CHAIRMAN: The question is—

22. "That at page 9, lines 32-33, the words 'or workman or a trade union, whether registered under the Trade Unions Act, 1926, or not' be *deleted*."

23. "That at page 9. lines 36 to 38, be deleted."

24. "That at page 9, lines 36-37, *for* the words 'six months' the words 'five years' be substituted."

84. "That at page 9, lines 32 to 38 $b_{\rm e}$ deleted."

38. "That at page 9, line 37 for the words 'one thousand' the words 'ten thousand' foe substituted."

86. "That at page 9, after line 38 the following be *inserted*, namely: —

'254(1). Any Labour Court or *Im*-dustrial Tribunal or National Tribunal Constituted under the provision of this Act or similar State law shall have powers to issue injunction against any person or authority or department restraining it from the committing an unfair labour pratice including the power? to pass interim orders a_s it may deem fit in circumstances of the case."

The motions were negatived.

MR. DEPUTY CHAIRMAN: The question is—

"That Clause 16 stand pari of the Bill."

The motion *was adopted*.

Clause 16 was added to the Bill.

Clause 17 and 18 were added to the Bill.

Clause 19—Amendment of Section 33C.

MR. DEPUTY CHAIRMAN: There ar_e three amendments: 87, 88 and 89.

SHRI DIPEN GHOSH: Sir, I move-

87. "That at page 10, line 30, for the words 'three months' the words 'fifteen days' be substituted."

88. "That at page 10, line 34, *for* the word 'extend the word 'reduce' be *substituted*."

89. "That at page 10, lines 34-35, the words 'by such further period as he may think fit' be *deleted*."

[Amendment Nos. 87, 88 and 89 also stood in the names of Shri Sukomal Sen, Shri O. J. Joseph and Shri **Ara**-bynda Ghosh.]

MR. DEPUTY CHAIRMAN: The question is—

87. "That at page 10, line 30, for the words 'three months' the words 'fifteen days' be substituted."

88. "That at page 10, line 34, *for* the word 'extend? the word 'reduce' be *substituted*."

89. "That at page 10, lines 34-35, the words 'by such further period as he may think fit' be *deleted*."

The motions were negatived. .

MR. DEPUTY CHAIRMAN: The question is—

"That Clause 19 stand part of the Bill."

The motion was adopted.

Clause 19 was added to the Bill.

Clause 20 vias added to the Bill ..

Clause 21 -Insertion of new section 36B— Power to exempt

SHRI SHRIDHAR WASUDEO DHABE: Sir I move: —

90. "That at pages 10-11, Clause 21 be *deleted*."

[*Th_e* amendment also stood in the names of *Dr. Shanti G. Patel and Shri Sadaghiv Bagaitkar.*]

Sir, this is the most obnoxious provision. This exemption clause in the industrial disputes is obnoxious because the Government is trying to grab more power to exempt industries whenever and wherever they like. They want to take a blanket power. I am totally opposed to it.

The question was proposed

MR. DEPUTY CHAIRMAN: The question is—

90. "That at pages 10-11. clause 21 be *deleted.*"

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is—

"That Clause 21 stand part of the Bill." *The motion was adopted.*

Clause 21 was added to the Bill.

Clause 22"-Amendment of Section 38.

SHRI DIPEN GHOSH; Sir. I move.—

91. "That at page 11, line 9, *for* the word 'Authorities', the word 'Committees' be *silbstituted*."

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[The amendment also stood in the mimes of Shri Sukomal Sen, Shri O. J. Joseph and Shri Arabinda Ghosh]

SHRI SHRIDHAR WASUDEO DHABE: Sir, I move:

92. "That at page 11, clause 22 be *deleted.*"

The question were put and the motion were negatived.

MR. DEPUTY CHAIRMAN: The question is—

"That Clause 22 stand part of the Bill."

The motion was adopted. .

Clause 22 was added to the Bill.

Claiuse 2 - *^Inseption of new Fifth* Schedule.

SHRI DSPEN GHOSH; Sir. I move-

25. "That at page 12, lines 2-3 the brackets and words '(not being a strike which is deemed to be an illegal strike under this Act)' be *deleted*."

26. "That at page 1.2, lines 29-30, the words 'as a measure of breaking a strike' be *deleted.*"

27. 'That at page 13, lines 10-11, the words 'deemed to be. illegal under this Act' b_e delated."

28. "That at page 13, line 20. *after* the words 'work places' th_e words 'provided such non.striking workmen are not newly recruited with th_e sole aim of breaking the strike or agents hired by the management with a view to cowdown the striking workmen', be *inserted*."

95. "That at page 12, $line_s 3M^*$ the words 'with the object of dep-i-

[Shri Dipen* Ghosh]

ving them of th_e status and privileges of permanent workman' be *deleted*."

96. "That at page 13, lines 4.5, the words 'which is not an illegal strike' be *deleted*."

97. "That at page 13, line 8, the words 'in good faith' be *deleted*."

[Amendment Nos. 25, 26, 27, 28, 95, 96 and 97 also stood in the names of Shri Sukomal Sen, Shri O. J. Joseph and Shri Arabinda Ghosh.]

DR: SHANTI G. PATEL: Sir, I move-

93. "That at page 12, *after* line 12 the following be *inserted*, namely:

'(g) giving a special increment to a certain workman or;

(h) not recognising the Union en the basis of the secret ballot of workers or to cause or contribute to the multiplicity of Unions'.

101. "That at page 13, lines 13 to 23 be *deleted.*"

103. "That at page 13, line 24, *for* the words 'for a recognised Union' the, words 'An Union recognised through a secret ballot of workers' be *substituted*."

105. "That at page 13, lines 26 to 33 be *deleted*."

108. "That at page 13, line_s 36 to 38 be *deleted*."

[Amendment No_s 93, 101, 103, 105 find 108 also stood in the name of Shri Sadashiv Bagaitkar]

. SHRI KALYAN ROY: Sir, (move-...

94. "That at page 12, line 33, the word 'legal' be *deleted*."

'98. "That at page 13, line 9 the word 'recognised' be *deleted*."

99. "That at page 13, lin_e 10, after lftfe word "lock-out' the words 'or closure" be-inserted."

100. "That at page 13, lines 13-14 be *deleted."*

102. "That at page 13, lines 18 to 20 be *deleted*."

104. "That at page 13, lines 24-25 be *deleted.*"

106. "That at page 13, lines 28 to 31 be *deleted*."

107. "That at page 13, lines 32-33 b_e deleted."

[Amendment Nos. 94, 98, 99, 100, 102, 104, 106 and 107 also sitoorf *in the* names of Shri *Suraj* Prasad, *Shri Ladli Molian Nigam and Shri M. Kalyanasundaram.*]

THE DEPUTY CHAIRMAN The question is:

25. "That at page 12, lines 2-3 the brackets and words '(not being a strike which is deemed to b_e an illegal strike under this Act)' be deleted."

26. "That at page 12, lines 29-30, the words 'as a measure of breaking a strike' be *deleted*."

,27. "That at page 13, lines 10.11, the words 'deemeed to be illegal under this Act' deleted."

28. "That at page 13, line 20, *after* the words 'work places' the words 'provided such non-striking workmen are not newly recruited with the sole aim of breaking the strike or agents hired by the management with a view to cowdown the striking workmen', be inserted."

93. "That at page 12, *after* line 12 the following be *inserted*, namely: —

'(g) giving a special increment to a certain workman or;

(h) not recognising the Union, on the basis of the secret ballot of workers or to cause or contribute to the multiplicity of Unions.'

94. "That at page 12, line-33, the word 'legal' be *deleted*."

96. "That at page 13, lines 4.5, the words 'which is not an illegal strike' be *deleted*."

97. "That ai page 13, line 8, the worri^ $_{ln\ good\ faitn,\ be}$ cjc/eted."

ⁿ". Tbjt at page 13, line 8 til3 word used' b_e *deleted*."

99. "That at page 13, line 10, after the word 'lock-out' the words' 'or closure' be *inserted*."

100. '-That at page 13, lines 13-14 be deleted."

101. "That at page 13, line_s 13 to 23 be *deleted*."

102. "That at page 13 lines 18 10 20 be deleted."

103. "That at page 13, line 24, /or the words 'for a recognised union' the words 'An union recognised through a secret ballot of workers' be *substituted*"

104. "That at page 13, lines 24-25 be deleted.""

105. "That at page 13, line? 26 to '33 be *deleted*."

106. "That at page 13 line., 28 t_0 31 be deleted."

107. "That at page 13, lines 32-33 be deleted."

108. "That at page 13, lines 36 to 38 be deleted.

The motions were negatived.

MR. DEPUTY CHAIRMAN: The question is—

"That Clause 23 stand part of the Bill."

The motion was adopted.

Clause 23 was added to the Bill.

Ckause 24 was added to the Bill.

Claus_e 1, the Enacting Formula and th_e Title were added to the Bill.

SHRI BHAGWAT JHA AZAD: Sir, I move;

"That the Bill be passed"

The question was proposed.

SHRI P. RAMAMURTI: While moving the Bill for consideration and while replying to the debate at the first reading stage. the Minister proclaimed very loudly the best of intentions. We all know that the way to Hell is paved with good intentions. We all know how all the good intentions that have been proclaimed by the Government from time to time have all been belied. We know that at the beginning of every Five Year Plan it is proclaimed in that document that the objective of the Plan is to lessen the disparity of income and wealth and to prevent concentration of wealth and economic power in a few hands. But the result of every Five Year Plan has been the opposite of that and has resulted in more disparities of income and wealth and greater concentration of wealth and economic power in the hands of fewer and fewer hands. We know that aU these intentions are just intentions which will take us in opposite direction.

We have fought this Bill tooth and nail here. The Minister has thrown a challenge and we will take up the challenge and see that this Bill remains a dead letter outside the House. We do not want to have anything tq do with the Bill and, therefore, we stage a walk out in. protest.

[At this stage several Hon. Members left the Chamber]

SHRI BHAGWAT JHA AZAD: 1 want to put the record straight. It is the hon. Members, Shri Kalyan Roy and Shri Bagaitkar who threw the challenge. They said: "We challenge the Government and we will take the issue to the streets". I know the workers are with us and we know what happened at the time of the 19th January strike. I₍ said: "If you throw that challenge, I accept it". It is they who threw the challenge. And I have accepted it. This is just to set the record straight.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

MR. DEPUTY CHAIRMAN: I would like to know whether we proceed with the next Bill. We will now take up the Motor Vehicles (Amendment) BUI, 1982.

THE MOTOR VEHICLES (AMENDMENT) BELL, 1982

नौबहन तथा परिवहन मंत्रालय में राज्य मंत्री (श्री सीक्षाराम केक्षरी): श्रीमन मैं प्रस्ताव करता हं कि —

"मोटर यान अधिनियम, 1939 का और संशोधन करने वाले विधेयक पर, जिस रूप में वह लोक सभा ढारा पारित किया गया है, विचार किया जाये।"

The question was proposed.

श्वी लाल कुष्ण ग्राडवाणी (मध्य प्रदेश)ः उपसभापति जी, मैं सदन के नेता महोदय से यह निवेदन करूंगा कि खाली जो दो मनी बिल हैं, जिन हो पास करना ग्रावक्ष्यक है उसको पास कर लिया जाये । लेकिन इस बिल को ग्रगले सैंशन के लिये छोड़ दिया जाय, यह मेरा निवेदन है ।

श्री सीताराम केसरी: मेरा आपसे निवेदन है कि चूंकि इस विल का संबंध दुर्घटनाओं से है और आप जानते हैं कि दुर्घटनाओं में मरने वाले लोग गरीब और कमजोर वर्गों के लोग होते हैं, इसलिये सदन से मेरा निवेदन है कि इस विधेयक को निश्चित रूप से पास कर दिया जाये । यह गरीबों से संबंधित विल है ।

श्वी जगदीश प्रसाद माथुर (उत्तर प्रदेश) : कहने के लिये तो है । लेकिन सच वात . तो यह है कि इसके ग्रन्दर एक प्रोविजन है कि ग्रगर मेरी मोटर गाडी से, मेरे ड्राइवर से, किसी को चोट लग जाय तो किसी सबूत की ग्रावश्यकता नहीं है, मुझे 15 हजार रुपये देने पड़ेंगे । किसी सबूत की ग्रावश्यकता नहीं है । उस पर जाने की ग्रावश्यकता नहीं है । ग्रगर कोई ग्रादमी जानबूझकर ग्रात्म-हत्या करने के लिये ग्राता है तो उसको उसके द्वारा 15 हजार रुपया दिया जायेगा । इसलिये यह जो है इसको सोच-सम झ कर फिर लाया जाये ।

श्रीलाल इ.ल्ण झाडवाकी : मैरिट पर ...

श्रो जगदीश प्रसाद माथुर : मेरा ड्राइवर चला रहा है। किसी ने उसके ग्रागे ग्राकर ग्रात्म हत्या कर ली, या चोट लग गई तो उसके लिये उससे पैसा ले लेंगे ...

श्री सीसाराम केसरी ः इंक्योरेंस है, व्यक्ति की बात नहीं है। इंक्योरेंस कम्पनी पे करेगी, ग्रादमी नहीं पे करेगा । मेर ग्रापसे निवेदन है कि क्योंकि यह कमजो